

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION 100 OF 2025**

IN THE MATTER OF:

AMIT KUMAR YADAV

...APPLICANTS

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENTS

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Through

Priyanka Swami

Date: 24.03.2025

Place: New Delhi

PRIYANKA SWAMI

ADVOCATE

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**REPLY ON BEHALF OF THE MEMBER SECRETARY, SEIAA, AND
SEAC UTTAR PRADESH ALONGWITH THE SUPPORTING
AFFIDAVIT.**

1. That the answering Respondents deny each and every statement, contention, submission, allegation, and/or averment made by the Appellant in the complaint, which is contrary to or inconsistent with the present reply or the records of the case. It is categorically stated that all such statements, submissions, or averments made by the Appellant that are inconsistent with what is submitted in this reply are denied in totality, except those which are specifically and expressly admitted hereinafter. Furthermore, it is submitted that any omission to deny any of the averments made by the Appellant should not be construed as an admission on the part of the answering Respondents, and no adverse inference should be drawn from such omissions.

MOST RESPECTFULLY SHOWETH

2. That the Hon'ble NGT, Principal Bench, New Delhi has passed an order on dated 05.03.2025 in the matter of the approval of the District Survey Report for District Hamirpur. In this order, the Tribunal quashes the minutes of the 849th Meeting of the SEIAA, Uttar Pradesh—wherein an incomplete DSR was approved without the conduct of a replenishment study—and restrains Respondent No. 03 from further granting such approval in the absence of a valid DSR and replenishment study. The Tribunal has further reserved its discretion to pass any other orders as it

deems fit and proper in the interest of justice. The relevant portions of the order are as follows:

- a. Quash the minutes of 849th Meeting conducted by SEIAA, UP in which the incomplete DSR have been approved of District Hamirpur, without the conduct of replenishment study.*
 - b. Restrain the respondent no. 03 from further granting such approval without any existing valid DSR and replenishment study.*
 - c. Pass any other orders or such orders as this Hon'ble Tribunal deemed fit and proper in the interest of justice.*
3. That the pursuant to this order the reply has been file by the answering respondent. That the Ministry of Environment and Forests, Government of India, through its notification dated 14/09/2006 (as amended), has mandated that, as a condition precedent, Prior Environmental Clearance shall be obtained prior to the establishment or expansion of any project or activity enumerated in the Schedule of the said notification.
4. That the environmental clearance shall be required for:
 - a) All new projects or activities that are specifically listed in the Schedule to this notification.
 - b) Expansion and modernization of existing projects or activities listed in the Schedule to this notification, wherein any addition of capacity beyond the limits specified for the concerned sector—that is, projects or activities which, after expansion or modernization, exceed the threshold limits delineated in the Schedule—necessitates such clearance.
 - c) Any change in the product-mix of an existing manufacturing unit included in the Schedule, provided the alteration goes beyond the specified range.
 - d) It is hereby declared that the principal objective of this process is to impose necessary restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities, in light of their potential environmental impacts.

5. The environmental clearance shall be secured from the following authorities before any construction work, or any preparatory land work (except for land acquisition), is commenced by the project management:
 - a) For matters falling under Category 'A' in the Schedule, the clearance shall be obtained from the Central Government through the Ministry of Environment and Forests;
 - b) For matters falling under Category 'B' in the said Schedule, the clearance shall be obtained at the State level from the State Environment Impact Assessment Authority (SEIAA). Furthermore, the SEIAA shall render its decision based upon the recommendations submitted by the State Expert Appraisal Committee (SEAC).
6. That the SEIAA and SEAC for Uttar Pradesh have been duly constituted by the Ministry of Environment and Forest & Climate Change, Government of India, vide notification bearing no. S.O. 3338(E) dated 16.10.2017 and were subsequently reconstituted through notification bearing no. S.O. 2276(E) dated 11/06/2021.
7. That the Directorate of Environment, Government of Uttar Pradesh, has been declared to function as the Secretariat to these statutory bodies, namely the SEIAA and SEAC, by the State Government.
8. That all project proposals submitted to the SEIAA, Uttar Pradesh, for the purpose of obtaining Prior Environmental Clearance are processed in accordance with the provisions set forth in the EIA Notification, 2006 (as amended).
9. It is respectfully submitted that the EIA Notification, 2006 (as amended), does not incorporate any provision for the approval of the District Survey Report (DSR) by the SEIAA.
10. That in accordance with paragraph 4.1.1(a) of the Enforcement and Monitoring Guidelines for Sand Mining, 2020, it is stipulated that:

“DSR for sand mining shall be prepared before auction/e-auction/grant of mining lease/LoI by the Mining Department.”

11. It is necessary to state that mining leases in the district are granted by the District Administration and that the prior environmental clearance is a prerequisite in cases where new leases are granted or existing leases are renewed after 14/09/2006, the date of issuance of the EIA Notification, 2006.
12. That consequently, a clarification was sought from the Ministry of Environment, Forest and Climate Change (MoEFCC), Government of India, vide letter dated 16.11.2023. A copy of the concerned letter dated 16.11.2023 is hereby filed as **Annexure No. 01.**
13. The MoEFCC, Government of India, has clarified the matter in its letter dated 04.12.2023, stating that:

“2. The matter has been examined in the Ministry. In this context, it is informed that, as per Ministry’s notification dated 25/07/2018, the DSR is to be prepared by the District Authorities and must be in conformity with the Sustainable Sand Management Guidelines, 2016, and the Enforcement and Monitoring Guidelines for Sand Mining, 2020.

3...Further, the Hon’ble NGT, in its order dated 29/09/2022 in OA No. 34 of 2022 titled Subhash Bhai Ishwar Bhai Parmar Vs. State of Gujarat & Ors., observed its intent to adhere to the principle laid down by the Hon’ble Supreme Court in its order dated 10/11/2021 in Civil Appeal Nos. 3661–3662 of 2020 titled State of Bihar Vs. Pawan Kumar. The aforementioned Supreme Court order mandates that the DSR be submitted to the State Expert Appraisal Committee (SEAC) for examination and evaluation and subsequently to the State Environment Impact Assessment Authority (SEIAA) for approval.”

A copy of the MoEFCC's letter dated 04.12.2023 is filed herewith and is marked as **Annexure No. 02.**

14. That a Joint Meeting of the State Environment Impact Assessment Authority (SEIAA) and the State Expert Appraisal Committees (SEAC-1 & SEAC-2) was convened on 02.02.2024, during which the matter was discussed comprehensively and a detailed Standard Operating Procedure (SOP) concerning the preparation and modification of DSRs was formulated. A copy of the Minutes of this meeting dated 02.02.2024 is filed herewith and marked as **Annexure No. 03.**
15. That the DSR for District Hamirpur was considered during the Joint Meeting of SEAC-1 and SEAC-2 on 10.10.2024. During this meeting, the joint committee deliberated on the matter and rendered a recommendation for the approval of the DSR. A copy of the Minutes of the Joint SEAC Meeting dated 10.10.2024 is filed herewith and is marked as **Annexure No. 04.**
16. That subsequently, the DSR was reviewed at the 849th SEIAA Meeting held on 25.10.2024, during which the SEIAA concurred with the recommendation of the SEAC to approve the DSR for District Hamirpur.
17. That further, the Member Secretary, SEIAA, by virtue of letter no. 733/Parya./Samanya/2023 dated 08.11.2024, communicated with the Director, Directorate of Geology and Mining, Uttar Pradesh, regarding the approval of the DSR for District Hamirpur. A copy of the aforementioned letter dated 08.11.2024 is filed herewith and marked as **Annexure No. 05.**
18. That it is pertinent to note that the SEIAA and SEAC are constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986. The SEIAA comprises three members—namely, one Chairperson, one Member, and one Member Secretary—while in the State of Uttar Pradesh there are two appraisal committees (SEAC-1 & SEAC-2), each consisting of one Chairman, one Member Secretary, and five Members. The Member Secretaries are government officials serving ex officio, whereas the Chairpersons and Members are either retired government

officials or serving/retired academicians/scientists, who render their services on a part-time basis and receive only sitting fees for their participation in meetings. It is further noted that none of the members qualify as legal persons under the prescribed qualifications, and the SEIAA does not possess an independent office or requisite resources for conducting studies or field inspections.

19. That the sand mining guidelines have been issued by the MoEF&CC, Government of India.
20. That it is herein stated that the responsibility for conducting mineral prospecting, identifying appropriate mining areas, assessing the quantity of available minerals, determining applicable royalties, and overseeing the auction of mining blocks (leases) rests with the Directorate of Mines and Geology, Department of Geology and Mines, Government of Uttar Pradesh, in conjunction with the respective District Administrations. The SEIAA/SEAC is expressly excluded from any role in policy-making, formulation of Mines and Mineral Rules, assessment of mineral quantity or quality for various uses, determination of royalties, or the auction process of mining leases.
21. That it is further noted that district-level officers from the Irrigation Department are also members of the committee. The Irrigation Department is entrusted with ensuring that various water bodies, including rivers, are desilted in accordance with prescribed procedures to maintain uninterrupted water flow.
22. That SEIAA was specifically entrusted with the responsibility to approve District Survey Reports (DSRs) in compliance with the Hon'ble Supreme Court's order dated 10.11.2021 in Civil Appeal Nos. 3661–3662 of 2020 (State of Bihar vs. Pawan Kumar) and as per MoEF&CC's Office Memorandum dated 04.12.2023.
23. That it is respectfully submitted that the SEIAA does not possess the requisite resources or technical expertise to assess and verify the quantity of minerals. Accordingly, it must rely on the technical acumen of the Directorate of Mines and Geology, Uttar Pradesh, and on the UP

Pollution Control Board/District Administration for field verification and the submission of factual reports. The Directorate of Mines and Geology employs experts in the disciplines of Geology, Geophysics, Mining, Drilling, and Mineral Chemistry.

24. That in consultation with the officers and experts from the Directorate of Mines and Geology, the SEIAA/SEAC formulated a Standard Operating Procedure (SOP) for the submission and approval of DSRs. It is expressly stated within the SOP that the Sustainable Sand Mining Management Guidelines, 2016 (SSMG 2016), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM 2020), and the pertinent MoEF&CC notifications must be strictly adhered to during the preparation of the DSRs. The SOP is intended solely to enhance procedural efficiency and does not supersede or override any of the provisions contained in the aforementioned guidelines and notifications.
25. That as per the aforementioned SOP, the DSRs are to be prepared by the District Authorities and subsequently vetted by the Directorate of Mines and Geology prior to their submission to the SEIAA/SEAC for appraisal.
26. That the DSRs are prepared by the District Administration through a sub-committee comprised of senior officers from various line departments stationed in the respective district, and are then duly submitted to the relevant authority.
27. That the Directorate of Mines and Geology has certified that the DSRs were prepared in strict accordance with the provisions set forth in the Sustainable Sand Mining Management Guidelines, 2020; the MoEF&CC notifications dated 15.01.2016 and 25.07.2018; and the Enforcement and Monitoring Guidelines for Sand Mining, 2020.
28. That in view of the fact that the DSRs, which include details such as quantities, locations, and areas of mining, were prepared and attested by the District Administration and the Directorate of Mines and Geology, there exists no basis to challenge the submissions made by senior officials, who possess comprehensive knowledge of both the technical and legal aspects of the DSR.

29. That the SEIAA/SEAC recognizes that Replenishment Studies are an essential requirement in the formulation of DSRs for sand mining projects. In the interest of the State, the SEIAA has approved DSRs based on the submissions made by the District Administration and the Directorate of Mines and Geology. Moreover, the SEIAA has imposed a condition in its approval letter of the DSR, stating:

“Replenishment study on the basis of which the mineral availability is assessed should be uploaded on the websites of the District and the Mining Department, Uttar Pradesh, and submitted to SEIAA ...”

This condition is imposed to ensure transparency in the process.

At the time of issuing the Environmental Clearance (EC), the SEIAA imposes the following condition:

“The quantity mentioned in the Letter of Intent (LoI) or the quantity derived from the replenishment study, whichever is lesser, shall constitute the maximum quantity that the project proponent is authorized to extract. This condition shall be ensured by the District Administration and the Directorate of Geology and Mining. The Directorate shall further ensure that a replenishment study is conducted by a reputed institution in subsequent years, in compliance with the orders of the Hon’ble National Green Tribunal (NGT).”

Additionally, it is provided that:

“The Project Proponent and the District Mining Officer shall ensure that, if the mineable quantity mentioned in the LoI is amended based on the replenishment study, a report verified by the District Magistrate and the Directorate of Mines and Geology shall be submitted to the SEIAA. Should the need arise, an appropriate amendment shall be made to the EC. If, subsequent to the replenishment study, the mineable quantity assessed exceeds the quantity stated in the EC, mining operations shall be restricted to the EC-specified quantity; conversely, if the assessed

mineable quantity is lower than that specified in the EC, mining shall be restricted to the assessed quantity until such time as the EC is duly amended. Under no circumstances shall mining exceed either the quantity mentioned in the EC or that determined by the replenishment study.”

30. That the District Magistrate of Hamirpur has duly made available the District Survey Report, along with the Replenishment Study Report, to the Member Secretary, SEAC, via the office letter no. 1838/khanij-mmc-30/vidhi (2024-25), dated 11.03.2025. A copy of this letter is herewith filed and marked as **Annexure No. 06.**
31. That the annexures filed herewith substantiate the claims and demonstrate the stepwise adherence to procedural norms, ensuring that the principles of transparency, accountability, and efficiency are upheld in the discharge of statutory functions by SEIAA.

Through



Date: 24.03.2025
Place: New Delhi

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF:

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STATE OF UTTAR PRADESH

...RESPONDENTS

AFFIDAVIT

I, ANURAG YADAV, aged about 48 years s/o Sh. P.N. SINGH is presently posted as DEPUTY DIRECTOR, REGIONAL OFFICE, NOIDA, DIRECTORATE OF ENVIRONMENTAL, UP. having an office at E-21/1, NOIDA, UTTAR PARDESH. **Presently at New Delhi**

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of **Member Secretary, SEIAA** before this Tribunal.
2. That the accompanying Report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.





A handwritten signature in blue ink, appearing to be "Renu Agarwal", written over a horizontal line.

DEPONENT

VERIFICATION

25 MAR 2025

Verified on solemn affirmation at New Delhi on this 24 day of March 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

A handwritten signature in blue ink, appearing to be "Renu Agarwal", written over a horizontal line.

DEPONENT

*I identified by
Priyanka Swami
D/4476/10
I identified the deponent who
has signed in my presence*

ATTESTED
NOTARY PUBLIC
(INDIA)

25 MAR 2025

प्रेषक,

निदेशक / सदस्य-सचिव,
राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र०,
पर्यावरण निदेशालय, उ०प्र०,
विनीत खण्ड-1, गोमती नगर, लखनऊ।

सेवा में,

संयुक्त सचिव,
आई०ए० डिवीजन,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली।

पत्रांक: 656 / सिविल अपील सं०-6463 / 2021

दिनांक: 16 नवम्बर, 2023

विषय: District Survey Report (DSR) के अनुमोदन के सम्बन्ध में।

महोदय,

कृपया पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार की अधिसूचना सं०-2276 दिनांक 11-06-2021 द्वारा राज्य स्तरीय पर्यावरण प्रभाव ऑकलन प्राधिकरण, उ०प्र० एवं राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र० (1 व 2) का गठन किया गया है। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार से निर्गत ई०आई०ए० अधिसूचना 2006 (यथा संशोधित) में एस०ई०ए०सी०/ए०ई०आई०ए०ए० के कार्य-दायित्वों में जिला सर्वेक्षण रिपोर्ट (DSR) का अप्रैजल/अनुमोदन किये जाने का कोई प्राविधान नहीं है।

2- पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार से निर्गत ई०आई०ए० अधिसूचना संख्या- S.O. 141(E) दिनांक 15 जनवरी, 2016 में जिला सर्वेक्षण रिपोर्ट के सम्बन्ध में निम्नवत् उल्लेख किया गया है:-

"The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA." उल्लेखनीय है कि वर्तमान में डी०आई०ए०ए० अस्तित्व में नहीं है।

Original Application No. 403/2022 (I.A. No.133/2022) Daljeet Singh Applicant Versus State of Uttar Pradesh & Ors. में मा० एन०जी०टी० नई दिल्ली द्वारा दिनांक 30-05-2022 (संलग्न) आदेश पारित किया गया जिसके सुसंगत अंश निम्नवत् है :-

"8. In the meanwhile no lease shall be granted and also no mining shall be commenced in any of the mining sites in District Saharanpur, Uttar Pradesh before completion of replenishment study, updation of DSR and grant of environmental clearance/CTE/CTO on the basis thereof in accordance with SSMG, 2016 and EMGSM, 2020."

3- उक्त के क्रम में अवगत कराना है कि मा० उच्चतम न्यायालय, नई दिल्ली द्वारा सिविल अपील No 3661-3662 of 2022, The State of Bihar and others Vs. Pawan Kumar and Others & Ors. में District Survey Report (DSR) के सम्बन्ध में दिनांक 10-11-2021 को बिहार स्टेट के संबंध में निम्नवत् आदेश पारित किया गया है:-

The directions issued by the Tribunal vide judgment and order dated 14th October 2020, are substituted as follows:

(i) The exercise of preparation of DSR for the purpose of mining in the State of Bihar in all the districts shall be undertaken afresh. The draft DSRs shall be prepared by the sub-divisional

committees consisting of the Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or mining officer. The same shall be prepared by undertaking site visits and also by using modern technology. The said draft DSRs shall be prepared within a period of 3 6 weeks from the date of this order. After the draft DSRs are prepared, the District Magistrate of the concerned District shall forward the same for examination and evaluation by the SEAC. The same shall be examined by the SEAC within a period of 6 weeks and its report shall be forwarded to the SEIAA within the aforesaid period of 6 weeks from the receipt of it. The SEIAA will thereafter consider the grant of approval to such DSRs within a period of 6 weeks from the receipt thereon;

(ii) Needless to state that while preparing DSRs and the appraisal thereof by SEAC and SEIAA, it should be ensured that a strict adherence to the procedure and parameters laid down in the policy of January 2020 should be followed;

4- पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली द्वारा निर्गत दिशा-निर्देश "Enforcement and Monitoring Guidelines for Sand Mining" 2020 के पैरा 4.1.1 (a) में निम्नवत् उल्लेखित हैं:-

"District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/Letter of Intent (Loi) by Mining department or department dealing the mining activity in respective states."

5- उपरोक्त से स्पष्ट है कि "Enforcement and Monitoring Guidelines for Sand Mining" 2020 के प्राविधानों के अनुसार जिला सर्वेक्षण रिपोर्ट (DSR) खनन विभाग द्वारा तैयार की जायेगी, परन्तु उसके अनुमोदन हेतु सक्षम स्तर के संबंध में ई0आई0ए0 अधिसूचना में कोई प्राविधान न होने के कारण उक्त मा0 न्यायालय/मा0 एन0जी0टी0 के आदेशों के दृष्टिगत संशय की स्थिति उत्पन्न हो गयी है।

अतः अनुरोध है कि जिला सर्वेक्षण रिपोर्ट (DSR) खनन विभाग द्वारा ही तैयार की जायेगी, की पुष्टि करने का कष्ट करें तथा मा0 उच्चतम न्यायालय, नई दिल्ली द्वारा बिहार स्टेट के संदर्भ में पारित आदेश दिनांक 10-11-2021 एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा निर्गत ई0आई0ए0 अधिसूचना, 2006 के प्राविधानों को दृष्टिगत रखते हुए जिला सर्वेक्षण रिपोर्ट (DSR) के अनुमोदन के सक्षम स्तर के संबंध में मार्गदर्शन प्रदान करने का कष्ट करें।

भवदीय,

संलग्न-यथोक्त।

(आशीष तिवारी)

निदेशक/ सदस्य-सचिव

पत्रांक: /सिविल अपील सं0-6463/2021, तददिनांक

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यावही हेतु प्रेषित है।

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ

(आशीष तिवारी)

निदेशक/ सदस्य-सचिव

564 ANNEXURE-2

IA-L-11011/13/2021-IA-II(M)

9011/2023

F.No. L-11011/13/2021-IA-II (M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

2nd Floor, Prithvi Wing,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi-110 003
Dated: 4th December, 2023

To,
The Member Secretary
State Level Environment Impact Assessment Authority
Directorate of Environment
Vineet Khand 1, Gomti Nagar,
Lucknow, Uttar Pradesh 226010
Email: doeuplko@yahoo.com

Sub: Clarification regarding District Survey Report-reg.

Sir,

This is with reference to the letter no. 656/Civil Appeal no. 6463/2021 dated 16.11.2023 regarding seeking clarification on District Survey Report (DSR).

2. The matter has been examined in the Ministry. In this context, it is informed that, as per Ministry's notification dated 25.07.2018, the DSR is prepared by the District Authorities and it should be in sync with Sustainable Sand Management Guidelines 2016 & Enforcement and monitoring Guidelines for sand mining 2020.

3. Further, the Hon'ble NGT vide its order dated 29/9/2022 in OA No. 34 of 2022 titled Subhash Bhai Ishwar Bhai Parmar vs State of Gujarat & Ors. observed that they would like to follow the principle laid down by the Hon'ble Supreme Court in order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 titled State of Bihar v/s Pawan Kumar. The above-referred order of Hon'ble SC mandates submission of DSR to State Expert Appraisal Committee (SEAC) for examination and evaluation and State Environment Impact Assessment Authority (SEIAA) for approval.

4. This is issued with the approval of the Competent Authority.

Yours faithfully,



(Dr. Saurabh Upadhyay)
Scientist C

E-mail: saurabh.upadhyay85@gov.in

Dr. Saurabh Upadhyay
Scientist C
4/12/2023

Copy to:

- Scientist E(PV)/ Guard File

Minutes of the Joint meeting of SEIAA and SEAC, U.P. held on 02.02.2024

The Joint Meeting of State Environment Impact Assessment Authority (SEIAA) & State Expert Appraisal Committee (SEAC-1&2) was held in Directorate of Environment, U.P. on 02.02.2024, following members were present in the meeting:

1. Smt. Mamta Sanjeev Dubey	Chairman, SEIAA, U.P
2. Shri Rajive Kumar	Chairman, SEAC-1
3. Dr. Harikesh Bahadur Singh	Chairman, SEAC-2
4. Shri Ashish Tiwari	Member Secretary, SEAC-1&2
5. Shri Sanjeev Kumar Singh	Member Secretary, SEIAA, U.P
6. Shri Paras Nath	Member, SEIAA, U.P
7. Dr. Brij Bihari Awasthi	Member, SEAC-1
8. Shri Umesh Chandra Sharma	Member, SEAC-1
9. Dr. Ratan Kar	Member, SEAC-1
10. Shri Om Prakash Srivastava	Member, SEAC-1
11. Dr. Amrit Lal Halder	Member, SEAC-2
12. Dr. Dineshwar Prasad Singh	Member, SEAC-2
13. Shri Tansar Ullah Khan	Member, SEAC-2
14. Prof. Jaswant Singh	Member, SEAC-2
15. Dr. Shiv Om Singh	Member, SEAC-2
16. Shri Amit Kaushik	Joint Director, Mining Directorate, UP
17. Dr. Ajai Mishra	MEMBER SEAC-1

In the joint committee following agenda were discussed and resolved:-

Agenda-1 - Regarding procedure for approval of D.S.R. (District Survey Report)

1. The detailed Standard Operating Procedure (S.O.P.) regarding preparation and modification of D.S.R. for Sand Mining or R.B.M. and for in-situ rocks were discussed and formulated.
2. It was resolved that the Secretariat shall forward the approved SOP for preparation and modification of D.S.R. for Sand Mining or R.B.M. and for in-situ rocks to Director – Geology & Mining for its effective implementation by respective Districts. (SOP attached as Annexure1 &2)
3. It was further resolved that all DSR received by SEIAA/SEAC shall be forwarded to D.G.M. by Member Secretary/Nodal officer SEAC for comments and suggestions.

Agenda-2 - Regarding grant of Standard-TOR as per MoEF&CC O.M. dated 6-May-2022

1. It was deliberated that Standard-TOR issued by MoEF&CC can be issued by MS-SEAC adding some additional conditions approved by SEIAA/SEAC, on the basis of experience gained in past 1 to 2 years.
2. In case of Mining of Minor Mineral Projects, the Standard-TOR can be granted on case to case basis, as per MoEFCC circular F. No. IA3-22/15/2022-IA-3 dated 06.05.2022 Mining Department, UP will certify whether the case under consideration is a green field project or a brown field project. If the case under consideration is a brown field project then details of previous E.C. should also be submitted by Mining Department.



(Shri Sanjeev Kumar Singh)
Member Secretary, SEIAA



(Shri Ashish Tiwari)
Member Secretary, SEAC-1&2

STANDARD OPERATING PROCEDURE

Preparation/Modification of D.S.R. for in-situ rocks by

District Level Sub-Divisional Committee and

its Appraisal/Approval by SEAC/SEIAA, U.P.

Issued by – Joint Committee of SEAC, SEIAA and DGM, U.P.

Background:-

- The SOP for in-situ rocks has been prepared as per MoEF&CC, GoI, Notification No. S.O. 3611 (E), dated 25-July-2018 regarding DSR.
- As per Schedule-II of the Appendix—X of the MoEF&CC, GoI, Notification No. S.O. 3611 (E), dated 25-July-2018 the District Survey Report shall be prepared for each minor mineral in the district separately.
- The Schedule-II provides format for preparation of DSR for minor minerals other than sand mining or river bed mining.

Short Titles:-

Detailed Title	Short Title to be read hereafter
District Level Sub-Divisional Committee	SDC
Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.	Pawan Kumar
State Level Expert Appraisal Committee	SEAC
State Level Environment Impact Assessment Authority	SEIAA
District Survey Report	DSR

• Procedure for Preparation of DSR by respective District of Uttar Pradesh

Sl. No / Step	Details	Action Required
1	<p>Formation of Sub-Divisional Committee (SDC) in the district by District Magistrate comprising Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or Mining Officer.</p> <p><i>Reference – Para 14(i) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.</i></p>	<ul style="list-style-type: none"> • D.M. shall issue an Office Memorandum regarding nomination and formation of Sub-Divisional committee in the district.
2	<p>Preparation of DSR – DSR which is a technical document shall be prepared in line with the Schedule-II of the MoEF&CC Notification dated 25-July-2018. The contents of DRAFT DSR shall be as under:-</p> <ul style="list-style-type: none"> • Contents of Report <ol style="list-style-type: none"> 1. Introduction 2. Overview of Mining Activity in the District (brief history of old working, pre-existing and proposed mining activities). 3. General Profile of the District 4. Geology of the District 5. Drainage of Irrigation pattern. 6. Land Utilisation Pattern in the District: Forest, Agricultural, Horticultural, Mining etc. 7. Surface Water and Ground Water scenario of the district 	<ul style="list-style-type: none"> • The sub-divisional committee (SDC) will prepare the draft DSR. If required the SDC may take help/assistance of QC/NABET Consultants, DGM Approved Exploration Agencies as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining. • Additionally, the SDC may also take help/assistance of renowned academic institutions/ Universities

<p>8. Rainfall of the district and climatic condition</p> <p>9. details of the mining leases in the District as per the following format:-</p> <ol style="list-style-type: none"> a) Sl. No. b) Name of the Mineral c) Name of the Lessee d) Address & Contact No. of Lessee e) Mining lease Grant Order No. & date f) Area of Mining lease (ha) g) Period of Mining lease (Initial) – [From till To] h) Period of Mining lease (1st /2nd ...renewal) - [From till To] i) Date of commencement of Mining Operation j) Status (Working/Non-Working/Temp. Working for dispatch etc.) k) Captive/Non-Captive l) Obtained Environmental Clearance (Yes/No), If Yes Letter No with date of grant of EC. m) Location of the Mining lease (Latitude & Longitude) n) Method of Mining (Opencast/Underground) <p>10. Details of Royalty or Revenue received in last three years</p> <p>11. Details of Production of Minor Mineral in last three years</p> <p>12. Mineral Map of the District</p>	<p>having domain expertise in Environment/ Geology and Mining.</p> <ul style="list-style-type: none"> • It will be the responsibility of SDC/hired agency to collect primary and secondary data, DSR drafting with Annexure-I to Annexure-VII and conduct presentation before SEAC/SEIAA and DGM. • Whenever a new lease is identified for adding in the DSR, the SDC/hired agency will follow the entire procedure every time on the basis of existing DSR. The validity of amended or modified DSR will be upto the validity of the original DSR. • The SDC/hired agency will update the data in the revised DSR with reference to the primary DSR. Special focus on collection of latest data will be done w.r.t. land use pattern.
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<p>13. list of Letter of Intent (LOI) Holders in the District along with its validity as per the following format :-</p> <p>14. Total Mineral Reserve available in the District.</p> <ol style="list-style-type: none"> a) Sl. No. b) Name of the Mineral c) Name of the Lessee d) Address & Contact No. of Letter of Intent Holder e) Letter of Intent Grant Order No.& date f) Area of Mining lease to be allotted g) Validity of LoI h) Use (Captive/Non-Captive) i) Location of the Mining lease (Latitude & Longitude) <p>15. Quality /Grade of Mineral available in the District</p> <p>16. Use of Mineral</p> <p>17. Demand and Supply of the Mineral in the last three years</p> <p>18. Mining leases marked on the map of the district</p> <p>19. Details of the area of where there is a cluster of mining leases viz. number of mining leases, location (latitude and longitude)</p> <p>20. Details of Eco-Sensitive Area, if any, in the District</p> <p>21. Impact on the Environment (Air, Water, Noise, Soil, Flora & Fauna, land use, agriculture, forest etc.) due to mining activity</p>	<p>rainfall, IMD data, river geometry, updated geology (if any), water table, population data etc. as such parameters generally change in every 5 years.</p> <ul style="list-style-type: none"> • The source of secondary data used in DSR should have proper citation reference and in case primary data has been collected, then the name and details of experts involved in collection and synthesis and interpretation of data will be mentioned in the DSR. • It should be specifically ensured that DSR is the district specific environmental document in which all the environmental and safety parameters as per the guidelines and notifications should be covered and reflected in the DSR document. • For this a district specific mineral resource map shall be prepared in
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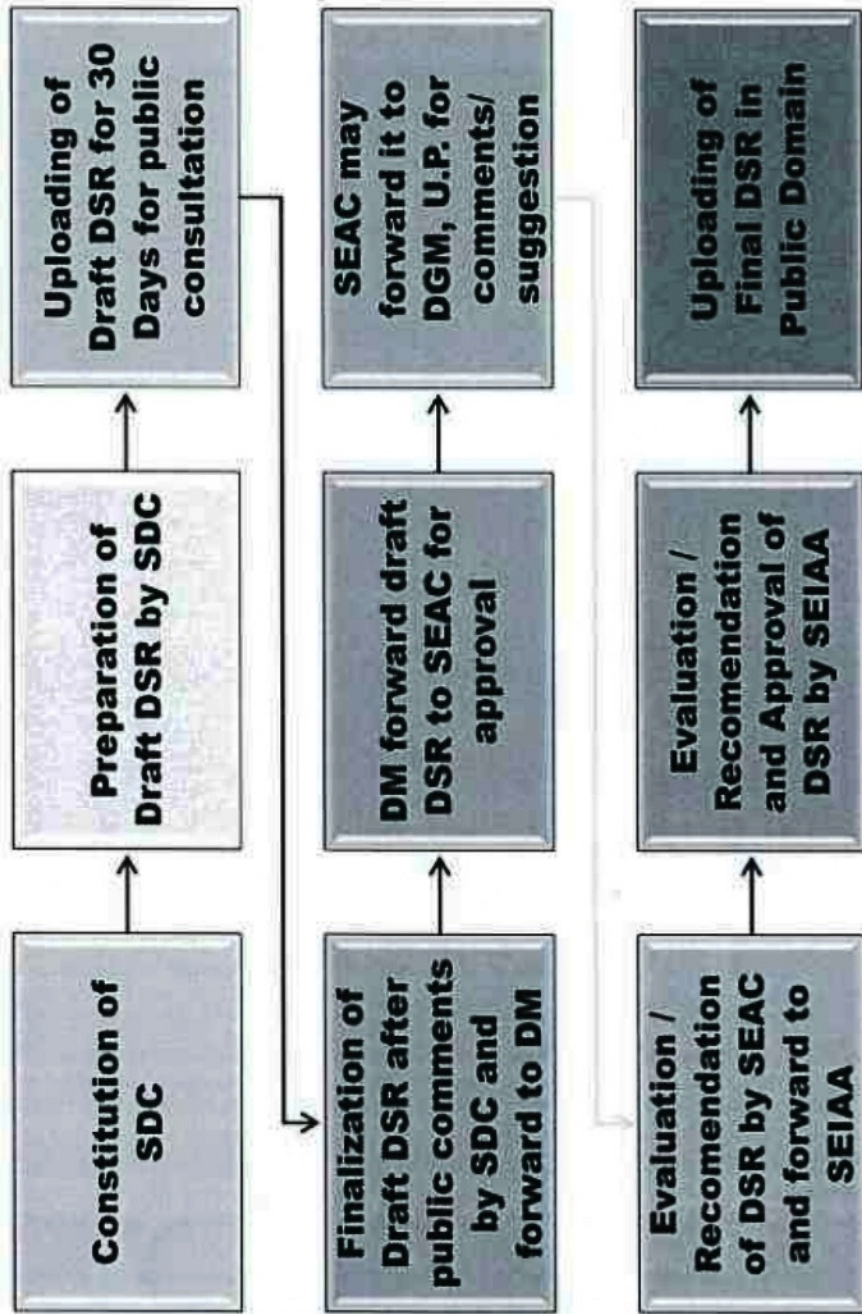
	<p>22. Remedial Measures to mitigate the impact of mining on the Environment</p> <p>23. Reclamation of Mined out area (best practice already implemented in the district, requirement as per rules and regulation, proposed reclamation plan)</p> <p>24. R& Disaster Management Plan</p> <p>25. Details of the Occupational Health issues in the District. (Last five-year data of number of patients of Silicosis & Tuberculosis is also needs to be submitted)</p> <p>26. Plantation and Green Belt development in respect of leases already granted in the District</p> <p>27. Any other information</p> <ul style="list-style-type: none"> • After this Annexure-I to Annexure-IV shall also be prepared as per the format provided in Enforcement & Monitoring Guidelines for Sand Mining-2020, which will be enclosed as annexure to the Draft DSR (<i>Reference – Page- 64 to 67 of EMGSM-2020</i>) • Lease wise NOC will be taken from Irrigation and Forest Department and Deposit Verification/Estimation reports shall also be prepared by SDC. • The proposed lease should clearly identify and mark the mineable deposit on satellite image/drone image. • The mineable resource is to be calculated based on field investigation, 	<p>which the drainage patterns of rivers along with explored mineral resources shall be reflected.</p>
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	geology of the area, site conditions locations, depth of mineral availability and other geomorphic features.	
3	Once the Draft DSR and Annexure I to IV is prepared, then all the SDC members evaluate and approve it, which will be uploaded in the District Website for 30 days for public comments/objections as well as DM/ADM/MO office. <i>For this the notification should be issued by District Authority about draft DSR for suggestions/comments /objections from public in minimum two newspapers having wide circulation. Date of uploading and last date of receiving suggestions/comments/objections should be clearly mentioned in the notification.</i> <i>(Reference - EMGSM-2020, Section 4.1.1 (clause - o & p; Page-19)</i>	For this a letter to the District Information Office will be issued for uploading the draft DSR in District Website for 30 days.
4	The Draft DSR shall be withdrawn from District Website after 30 days and SDC Members shall conduct a joint meeting to mitigate/resolve the public comments/objections received, if any. <i>(Reference - EMGSM-2020, Section 4.1.1 (clause – p; Page-19)</i> <i>In case no objection/comments are received then Mining Officer will issue a Certificate that no comments/objections have been received in the period of uploading.</i>	For this a joint meeting of SDC Members is required for final draft DSR examination/evaluation.
5	Thereafter, the draft DSR shall be finalized including Annexure-I to Annexure-VII which will be signed by all SDC Members and then forwarded to D.M. for perusal and approval.	For this a recommendation of SDC Members is required who will finalize the draft DSR and forward it to the D.M.
6	<ul style="list-style-type: none"> The DM shall forward the proposed DSR to SEAC 	<ul style="list-style-type: none"> The DM of respective district

	<p>for examination and approval.</p> <ul style="list-style-type: none"> • The Member Secretary/Nodal Officer will forward it to DGM, U.P. for comments and suggestions. The SEAC will evaluate after getting the comments and suggestions of DGM, U.P. • The SEAC may invite a representative of DGM, U.P. to assist SEAC in appraisal of the draft DSR. • The SEAC will evaluate and recommend for approval of the draft DSR on the basis of SDC recommendations as well as DGM, U.P. comments/suggestions. • The SEIAA may approve the draft DSR on the basis of recommendations of SEAC. <p><i>Reference – (Para 14(i) & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar and Others Etc.)</i></p>	<p>shall send the draft DSR, along with following documents <u>Following shall be the Annexures of the DM letter:-</u></p> <ol style="list-style-type: none"> 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification. 9. Minutes of the SDC recommending draft DSR.
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7	<ul style="list-style-type: none"> • The SEAC shall examine the draft DSR within a period of 6 weeks and its report shall be forwarded to SEIAA. • The SEIAA on receipt of SEAC recommendation report shall consider the grant of approval of DSR within a period of 6 weeks. <p><i>Reference – (Section 14(i) & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.)</i></p>	<p>The DSR being a public document after approval shall be signed with seal (<i>in each page of DSR</i>) by the competent authority of SEIAA and will be uploaded in the respective district portal within a week.</p>
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Process Flow Chart



Checklist for examination / approval of DSR by SEAC/SEIAA of Uttar Pradesh

Sl. No	Checklist/ Examination Details	Yes / No
1	Office Order of DM/ADM regarding formation of Sub-Divisional Committee in District	
2	DSR technical document signed by all the Sub-Divisional Members having following annexure: 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification. 9. Minutes of the SDC recommending draft DSR.	
4	Office Order of DM/ADM/Competent Authority regarding uploading of Draft DSR in District Website for 30 days for public comments/objections.	
5	Period/Dates of DSR uploaded in District Website.	
6	Minutes of joint meeting of Sub-Divisional Members to mitigate/resolve the public comments/objections received, if any. After 30 days.	
7	Lease wise NOC from Irrigation and Forest Department.	
8	Deposit verification/estimation Report, Revenue report	

STANDARD OPERATING PROCEDURE

Preparation/Modification of D.S.R. for Sand Mining or R.B.M. by

**District Level Sub-Divisional Committee and
its Appraisal/Approval by SEAC/SEIAA, U.P.**

Issued by – Joint Committee of SEAC, SEIAA and DGM, U.P.

Background and Scope of Work: - The SOP has been prepared as per MoEF&CC, GoI, Notification No. S.O. 141(E), dated 15-Jan-2016, S.O. 3611 (E), dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining 2020 & Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and MoEF&CC, GoI letter dated 04/12/2023 regarding DSR.

Short Titles:-

Detailed Title	Short Title to be read hereafter
Sustainable Sand Mining Management Guidelines 2016	SSMMG-2016
Enforcement & Monitoring Guidelines for Sand Mining -2020	EMGSM-2020
District Level Sub-Divisional Committee	SDC
Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.	Pawan Kumar
State Level Expert Appraisal Committee	SEAC
State Level Environment Impact Assessment Authority	SEIAA
District Survey Report	DSR

• Procedure for Preparation of DSR by respective District of Uttar Pradesh

Sl. No / Step	Details	Action Required
1	<p>Formation of Sub-Divisional Committee (SDC) in the district by District Magistrate comprising Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or Mining Officer.</p> <p><i>Reference – Para 14(i) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.</i></p>	<ul style="list-style-type: none"> • D.M. shall issue an Office Memorandum regarding nomination and formation of Sub-Divisional committee in the district.
2	<p>Preparation of DSR – DSR which is a technical document shall be prepared in line with the MoEF&CC Notification, dated 15/01/20216, dated 25-July-2018 and ESMMG 2020. The contents of DRAFT DSR shall be as under:-</p> <ul style="list-style-type: none"> • Contents of Report <ol style="list-style-type: none"> 1. Introduction 2. Overview of Mining Activity in the District (brief history of old working, pre-existing and proposed mining activities). 3. List of Mining Leases in the District with location, area and period of validity. 4. Details of Royalty or Revenue received in last three years. 5. Detail of Production of Sand/Morrum/RBM or other minor mineral in last three years. 	<ul style="list-style-type: none"> • The sub-divisional committee (SDC) will prepare the draft DSR. If required the SDC may take help/assistance of QCI/NABET Consultants, DGM Approved Exploration Agencies as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining. • Additionally, the SDC may also take help/assistance of renowned academic institutions/ Universities

<p>6. Process of deposition of sediments in the Rivers of the District (River Geometry).</p> <p>7. General Profile of the District.</p> <p>8. Land utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.</p> <p>9. Physiography of the District.</p> <p>10. Rainfall: month-wise.</p> <p>11. Geology and Mineral Wealth.</p> <p>12. The report shall also contain:-</p> <p>a) District wise detail of river or stream and other sand source;</p> <p>b) District wise availability of sand or gravel or aggregate resources;</p> <p>c) District wise detail of existing mining leases of sand and aggregates.</p> <p>13. Drainage system with description of main rivers</p> <p>a) Name of the river.</p> <p>b) Area drained (sq. km)</p> <p>c) Percentage area drained in the District.</p> <p>14. Salient Features of Important Rivers and Streams:-</p> <p>a) Name of the river or stream.</p> <p>b) Total length in the district.(in Km.)</p> <p>c) Place of origin.</p> <p>d) Altitude at origin.</p> <p>e) Portion of the river or stream recommended for mineral concession.</p>	<p>having domain expertise in Environment/ Geology and Mining.</p> <ul style="list-style-type: none"> • It will be the responsibility of SDC/hired agency to collect primary and secondary data, DSR drafting with Annexure-I to Annexure-VII and conduct presentation before SEAC/SEIAA and DGM. • Whenever a new lease is identified for adding in the DSR, the SDC/hired agency will follow the entire procedure every time on the basis of existing DSR. The validity of amended or modified DSR will be upto the validity of the original DSR. • The SDC/hired agency will update the data in the revised DSR with reference to the primary DSR. Special focus on collection of latest data will be done w.r.t. landuse pattern.
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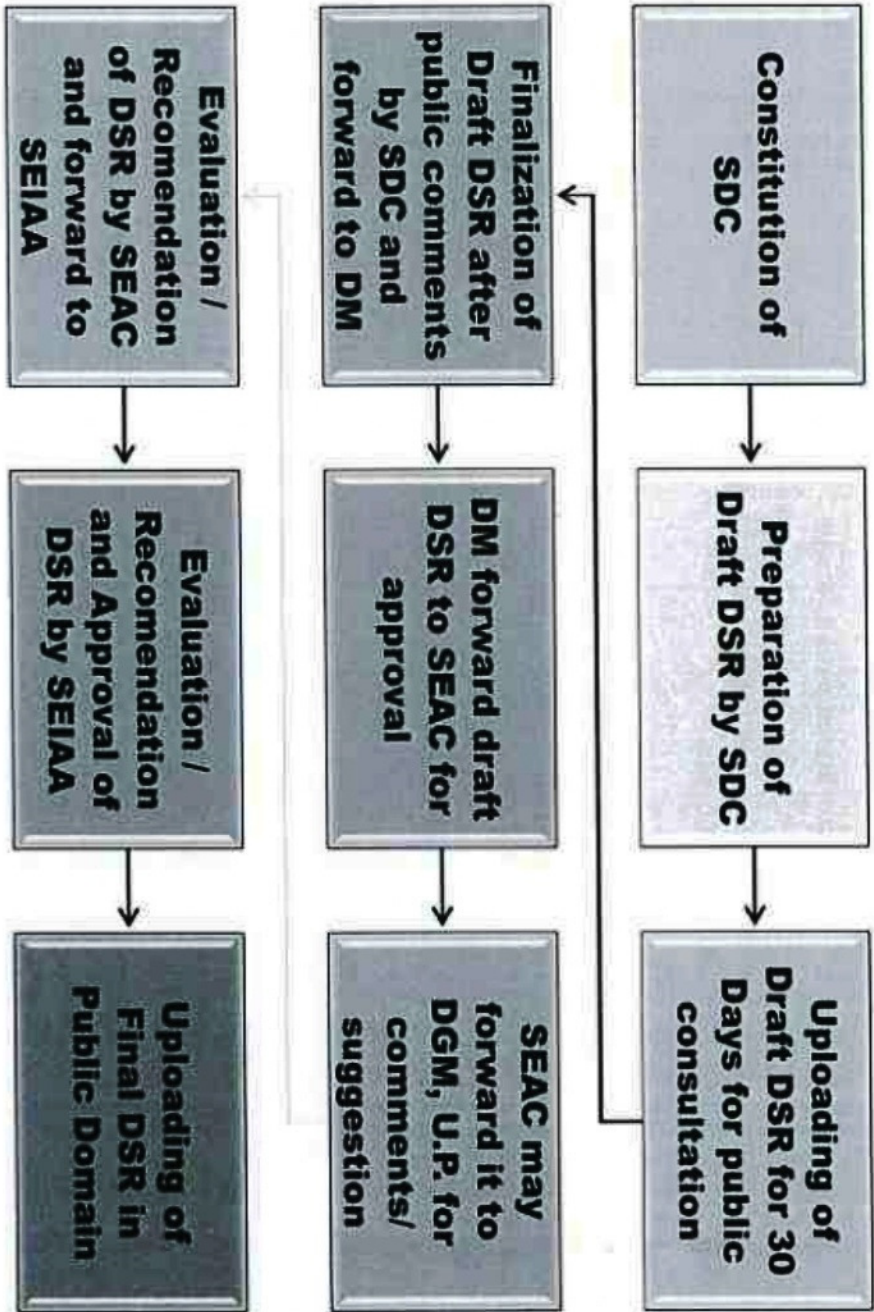
<p>f) Length of area recommended for mineral concession.(in Kms)</p> <p>g) Average width of area recommended for mineral concession (in meters)</p> <p>h) Area recommended for mineral concession (in square meter)</p> <p>i) Mineable mineral potential (in metric tonne) (60% of total mineral potential)</p> <p>15. Mineral Potential:-</p> <p>a) Boulder (MT)</p> <p>b) Bajari (MT)</p> <p>c) Sand (MT)</p> <p>d) Total Mineable Mineral Potential (MT)</p> <p>16. Annual Deposition:-</p> <p>a) River or Stream.</p> <p>b) Portion of the river or stream recommended for mineral concession.</p> <p>c) Length of area recommended for mineral concession.(in Kms)</p> <p>d) Average width of area recommended for mineral concession (in meters)</p> <p>e) Area recommended for mineral concession (in square meter)</p> <p>f) Mineable mineral potential (in metric tonne) (60% of total mineral potential)</p> <p>g) Total for the District</p> <ul style="list-style-type: none"> • After this Annexure-I to Annexure-IV shall also be prepared as per the format provided in Enforcement & Monitoring Guidelines for Sand Mining-2020, which will be enclosed as annexure to the Draft DSR 	<p>rainfall, IMD data, river geometry, updated geology (if any), water table, population data etc. as such parameters generally change in every 5 years.</p> <ul style="list-style-type: none"> • The source of secondary data used in DSR should have proper citation reference and in case primary data has been collected, then the name and details of experts involved in collection and synthesis and interpretation of data will be mentioned in the DSR. • It should be specifically ensured that DSR is the district specific environmental document in which all the environmental and safety parameters as per the guidelines and notifications should be covered and reflected in the DSR document. • For this a district specific mineral resource map shall be prepared in
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	<p><i>(Reference – Page- 64 to 67 of EMGSM-2020)</i></p> <ul style="list-style-type: none"> • Lease wise NOC will be taken from Irrigation and Forest Department and Deposit Verification/Estimation reports shall also be prepared by SDC. • The proposed lease should clearly identify and mark the mineable deposit on satellite image/drone image. • The mineable resource is to be calculated based on field investigation, geology of the catchment area, site conditions locations, depth of mineral availability and other geomorphic features. The mineable resource should be 50 to 60 % of the total resource available. 	<p>which the drainage patterns of rivers along with explored mineral resources shall be reflected.</p>
3	<p>Once the Draft DSR and Annexure 1 to IV is prepared, then all the SDC members evaluate and approve it, which will be uploaded in the District Website for 30 days for public comments/objections as well as DM/ADM/MO office.</p> <p><i>For this the notification should be issued by District Authority about draft DSR for suggestions/comments /objections from public in minimum two newspapers having wide circulation. Date of uploading and last date of receiving suggestions/comments/objections should be clearly mentioned in the notification.</i></p> <p><i>(Reference - EMGSM- -2020, Para 4.1.1 (clause – O & P; Page-19)</i></p>	<p>For this a letter to the District Information Office will be issued for uploading the draft DSR in District Website for 30 days.</p>
4	<p>The Draft DSR shall be withdrawn from District Website after 30 days and SDC Members shall conduct a joint meeting to mitigate/resolve the public comments/objections received, if any. <i>(Reference - EMGSM- -2020, Para 4.1.1 (clause – p; Page-19)</i></p>	<p>For this a joint meeting of SDC Members is required for final draft DSR examination/evaluation.</p>

	<i>In case no objection/comments are received then Mining Officer will issue a Certificate that no comments/objections have been received in the period of uploading.</i>	
5	Thereafter, the draft DSR shall be finalized including Annexure-I to Annexure-VII which will be signed by all SDC Members and then forwarded to D.M. for perusal and approval.	For this a recommendation of SDC Members is required who will finalize the draft DSR and forward it to the D.M.
6	<ul style="list-style-type: none"> • The DM shall forward the proposed DSR to SEAC for examination and approval. • The Member Secretary/Nodal Officer will forward it to DGM, U.P. for comments and suggestions. The SEAC will evaluate after getting the comments and suggestions of DGM, U.P. • The SEAC may invite a representative of DGM, U.P. to assist SEAC in appraisal of the draft DSR. • The SEAC will evaluate and recommend for approval of the draft DSR on the basis of SDC recommendations as well as DGM, U.P. comments/suggestions. • The SEIAA may approve the draft DSR on the basis of recommendations of SEAC. <p><i>Reference – (Para 14(i) & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.)</i></p>	<ul style="list-style-type: none"> • The DM of respective district shall send the draft DSR, along with following documents <u>Following shall be the Annexures of the DM letter:-</u> 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft

		<p>DSR.</p> <p>8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification.</p> <p>9. Minutes of the SDC recommending draft DSR.</p>
7	<ul style="list-style-type: none"> • The SEAC shall examine the draft DSR within a period of 6 weeks and its report shall be forwarded to SEIAA. • The SEIAA on receipt of SEAC recommendation report shall consider the grant of approval of DSR within a period of 6 weeks. <p><i>Reference – (Para 14(i & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar and Others Etc.)</i></p>	<p>The DSR being a public document after approval shall be signed with seal (<i>in each page of DSR</i>) by the competent authority of SEIAA and will be uploaded in the respective district portal within a week.</p>

Process Flow Chart



Checklist for examination / approval of DSR by SEAC/SEIAA of Uttar Pradesh

Sl. No	Checklist/ Examination Details	Yes / No
1	Office Order of DM/ADM regarding formation of Sub-Divisional Committee in District	
2	<p>DSR technical document signed by all the Sub-Divisional Members having following annexure:</p> <ol style="list-style-type: none"> 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification. 9. Minutes of the SDC recommending draft DSR. 	
4	Office Order of DM/ADM/Competent Authority regarding uploading of Draft DSR in District Website for 30 days for public comments/objections.	
5	Period/Dates of DSR uploaded in District Website.	
6	Minutes of joint meeting of Sub-Divisional Members to mitigate/resolve the public comments/objections received, if any. After 30 days.	
7	Lease wise NOC from Irrigation and Forest Department.	
8	Deposit verification/estimation Report, Revenue report	

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/10/2024

The Joint Meeting of State Expert Appraisal Committee (SEAC – 1 & 2) was held in Directorate of Environment, U.P. on 10/10/2024, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Shri Ashish Tiwari,	Member-Secretary, SEAC - 1 & 2
4. Shri Om Prakash Srivastava,	Member, SEAC-1
5. Dr. Brij Bihari Awasthi,	Member, SEAC-1
6. Dr. Ratan Kar,	Member, SEAC-1
7. Shri Tanzar Ullah Khan,	Member, SEAC-2
8. Dr. Shiv Om Singh,	Member, SEAC-2
9. Shri Naveen Das,	Add. Director, DGM, Lucknow
10. Shri Lalta Prasad	Asstt. Geologist, DGM, Lucknow
11. Shri S. N. Patel,	Geologist, DGM, Lucknow
12. Shri Jitendra Kumar Sharma,	Mining Inspector, Deoria
13. Shri Abhishek Kumar Patel,	District Mines Officer, Shahjahanpur
14. Shri Ashish Singh,	Mining Officer, Lakhimpur Kheri
15. Shri Shatrughan Singh,	Mining Officer, Kaushambi
16. Shri Bashishthe Kumar Yadav,	Mining Officer, Hamirpur
17. Shri Mukesh Kumar Mishra,	Mining Officer, Siddharthnagar
18. Shri Parasnath Yadav,	Mining Officer, Ghazipur
19. Shri Ajay Kumar Yadav,	Mining Officer, Prayagraj
20. Shri Mafat Lal,	Mining Officer, Firozabad

The Nodal Officers welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically).

In the Joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

Agenda (1): Evaluation/Appraisal of District Survey Report (DSR) of District-Deoria**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Deoria submitted the draft DSR vide its letter no. 298/अ०अनु०-2024, dated 02/07/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1535/डी०एस०आर०, dated 07/10/2024 and mentioned as follows:



Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/10/2024

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद देवरिया द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 09/10/2024. During the meeting a presentation was given by Shri Jitendra Kumar Sharma, Mining Inspector, Deoria along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 09/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 09/10/2024 for evaluation/appraisal of DSR of District- Deoria. Based on the documents submitted, a presentation on DSR Deoria for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Jitendra Kumar Sharma, Mining Inspector, Deoria along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Deoria was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 13 mining lease areas.
2. Thereafter, the updated DSR of District- Deoria was prepared by Sub-Divisional Committee of District-Deoria in Year-2024 total 03 (01 existing and 02 new) lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Deoria vide its letter no. 298/ख०अनु०-2024, dated 02/07/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Deoria has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 03 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. SEAC asked about the status of utilization of DMF Funds?

- District Mining Inspector, Deoria informed that funds amounting to Rs. 60,41,000/- approx. have been allotted and phase wise utilized since 2020 from DMF funds and will be use as per the objectives of DMF Rules.

2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Inspector, Deoria informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Inspector, Deoria informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Deoria?**
 - District Mining Inspector, Deoria informed that at present there is 02 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Inspector, Deoria agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Inspector, Deoria informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.
7. **SEAC asked about four dropped leases which were mentioned in Previous DSR.**
 - District Mining Inspector, Deoria informed that total 13 areas were included in the previous DSR, in which the validity of all mining leases was for only one year. After NGT order that mining should not be carried out in main stream of the river. All leases got canceled. In the new DSR, serial number 2 and 3 (Gata No-765mi, Area-11.50 Ha. Village- Narsinghdar khadar, Tehsil- Barhaj and Gata no. 87mi, Area- 2.298 Ha. Village- Raipur Chaklal Khadar, Tehsil- Barhaj) was proposed as a new area after conducting fresh survey and apart from this, serial number 1 (Gata No-396/1, Area-11.70 Ha.

Village- Takia Dharhara Tehsil- Salempur) was included as existing in the list of mining leases.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Deoria along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 03 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (2): Evaluation/Appraisal of District Survey Report (DSR) of District- Shahjahanpur

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Shahjahanpur submitted the drafts DSR vide its letter no. 657/खनन अनुभाग/2024, dated 17/09/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1489/DSR, dated 27/09/2024 and mentioned as follows:

"....उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद शाहजहाँपुर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...."

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/10/2024

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Abhishek Kumar Patel, District Mines Officer, Shahjahanpur along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/10/2024 for evaluation/appraisal of DSR of District-Shahjahanpur. Based on the documents submitted, a presentation on DSR Shahjahanpur for minor mineral River Bed Mineral (Sand)-2024 was made by Mr. Abhishek Kumar Patel, District Mines Officer, Shahjahanpur along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Shahjahanpur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jun-2016, which was subsequently amended from time to time and finally there were total 02 mining lease areas.
2. Thereafter the updated DSR of District-Shahjahanpur was prepared by Sub-Divisional Committee of District- Shahjahanpur in Year-2024 total 01 (01 Existing Govt. Land) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Shahjahanpur vide its letter no. 657/खनन अनुभाग /2024, dated 17/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Shahjahanpur has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 01 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mines Officer, Shahjahanpur informed that funds amounting to Rs. 2,30,76,355/- approx. have been allotted and phase wise utilized Amount of Rs. 1,45,98,950.50/- since 2017 from DMF funds and Rs. 88,77,404.50/- as Balance Amount which will be use as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mines Officer, Shahjahanpur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.

3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mines Officer, Shahjahanpur informed that as per the Rule of UPMPCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Shahjahanpur?**
 - District Mines Officer, Shahjahanpur informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mines Officer, Shahjahanpur agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mines Officer, Shahjahanpur informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.
7. **SEAC asked about four dropped leases which were mentioned in Previous DSR.**
 - District Mines Officer, Shahjahanpur informed that total 02 mining lease areas were included in the previous DSR, in which the validity of both mining leases were 05 years. In the new DSR, one lease is excluded due to construction of bridge within 500 meter radius from mining lease area so that there is only 01 existing lease having validity of 05 year.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District- Shahjahanpur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there is 01 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.

4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (3): Evaluation/Appraisal of District Survey Report (DSR) of District-Lakhimpur Kheri

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Lakhimpur Kheri submitted the draft DSR vide its letter no. 1883/खनिज-एम0एम0सी0-तीस-विविध(2024-25), dated 12/09/2024 for evaluation/appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1237/डी0एस0आर0, dated 20/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद लखीमपुर खीरी द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining - 2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Ashish Singh, Mining Officer, Lakhimpur Kheri along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District- Lakhimpur Kheri. Based on the documents submitted, a presentation on DSR Lakhimpur Kheri for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-

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2024 was made by Shri Ashish Singh, Mining Officer, Lakhimpur Kheri along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Lakhimpur Kheri was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 23 mining lease areas.
2. Thereafter the updated DSR of District- Lakhimpur Kheri was prepared by Sub-Divisional Committee of District- Lakhimpur Kheri in Year-2024 and total 08 (08 Existing Govt. Land) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Lakhimpur Kheri vide its letter no. 1883/खनिज-एम०एम०सी०-तीस-विविध(2024-25), dated 12/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Lakhimpur Kheri has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 08 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Lakhimpur Kheri informed that funds amounting to Rs 56.76 Lacs approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Lakhimpur Kheri informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Lakhimpur Kheri informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and

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Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.

4. **SEAC asked about the further mineral development in District Lakhimpur Kheri?**
 - District Mining Officer, Lakhimpur Kheri informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Lakhimpur Kheri agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Lakhimpur Kheri informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District- Lakhimpur Kheri along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 08 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (4): Evaluation/Appraisal of District Survey Report (DSR) of District- Kaushambi**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Kaushambi submitted the draft DSR vide its letter no. 2375 / खनन सहा0 कौ0, dated 24/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1512/डी0एस0आर0, dated 30/10/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद कौशाम्बी द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 09/10/2024. During the meeting a presentation was given by Shri Shatrughan Singh, Mining Officer, Kaushambi along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District- Kaushambi. Based on the documents submitted, a presentation on DSR Kaushambi for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Shatrughan Singh, Mining Officer, Kaushambi along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Kaushambi was prepared in Year– 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 53 mining lease areas.
2. Thereafter, the updated DSR of District- Kaushambi was prepared by Sub-Divisional Committee of District- Kaushambi in Year-2024 and total 42 (42 existing lease) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.

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4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Kaushambi vide its letter no. 2375/खनन सहा0 कौ0, dated 24/08/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Kaushambi has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 42 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Kaushambi informed that funds amounting to Rs 6.24 crores approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Kaushambi informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Kaushambi informed that as per the Rule of UPMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Kaushambi?**
 - District Mining Officer, Kaushambi informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Kaushambi agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.

6. SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.

- District Mining Officer, Kaushambi informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Kaushambi along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 42 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (5): Evaluation/Appraisal of District Survey Report (DSR) of District-Firozabad

The Secretariat informed the committee that District-Firozabad comes under the purview of TTZ area therefore, NEERI member is mandatory to present during the appraisal of the DSR. The DGM was not circulated the report of DSR to Dr. S.K. Goyal, Member, NEERI. Hence, the committee directed to circulate the copy of DSR to Member NEERI and the matter is deferred to next SEAC meeting.

Agenda (6): Evaluation/Appraisal of District Survey Report (DSR) of District-Hamirpur

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble

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Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Hamirpur submitted the draft DSR vide its letter no. 319/Khanij – MMC-30-Vividh (2024-25), dated 10/06/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1399/DSR, dated 12/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद, हमीरपुर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining-2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 24/09/2024. During the meeting a presentation was given by Shri Bashishthe Kumar Yadav, Mining Officer, Hamirpur along with other senior officers of DGM.

The Secretariat informed the committee that earlier the District Survey Report (DSR) of District-Hamirpur was put up in joint meeting of SEAC-1&2 dated 24/09/2024 and observed as follows:

“...During the appraisal of DSR the joint committee observed that initial District Survey Report of District-Hamirpur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016 and further it has been updated time to time and finally it comprised 194 mining lease areas. Sub-Divisional Committee of District-Hamirpur was prepared the updated DSR of District-Hamirpur in Year-2024 and total 119 mining lease areas area proposed in final updated DSR.

The committee raises the queries regarding the large number of mining lease areas are dropped in updated DSR of 2024 which were mentioned in previous DSR. The Mining Department could not reply satisfactorily. Therefore, the committee directed to submit the reason for large number of mining lease areas are dropped in updated DSR of 2024.”

Mining Department submitted the reply of above observations of joint committee and the matter was listed in joint meeting dated 09/10/2024. Mining Department informed the committee as follows:

“...अवगत कराना है कि पूर्व के डी0एस0आर0 में कुल 183 क्षेत्र सम्मिलित थे, जिनमें वर्ष- 2023 में 11 नये क्षेत्रों को जोड़ा गया। इस प्रकार डी0एस0आर0 में कुल 194 क्षेत्र हो गये। वर्तमान प्रस्तावित डी0एस0आर0 में कुल 110 क्षेत्र पूर्व के डी0एस0आर0 के सम्मिलित है तथा नये 09 खनन जोड़ने हेतु प्रस्तावित है। इस प्रकार प्रस्तावित डी0एस0आर0 में कुल 119 क्षेत्र सम्मिलित है। पूर्व डी0एस0आर0 के 194 क्षेत्रों में से 110 क्षेत्र नये डी0एस0आर0 में सम्मिलित करने के उपरान्त शेष 84 क्षेत्र बचते है। 84 क्षेत्रों में से 77 क्षेत्र राजस्व विभाग व खनन विभाग की संयुक्त जांच आख्या के अनुसार खनन क्षेत्रों में बालू/मौरम की उपयुक्त मात्रा न होने तथा क्षेत्र जलमग्न होने के कारण प्रस्तावित डी0एस0आर0 से हटा दिये गये हैं तथा शेष 07 क्षेत्र पुल बनने व अन्य कारणों से हटाये गये है व प्रस्तावित

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डी0एस0आर0 में पूर्व के 110 क्षेत्र में से 41 क्षेत्रों का रकबा प्रश्नगत क्षेत्र में कृषि भूमि आने, अन्य जनपद की सीमा में ओवरलैप करने व अन्य कारणों से कम किया गया है।”

Mining Department also submitted the reply of compliant letter dated 08/10/2024 made by Shri Rahul Gupta, Advocate through email and submitted as follows:

“...प्राप्त शिकायत के संबंध में अवगत कराना है कि दिनांक 08.10.2024 को समय 5:30 PM पर शिकायत प्राप्त हुई है, जिसमें अज्ञात शिकायतकर्ता राहुल गुप्ता के द्वारा शिकायत की गयी है, जिस पर कोई हस्ताक्षर, पता व मोबाइल नम्बर अंकित नहीं है। शिकायतकर्ता द्वारा की गयी शिकायत का निस्तारण बिन्दुवार कर दिया गया है, जिसका विवरण निम्नवत् है:-

क्र0सं0	शिकायत	आख्या																
1	पृष्ठ संख्या-12 पर दी गयी तालिका में उल्लिखित है कि विद्यमान पट्टों (110) का क्षेत्रफल 1095.52 हे0 है, जबकि प्रस्तावित मात्र 09 पट्टों का क्षेत्रफल 1399.60 हे0 है। इसका तात्पर्य प्रस्तावित पट्टों का एकल क्षेत्रफल लगभग 150 हे0 प्रति पट्टे से अधिक होगा होता है जबकि पृष्ठ 13, 14, 15, 16 एवं 17 पर दी गयी तालिका संख्या-03 में ऐसी कोई सूचना उपलब्ध नहीं है।	बिन्दु संख्या-1 में की गयी आपत्ती का संबंध में अवगत कराना है कि टंकण त्रुटि के कारण हुई त्रुटि को सुधार लिया गया है, जिसका विवरण निम्नवत् है- <table border="1"> <thead> <tr> <th>S.N.</th> <th>Existing / proposed</th> <th>No. of leases</th> <th>Area (Ha)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Existing</td> <td>110</td> <td>2331.632</td> </tr> <tr> <td>2.</td> <td>Proposed</td> <td>09</td> <td>163.5</td> </tr> <tr> <td colspan="2">Total</td> <td>119</td> <td>2495.132</td> </tr> </tbody> </table>	S.N.	Existing / proposed	No. of leases	Area (Ha)	1.	Existing	110	2331.632	2.	Proposed	09	163.5	Total		119	2495.132
S.N.	Existing / proposed	No. of leases	Area (Ha)															
1.	Existing	110	2331.632															
2.	Proposed	09	163.5															
Total		119	2495.132															
2	Annexure-II रिपोर्ट के पृष्ठ संख्या-72 पर दी गयी सूचना के अनुसार क्रम संख्या-50 तथा क्रम संख्या-104 से 116 तक प्रस्तावित पट्टों का उल्लेख है, इसमें अधिकतम 26 हे0 का पट्टा क्रम सं0-112 पर है, जिससे यह स्पष्ट होता है कि विद्यमान पट्टों का क्षेत्र त्रुटिपूर्ण रूप से दर्शाया गया है क्योंकि पूर्व के 05 वर्षों में हमीरपुर में अधिखनन के कारण विद्यमान पट्टों की स्थिति बहुत ही शोचनीय है।	बिन्दु-2 में की गयी आपत्ति के संबंध में अवगत कराना है कि Annexure-II के क्रम सं 50 एवं 104 से 116 तक के क्षेत्र प्रस्तावित एवं विद्यमान (Existing) क्षेत्रों का उल्लेख है। अतः टिप्पणी भ्रमित करने वाली है, जो कि स्वीकार योग्य नहीं है। क्रम सं0 50 पर अंकित क्षेत्र व 109 से 116 तक अंकित क्षेत्र प्रस्तावित क्षेत्र है तथा अन्य 104 से 108 तक के क्षेत्र विद्यमान (Existing) क्षेत्र हैं।																
3	Annexure-IV में एकल पट्टों तथा उनके कलस्टर की सूचना को यह कहकर त्रुटिपूर्ण रूप से प्रस्तुत किया गया है कि रास्ते का आकलन पट्टा विदेख के बाद किया जायेगा। यह तथ्य समिति से छुपाया जा रहा है कि गाँवों में चलने वाले भार वाहनों की संख्या कितनी भयावह हो जाती है, तथा उसके पर्यावरण पर पड़ने वाले दुष्परिणामों का आकलन ठीक प्रकार न हो सके।	कलस्टर एवं एकल पट्टे के आवागमन के रास्ते का आकलन LOI निर्गत करने उपरान्त पट्टाधारक द्वारा पर्यावरण प्रभाव आकलन रिपोर्ट EIA में कच्चा रास्ता हेतु संबंधित मूखामी से अनुसन्ध कराने के पश्चात् ही परिवहन का कार्य किया जाता है। खनन क्षेत्रों के विज्ञापन के समय रास्ते के संबंध में शासनादेश संख्या-1875/86-2017-57(सा0) /2017 दिनांक 14.08.2017 के बिन्दु संख्या-20(1) के अंतर्गत बिडर द्वारा रास्ते के संबंध में आश्वस्त होने के पश्चात् ही ई-निविदा सह ई-नीलामी में भाग लिया जाता है तथा आशय पत्र निर्गत होने के पश्चात् नियमानुसार अग्रिम कार्यवाही करता है।																
4	चिन्हांकित किये गये पट्टों का निर्देशकों Coordinates (अक्षांश तथा देशांतर) का कोई उल्लेख पट्टों के साथ नहीं किया गया है जबकि यह पाया गया था कि पूर्व में हमीरपुर के पट्टों की नपत करके उनकी सीमा जालीन जिल तक तथा कुछ क्षेत्रों बाँदा जिले तक कर दी गयी थी, जिसके कारण पट्टों को पुनर्गठित करने की आवश्यकता पड़ी थी। अक्षांश-देशांतर के अभाव में समिति से आधी अधूरी सूचना के आधार पर जिला सर्वेक्षण रिपोर्ट को	बिन्दु संख्या-4 के संबंध में अवगत कराना है कि प्रस्तावित जिला सर्वेक्षण रिपोर्ट तैयार करने के पूर्व S.D.C. समिति द्वारा क्षेत्रों का स्थलीय निरीक्षण कर खण्डवार जियोकोर्डिनेट लिया गया है, जिसके आधार पर जाँच आख्या तैयार करते हुए प्रस्तावित डी0एस0आर0 बनाया गया है तथा जाँच आख्या को डी0एस0आर0 में संलग्न करते हुए सम्मिलित किया गया है।																

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	अनुमोदित कराने का प्रयास किया जा रहा है।	
5	Annexure-V के पृष्ठ संख्या-91 से 103 के मध्य क्रम संख्या-82, 83, 84, 85, 86, 88, 90, 91 एवं 92 पर दर्शाये गये पट्टों को विद्यमान श्रेणी में अंकित किया गया है, जबकि यह पट्टे पूर्व की डी0एस0आर0 में नहीं दर्शाये गये थे, इससे यह स्पष्ट होता है कि प्रस्तावित पट्टों की संख्या 09 न होकर 18 है तथा विद्यमान पट्टों के आंकलन में गम्भीर त्रुटियाँ हैं, जिसमें पट्टों की संख्या एवं क्षेत्रफल का निर्धारण उचित प्रकार से नहीं किया गया है।	बिन्दु संख्या-5 के संबंध में अवगत कराना है कि प्रस्तावित जिला सर्वेक्षण रिपोर्ट के वर्णित Annexure-V के क्रम सं0 82, 83, 84, 85, 86, 88, 90, 91 एवं 92 पर दर्शाये गये क्षेत्रों को सक्षम स्तर द्वारा पत्रांक सं0-1707/ एम0228/2017 (खनन नीति)-डी0एस0आर0, दिनांक 19.02.2023 के माध्यम से जिला सर्वेक्षण रिपोर्ट संयोजित किये जाने का निर्णय लिया गया। जिस कारण यह खण्ड विद्यमान (Existing) श्रेणी के अंतर्गत आता है।
6	जिला सर्वेक्षण रिपोर्ट में 22 कलस्टर विद्यमान होने का उल्लेख किया गया है, परन्तु इनको किसी भी मानचित्र पर नहीं दर्शाया गया है, जिससे कि पट्टों की सीमाएँ स्पष्ट हो सकें।	SEIAA द्वारा निर्गत SOP के अनुसार खण्डवार गूगल मानचित्र की आवश्यकता है जो D.S.R में संलग्न है।

उपरोक्तानुसार प्राप्त शिकायत में बिन्दु संख्या-1 पर की गयी शिकायत सही पाया गया है, जिसका सुधार कर लिया गया है व बिन्दु संख्या-02 से 06 तक की शिकायत भ्रामक एवं मनगढन्त पायी गयी है।

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/10/2024 for evaluation/appraisal of DSR of District-Hamirpur. Based on the documents submitted, a presentation on DSR Hamirpur for minor mineral River Bed Sand/Morrum-2024 was made by Shri Bashishthe Kumar Yadav, Mining Inspector, Hamirpur along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Hamirpur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 194 mining lease areas.
2. Thereafter, the updated DSR of District- Hamirpur was prepared by Sub-Divisional Committee of District- Hamirpur in Year-2024 and total 119 (110 existing and 09 new) mining lease areas have been proposed in updated DSR. Out of which 83 leases exist on the river bed of River Betwa, 17 exist of Yamuna, 12 leases exist on river bed of Dhasan and 07 leases exist on river bed of River Ken.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Hamirpur vide its letter no. 319/Khanij - MMC-30-Vividh (2024-25), dated 10/06/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District-Hamirpur has been also examined by the Director, Directorate of Geology & Mining, U.P.

7. Lease wise NOC from Forest and Irrigation Department for all the 119 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Hamirpur informed that funds amounting to Rs 7.76 Crores approx. have been allotted in the year 2023-24 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Hamirpur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Hamirpur informed that as per the Rule of UPMPCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Hamirpur?**
 - District Mining Officer, Hamirpur informed that at present there is 09 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Hamirpur agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Hamirpur informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management

Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee has gone through the reply of queries submitted by the DGM and found the reply seems to be satisfactory. The joint committee also noted that the points raised in complaint letter review by the Mining Department and found that the issues mentioned in point no.1, it is informed that due to typographical error in page no. 12 area mentioned as (Existing-1095.528 ha, Proposed-1399.604 ha) instead of (Existing-2331.632 ha, Proposed-163.5 ha) which was rectified and mentioned in final DSR. All the other points mentioned in compliant letter are irrelevant.

In view of above, the joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Hamirpur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 119 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (7): Evaluation/Appraisal of District Survey Report (DSR) of District- Siddharthnagar

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Siddharthnagar submitted the draft DSR vide its letter no. 274/खनिज सहायक/डीएसआर/2024-25, dated 12/09/2024 for evaluation/appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1435/डीएसआर, dated 20/09/2024 and mentioned as follows:

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"...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद सिद्धार्थनगर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining - 2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...."

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Mukesh Kumar Mishra, Mining Officer, Siddharthnagar along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District-Siddharthnagar. Based on the documents submitted, a presentation on DSR Siddharthnagar for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Mukesh Kumar Mishra, Mining Officer, Siddharthnagar along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Siddharthnagar was prepared in Year- 2020 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 03 mining lease areas.
2. Thereafter, the updated DSR of District- Siddharthnagar was prepared by Sub-Divisional Committee of District- Siddharthnagar in Year-2024 and total 05 (03 existing and 02 new) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Siddharthnagar vide its letter no. 274/खनिज सहायक/डी0एस0आर0/2024-25, dated 12/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District-Siddharthnagar has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 05 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. SEAC asked about the status of utilization of DMF Funds?

- District Mining Officer, Ghazipur informed that funds amounting to Rs 2,38,94,929/- approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.

2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Siddharthnagar informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Siddharthnagar informed that as per the Rule of UPMOCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Kaushambi?**
 - District Mining Officer, Siddharthnagar informed that at present there is 02 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Siddharthnagar agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Siddharthnagar informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMOCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District- Siddharthnagar along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 05 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.

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4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (8): Evaluation/Appraisal of District Survey Report (DSR) of District- Ghazipur**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Ghazipur submitted the draft DSR vide its letter no. 3467 / 12-खनन / 2024, dated 24/09/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1469/डी0एस0आर0, dated 25/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद गाजीपुर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Parasnath Yadav, Mining Officer, Ghazipur along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District- Ghazipur. Based on the documents submitted, a presentation on DSR Ghazipur for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Parasnath Yadav, Mining Officer, Ghazipur along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Ghazipur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 06 mining lease areas.
2. Thereafter, the updated DSR of District- Ghazipur was prepared by Sub-Divisional Committee of District- Ghazipur in Year-2024 and total 04 (02 existing and 02 new) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Ghazipur vide its letter no. 3467 / 12-अनन / 2024, dated 24/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Ghazipur has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 04 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Ghazipur informed that funds amounting to Rs 25.04 Lakhs approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Ghazipur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Ghazipur informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with Lol and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/10/2024**4. SEAC asked about the further mineral development in District Ghazipur?**

- District Mining Officer, Ghazipur informed that at present there is 02 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.

5. SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.

- District Mining Officer, Ghazipur agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.

6. SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.

- District Mining Officer, Ghazipur informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Ghazipur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 04 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (9): Evaluation/Appraisal of District Survey Report (DSR) of District-Pravagraj**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O.

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141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Prayagraj submitted the draft DSR vide its letter no. 1688/Khanij/2024-25, dated 22/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1401/DSR, dated 12/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद, प्रयागराज द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining-2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 24/09/2024. During the meeting a presentation was given by Shri Ajay Kumar Yadav, Mining Officer, Prayagraj along with other senior officers of DGM.

The Secretariat informed the committee that earlier the District Survey Report (DSR) of District-Prayagraj was put up in joint meeting of SEAC-1&2 dated 24/09/2024 and observed as follows:

“...During the appraisal of DSR the Secretariat informed the joint committee that a compliant letter dated 20/09/2024 of Shri Sanjay Tiwari, Environment Activist, Village-Diha, Karchhana, Prayagraj has been received in Secretariat against the District Survey Report of Prayagraj. The committee has gone through the compliant letter and opined that the above compliant letter should be shared with Mining Department to submit factual report on the points raised in compliant letter dated 20/09/2024 along with supporting documents. The matter will be discussed after receipt of above information.”

In view of above decision, District Magistrate, Prayagraj vide its order dated 29/09/2024 form a joint committee of Additional District Magistrate (Admin), Prayagraj and Senior Mining Officer, Prayagraj to provide a factual report on the issued raised in compliant letter dated 20/09/2024 of Shri Sanjay Tiwari. District Magistrate, Prayagraj vide its letter no. 1907/Khanij/2024-25, dated 08/10/2024 provided the factual report to SEAC and mentioned as follows:

“...जनपद प्रयागराज के साधारण बालू के तैयार नवीन जिला सर्वेक्षण रिपोर्ट 2024 के सम्बन्ध में श्री संजय तिवारी, पर्यावरण कार्यकर्ता निवासी ग्राम-डीहा, करछना, प्रयागराज द्वारा प्रस्तुत शिकायती पत्र दिनांक 20.09.2024 के सम्बन्ध में Minutes of the Joint Meeting of SEAC-1 and SEAC-2 U.P. held on 24/09/2024 में लिये गये निर्णय के क्रम में जिलाधिकारी महोदय के आदेश दिनांक 29.09.2024 के अनुपालन में तथ्यात्मक जाँच आख्या निम्नवत् है:-

बिन्दु-1	उत्तर-
1. यह कि सैंड मैनेजमेंट गाइडलाइन 2016 व 2020 में दिए गए प्राविधानों के तहत प्रत्येक 05 वर्ष पर जिले का जिला सर्वेक्षण रिपोर्ट (डीएसआर) बनाकर ही खनन क्षेत्र का निर्धारण किया जाना नियमावली	उपरोक्त बिन्दु के सम्बन्ध में स्पष्ट करना है कि खनन नीति-2017 में किये गये प्राविधानानुसार जनपद प्रयागराज में साधारण बालू के खनन क्षेत्रों का जिला सर्वेक्षण रिपोर्ट-2017 में तैयार कराया गया था। निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 खनिज भवन, लखनऊ के पत्र सं0- 1496/एम-1एचिन्हाकन/2020(II) दिनांक 18.12.2020 व पत्र सं0-1992/एम-1ए चिन्हाकन /2020(II) दिनांक 18.01.2021

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<p>में है जिसके तहत जनपद प्रयागराज में वर्ष 2018 में बालू खनन क्षेत्रों के संबंध में जिला सर्वेक्षण रिपोर्ट (डीएसआर) बनाया गया था जिसे 5 वर्ष के पश्चात पुनः निर्धारण किया जाना था, किंतु संबंधित अधिकारियों द्वारा उदासीनता दिखाते हुए निर्धारित अवधि में डीएसआर नहीं बनाया गया इस कारण से विगत वर्षों में SEIAA यूपी में पर्यावरण अनापत्ति से संबंधित प्रकरण लंबित पड़े हुए हैं, इसके मुख्य रूप से उत्तरदाई जिला स्तरीय राज्य अधिकारी हैं।</p>	<p>के द्वारा उपखनिजों के नये खनन क्षेत्रों के चिन्हांकन कर डीएसआर में सम्मिलित करने हेतु प्रस्ताव उपलब्ध कराने के निर्देश के अनुपालन में आदेश सं०-2866/खनन/2022-23 दिनांक 19.01.2023 द्वारा गठित समिति के अनुपालन में जनपद प्रयागराज के साधारण बालू के 32 पुराने खनन क्षेत्र जो वर्ष 2017 के डीएसआर में सम्मिलित थे तथा 03 नये खनन क्षेत्रों कुल 35 साधारण बालू खनन क्षेत्रों के डीएसआर से सम्बन्धित एनेक्चर 1, 2 व 7 पर सूचना निर्धारित प्रारूप पर पत्र सं०-441/खनिज/2023-24 दिनांक 16.05.2023 द्वारा निदेशक, भूतत्व एवं खनिकर्म निदेशालय को उपलब्ध करायी गयी थी। उक्त के क्रम में निदेशक, भूतत्व एवं खनिकर्म निदेशालय के पत्र सं०-1003/एम-228/2017 (खनन नीति)- डीएसआर दिनांक 08.09.2023 द्वारा साधारण बालू के 03 नये खनन क्षेत्रों को खनन परिहार पर 05 वर्षों के लिए जिला सर्वेक्षण रिपोर्ट में संयोजित किये जाने हेतु अनुमति प्रदान की गयी थी।</p> <p>निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ के पत्र संख्या-1665/एम-228/खनन नीति-2017 डी० एस०आर० दिनांक 15.12.2023 एवं पत्र सं०- 2182/एम०-228/खनन नीति-2017 डी० एस०आर० दिनांक 12.02.2024 द्वारा जनपदों के जिला सर्वेक्षण रिपोर्ट (डी०एस०आर०) के अनुमोदन हेतु प्रस्ताव SEIAA एवं SEAC की संयुक्त बैठक दिनांक 02.02.2024 में लिये गये निर्णय एवं तैयार की गयी Standard Operating Procedure (SOP) के अनुसार जनपद प्रयागराज में उपलब्ध उपखनिज यथा साधारण बालू, सैण्ड स्टोन तथा सिलिका सैण्ड के खनन क्षेत्रों के जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु आदेश संख्या-2984/खनिज/2023-24 दिनांक 11.03.2024 द्वारा गठित Sub-Divisional Committee (SDC) की बैठक दिनांक 25.06.2024 को सम्पन्न हुई थी, जिसमें तैयार किये गये ड्राफ्ट रिपोर्ट एनेक्चर 1 से 7 का परीक्षण किया गया, परीक्षणोपरान्त ड्राफ्ट को पत्र संख्या-1069/खनिज/SOP-बैठक/2024-25 दिनांक 01.07.2024 को पब्लिक डोमेन (जिले की वेबसाइट), कलेक्ट्रेट कार्यालय एवं खनन कार्यालय पर 30 दिवस के लिए आपत्तियां/ सुझाव प्राप्त किये जाने हेतु अपलोड किया गया था तथा दो हिन्दी दैनिक समाचार पत्रों में भी प्रकाशन करायी गयी। कार्यालय पत्र संख्या -1385/खनिज/2024-25 दिनांक 02.08.2024 द्वारा तैयार ड्राफ्ट में अंतिम निर्णय लिये जाने हेतु गठित Sub-Divisional Committee (SDC) की बैठक दिनांक 08.08.2024 में की गयी संस्तुति अनुसार साधारण बालू खनन क्षेत्रों के तैयार नवीन जिला सर्वेक्षण रिपोर्ट 2024 पर अनुमोदन प्रदान हेतु प्रस्ताव प्रेषित किया गया है।</p> <p>यहाँ यह भी उल्लेखनीय है कि जनपद प्रयागराज के साधारण बालू के 35 खनन क्षेत्रों का तैयार जिला सर्वेक्षण रिपोर्ट टोपो मानचित्र के अनुसार था, जिसे वर्तमान नियमों के तहत खसरा मानचित्र पर व्यवस्थित किये जाने हेतु साधारण बालू खनन क्षेत्रों के अन्तर्गत आने वाले विभिन्न ग्रामों के राजस्व मानचित्र प्राप्त कर पूर्ण कार्यवाही सम्पन्न करायी गयी है, जिसके अन्तर्गत 05 खनन क्षेत्र जलमग्न पाये जाने तथा 07 खनन क्षेत्र के सम्बन्ध में वन विभाग द्वारा कछुआ सेंचुरी की परिधि में होने के कारण वन अनापत्ति न दिये जाने के फलस्वरूप कुल 12 खनन क्षेत्रों को डीएसआर से हटाते हुए वर्तमान में 23 खनन क्षेत्रों का नवीन जिला सर्वेक्षण रिपोर्ट 2024 अनुमोदन हेतु प्रेषित किया गया है।</p> <p>उपरोक्त से स्वतः स्पष्ट है कि जनपद प्रयागराज के साधारण बालू खनन क्षेत्रों के जिला सर्वेक्षण रिपोर्ट के सम्बन्ध में कोई भी उदासीनता नहीं बरती गयी है।</p>
<p>2. यह कि विगत माह में जनपद प्रयागराज में बालू खंड से संबंधित जिला सर्वेक्षण रिपोर्ट (डीएसआर) बनाए जाने की जानकारी प्रार्थी को हुई तो प्रार्थी के द्वारा जनपद प्रयागराज की NIC की वेबसाइट पर उपरोक्त रिपोर्ट की खोज किया</p>	<p>उक्त बिन्दु के सम्बन्ध में स्पष्ट करना है कि एस०ओ०पी० के अनुसार जनपद प्रयागराज के साधारण बालू खनन क्षेत्रों के नवीन जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु गठित एस०डी०सी० की आख्या दिनांक 25.06.2024 के अनुसार तैयार जिला सर्वेक्षण रिपोर्ट के ड्राफ्ट रिपोर्ट एवं एनेक्चर-1 से 7 को पब्लिक डोमेन (जिले की वेबसाइट) पर दिनांक 01.07.2024 अपलोड करते हुए कलेक्ट्रेट कार्यालय एवं खनन कार्यालय पर 30 दिवस के अनुसार आपत्तियां/सुझाव मांगे गये थे तथा 02 हिन्दी दैनिक</p>

<p>तो NIC में कहीं पर भी उपरोक्त नए जिला सर्वेक्षण रिपोर्ट संबंधित कोई भी डाटा/जानकारी उपलब्ध नहीं पाई गई इससे स्पष्ट है कि संबंधित अधिकारी द्वारा आपत्ति का आमंत्रण किए जाने संबंधित प्राविधान का अनुपालन नहीं कराया गया।</p>	<p>समाचार पत्रों (दैनिक जागरण तथा अमर उजाला) में भी प्रकाशित कराया गया था, जिसके क्रम में मे० वेदान्त इण्टरप्राइजेज प्रो० श्री कदम राज सिंह पुत्र स्व० भानु प्रताप सिंह निवासी ग्राम अमावों, मधुपुर, जिला जौनपुर (उ०प्र०) के पत्र दिनांक 29.07.2024 द्वारा आपत्ति प्रस्तुत की गयी थी, जिसे आदेश सं०-1482/खनन/ 2024-25 दिनांक 08.08.2024 द्वारा निस्तारित करते हुए आपत्तिकर्ता को सूचित कर दिया गया था। इस प्रकार शिकायतकर्ता का यह कथन कि जिला सर्वेक्षण रिपोर्ट को एन०आई०सी० के वेबसाईट पर अपलोड नहीं किया गया है निराधार, असत्य एवं भ्रामक है।</p>
<p>3. यह कि प्रयागराज में यमुना नदी में बने हुए बालू खनन क्षेत्रों में अधिकतर खंड खनन अवधि अर्थात मई-जून तक 60-70% और कहीं-कहीं तो 80% क्षेत्र सदैव जलमग्न रहते हैं इसलिए परिवर्तन स्वरूप बनाए जाने वाले जिला सर्वेक्षण रिपोर्ट (डीएसआर) में इसे चिन्हित कर संशोधन किया जाना पर्यावरणीय दृष्टिकोण से उचित है, किंतु जनपद प्रयागराज के यमुना नदी में बने हुए बालू खंडों में इस प्रकार से जलमग्न क्षेत्र का कोई परीक्षण नहीं किया गया बल्कि पूर्व से बने हुए खंडों को ही संलग्न करते हुए यथावत नया डीएसआर बनाकर खनन निदेशालय भेजे जाने की जानकारी प्रार्थी को हुई है जो नियमानुसार नहीं है क्योंकि तहसील करछना के यमुना नदी में बने खंड स्थित ग्राम मढीका, मीरखपुर, विद्यापीठ, बसवार जो कि 80-100% तक खनन अवधि जून माह तक भी सदैव जलमग्न रहते हैं, तथा इसी प्रकार जनपद प्रयागराज में ही तहसील बारा के यमुना नदी तल के बालू खनन क्षेत्र स्थित ग्राम-नगरवार, मानपुर, कचरा, मिसिरपुर, मझियारी, भंभीर जिनके क्षेत्र भी खनन अवधि माह जून तक भी 80-100% तक जलमग्न रहते हैं (साक्ष्य के रूप में गूगल मैप से संबंधित क्षेत्र का अवलोकन करने का कष्ट करे) इस प्रकार जलमग्न क्षेत्र को नए जिला सर्वेक्षण रिपोर्ट (डीएसआर) में शामिल करने के कारण पर्यावरण नियमों का उल्लंघन हुआ है।</p>	<p>उक्त बिन्दु के सम्बन्ध में स्पष्ट करना है कि एस०ओ०पी० के अनुसार जनपद प्रयागराज के साधारण बालू खनन क्षेत्रों की जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु आदेश सं०-2984/खनिज/ 2023-24 दिनांक 11.03.2024 द्वारा एस०डी०सी० की टीम गठित की गयी थी, जिनमें निम्न सदस्य हैं-</p> <ol style="list-style-type: none"> 1. समस्त उपजिलाधिकारी, प्रयागराज। 2. प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, प्रयागराज द्वारा नामित वन क्षेत्राधिकारी। 3. अभिशापी अभियंता, सिंचाई विभाग, प्रयागराज। 4. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, प्रयागराज। 5. ज्येष्ठ खान अधिकारी, प्रयागराज। 6. खान निरीक्षक, प्रयागराज। 7. सर्वेक्षक, क्षेत्रा०, प्रयागराज। 8. मानचित्रकार, क्षेत्रा०, प्रयागराज। <p>उपरोक्त एस०डी०सी० कमेटी द्वारा प्रस्तुत स्थलीय/अभिलेखीय आख्या के आधार पर जिला सर्वेक्षण रिपोर्ट तैयार करायी गयी है। एस०डी०सी० कमेटी द्वारा जनपद प्रयागराज के साधारण बालू के 05 खनन क्षेत्रों के सम्बन्ध में क्षेत्र जलमग्न होने की आख्या तथा 07 खनन क्षेत्रों हेतु वन अनापत्ति न प्राप्त होने के आधार पर उसे जिला सर्वेक्षण रिपोर्ट से हटा दिया गया है। एस०डी०सी० कमेटी द्वारा तहसील बारा के अन्तर्गत आने वाले खनन क्षेत्रों की दिनांक 10.06.2024, तहसील करछना के खनन क्षेत्रों की दिनांक 06.06.2024, तहसील हण्डिया के खनन क्षेत्रों की दिनांक 11.06.2024, तहसील मेजा के खनन क्षेत्रों की दिनांक 07.06.2024, तहसील सदर के खनन क्षेत्रों की दिनांक 11.06.2024 तथा तहसील कोरांव के खनन क्षेत्रों की दिनांक 04.06.2024 को स्थलीय जाँच की गयी थी। उक्त जाँच आख्या में उपखनिज की उपलब्धता के सम्बन्ध में आख्या प्रस्तुत की गयी है। तदनुसार नियमानुसार वन विभाग व सिंचाई विभाग से अनापत्ति प्राप्त करते हुए 23 खनन क्षेत्रों को जिला सर्वेक्षण रिपोर्ट में सम्मिलित किया गया है।</p> <p>यहाँ यह भी उल्लेखनीय है कि उक्त बिन्दु के शिकायत में उल्लेखित ग्राम मढीका, मीरखपुर, विद्यापीठ व बसवार जिसे 80 से 100 प्रतिशत तक खनन अवधि जून माह तक भी सदैव जलमग्न बताया गया है के सम्बन्ध में स्पष्ट करना है कि ग्राम बसवार खण्ड सं०-14 में खनन पट्टा दिनांक 09.01.2023 से 08.01.2028 तक के लिए स्वीकृत/संचालित है तथा ग्राम मढीका, मीरखपुर, खण्ड सं०-16 में खनन पट्टा दिनांक 01.12.2021 से 30.11.2026 तक के लिए स्वीकृत/संचालित है।</p> <p>इसी प्रकार उक्त शिकायती बिन्दु में इंगित खनन क्षेत्र स्थित ग्राम-नगरवार, मानपुर, कचरा, मिसिरपुर, मझियारी, भंभीर जिसे भी 80 से 100 प्रतिशत जलमग्न बताया गया है, के सम्बन्ध में स्पष्ट करना है कि ग्राम मझियारी, खण्ड सं०-6 में साधारण बालू खनन पट्टा दिनांक 14.11.2023 से 13.11.2028 तक की अवधि के लिए खनन पट्टा स्वीकृत/ संचालित रहा है तथा ग्राम कचरा, खण्ड सं०-8 में साधारण बालू का खनन पट्टा दिनांक 08.11.2021 से 07.12.2028 तक स्वीकृत/संचालित है।</p> <p>इस प्रकार शिकायतकर्ता का यह कथन कि जलमग्न क्षेत्रों को नये जिला सर्वेक्षण रिपोर्ट में शामिल करने के कारण पर्यावरण नियमों उल्लंघन हुआ है, निराधार एवं असत्य है।</p>
<p>4. यह कि जिला स्तर से जो नया जिला सर्वे रिपोर्ट बना कर खनिज निदेशालय को भेजा गया है वह बिना मौके का निरीक्षण किये ऑफिस में बैठकर पुराने जिला सर्वेक्षण रिपोर्ट (डीएसआर) की नकल कर बनाया गया है जो कि</p>	

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<p>त्रुटिपूर्ण है क्योंकि विगत वर्षों में लगातार उक्त क्षेत्र में जल भराव रहा है इसके लिए विगत चार-पांच वर्षों का गूगल मैप में उपलब्ध जानकारी का अवलोकन व मिलान करके किया जाना उचित है।</p>	
<p>5. यह कि खनिज निदेशालय स्तर से टीम गठित कर यमुना नदी के उपरोक्त खनन खंडों से संबंधित जिला सर्वेक्षण रिपोर्ट (डीएसआर) का परीक्षण किया जाना पर्यावरणीय दृष्टिकोण से न्याय उचित होगा।</p>	<p>एसओओपीओ के अनुसार गठित एसओडीसीओ की टीम द्वारा सभी साधारण बालू के खनन क्षेत्रों का स्थलीय/अभिलेखीय परीक्षण किये जाने के उपरान्त प्रस्तुत आख्या के अन्तर्गत नवीन जिला सर्वेक्षण रिपोर्ट 2024 तैयार कराया गया है। इस प्रकार पुनः जांच किये जाने का वर्तमान में कोई औचित्य नहीं है क्योंकि मानसून सत्र होने के कारण वर्तमान में सभी खनन क्षेत्र जल भराव की स्थिति में हैं।</p>

यहाँ यह भी उल्लेखनीय है कि शिकायतकर्ता श्री संजय तिवारी, पर्यावरण कार्यकर्ता निवासी ग्राम-डीहा, करछना, प्रयागराज से सम्पर्क किये जाने के प्रयास से यह स्पष्ट हुआ कि ग्राम डीहा में श्री संजय तिवारी पर्यावरण कार्यकर्ता के रूप में कोई व्यक्ति मौजूद नहीं पाया गया तथा ग्राम डीहा के ग्राम प्रधान से जानकारी किये जाने पर भी उनके द्वारा बताया गया कि इस नाम का कोई पर्यावरण कार्यकर्ता ग्राम डीहा का निवासी नहीं है।

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/10/2024 for evaluation/appraisal of DSR of District- Prayagraj. Based on the documents submitted, a presentation on DSR Prayagraj for minor mineral River Bed Sand/Morrum-2024 was made by Shri Ajay Kumar Yadav, Mining Officer, Prayagraj along with Senior Officials of D.G.M.-UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Prayagraj was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 35 mining lease areas.
2. Thereafter, the updated DSR of District-Prayagraj was prepared by Sub-Divisional Committee of District- Prayagraj in Year-2024 and total 23 (23 existing govt. land) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Prayagraj vide its letter no. 1688/Khanj/ 2024-25, dated 22/08/2024, the DSR was uploaded in public domain for the period of 30 days and compliant letter dated 29/07/2024 of Shri Kadamraj, M/s Vedansh Enterprises has been received during this period regarding khand no. 27 & 28 mentioned in draft DSR serial number 16 and 17. The above compliant letter put up in Sub-Divisional Committee (SDC) meeting dated 08/08/2024 and the committee take cognizance of compliant letter and disposed accordingly. As per decision taken in SDC meeting dated 08/08/2024, a letter regarding disposal of compliant also sent to complainant through registered post.
6. The Final Draft DSR of District-Prayagraj has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 23 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Prayagraj informed that funds amounting to Rs 37,49,04,336.5/- approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Prayagraj informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Prayagraj informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Prayagraj?**
 - District Mining Officer, Prayagraj informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Prayagraj agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Prayagraj informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee has gone through the factual report provided by the District Magistrate, Prayagraj and after detailed discussion the SEAC of the opinion that the points

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raised in compliant letter are baseless and did not find any merit. Accordingly, the compliant is disposed off.

In view of above, the joint committee after detailed deliberation recommended to approved the District Survey Report (DSR) of District-Prayagraj along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 23 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

The meeting ended with a vote of thanks of Chairman.



(Dr. Ratan Kar)
Member, SEAC-1



(Om Prakash Srivastava)
Member, SEAC-1



(Dr. Brij Bharti Awasthi)
Member, SEAC-1

(Tanzar Ullah Khan)
Member, SEAC-2

(Dr. Shiv Om Singh)
Member, SEAC-2

(Ashish Tiwari)
Member-Secretary, SEAC-1&2



(Rajive Kumar)
Chairman, SEAC-1

(Dr. Harikesh Bahadur Singh)
Chairman, SEAC-2

Nodal, SEAC-1 & Nodal, SEAC-2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by joint committee during the meeting.

प्रेषक,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
गोमती नगर, लखनऊ।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म विभाग, उ0प्र0,
लखनऊ।

पत्रांक : 733 /पर्या./सामान्य/2023

दिनांक 08 नवम्बर, 2024

विषय:- District Survey Report (DSR) of District- Hamirpur के सम्बन्ध में।

महोदया,

कृपया अवगत कराना है कि आपके पत्र संख्या 1399/डी0एस0आर0 दिनांक 12.09.2024 द्वारा प्रेषित ड्राफ्ट डी0एस0आर0- जनपद हमीरपुर को राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की बैठक दिनांक 10.10.2024 तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 की बैठक दिनांक 25.10.2024 में 119 पट्टों हेतु निम्न शर्तों के साथ अनुमोदन प्रदान किया गया :-

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 119 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.
8. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
9. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
10. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.

11. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.
12. Geo-coordinates of each lease should be mentioned in the DSR and submitted to SEIAA online.
13. Clusters should be clearly marked on district map and submitted to SEIAA within a months.

समिति/प्राधिकरण की बैठक में लिये गये निर्णय के आलोक में सम्बन्धित कार्यवृत्त की प्रति इस अनुरोध के साथ प्रेषित है कि उक्त के सम्बन्ध में आवश्यक कार्यवाही करवाने का कष्ट करें।

संलग्नक- यथोक्त।

✓ प्रतिलिपि- जिलाधिकारी, हमीरपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव,
एस0ई0आई0ए0ए0



(अजय कुमार शर्मा)
सदस्य सचिव,
एस0ई0आई0ए0ए0

प्रेषक,

जिलाधिकारी,
हमीरपुर।

सेवा में,

सदस्य सचिव,
राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (SEAC)
पर्यावरण निदेशालय, उ०प्र०,
लखनऊ।

संख्या- 1838 / खनिज-एम०एम०सी-तीस-विविध (2024-25)

दिनांक- 11/03/2025

विषय- जनपद हमीरपुर के नदी तल में उपलब्ध बालू/मौसम के उपलब्ध खनन क्षेत्रों/नये क्षेत्रों का District Survey Report (DSR) के साथ Replacement Study Report प्रस्तुत करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिरूचना दिनांक-15.01.2016, Sustainable Sand Mining Mangement Guidelines 2016 तथा Enforcement and Monitoring Guidelines for Sand Mining 2020 के क्रम में SEAC एवं SEIAA की संयुक्त समिति द्वारा तैयार की गयी Standard Operating Procedure (SOP) के अनुसार जनपद में गठित SDC द्वारा जिला सर्वेक्षण रिपोर्ट तैयार कर SEIAA के समक्ष अनुमोदन हेतु इस कार्यालय के पत्र संख्या-319/खनिज-एम०एम०सी-तीस-विविध (2024-25) दिनांक-10.06.2024 द्वारा प्रेषित किया गया था, जिसके क्रम में SEIAA के पत्र संख्या-733/पर्या/सामान्य/2023 दिनांक-08.11.2024 द्वारा अनुमोदन प्रदान किया गया।

उपरोक्त के क्रम में अवगत कराना है कि SOP में जिला सर्वेक्षण रिपोर्ट (DSR) के साथ Replacement Study Report उपलब्ध कराये जाने का उल्लेख नहीं था, जिसके कारण उपलब्ध नहीं कराया गया था। वर्तमान में मा० राष्ट्रीय अधिकरण नई दिल्ली में योजित ओ०ए० संख्या-09/2025 विनय श्रीवास्तव बनान उ०प्र० राज्य व अन्य तथा ओ०ए० संख्या-65/2025 जगवीर सिंह बनाम उ०प्र० राज्य व अन्य में योजित की गयी है, जिसमें सुनवाई की तिथि 05.03.2025 निर्धारित की गयी थी, जिसमें मा० अधिकरण द्वारा तिथि को बढ़ाते हुये सुनवाई की तिथि 28.03.2025 नियत की गयी है। जनपद हमीरपुर के DSR 2024 में कुल 119 खनन क्षेत्रों की प्री-मानसून एवं पोस्ट मानसून सर्वे के उपरान्त SDC द्वारा Replacement Study Report दिनांक-03.11.2023 को तैयार की गयी थी, जो इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-

1- Replacement Study Report दिनांक-03.11.2023 की छायाप्रति।

भवदीय,

(घनश्याम मीना)
जिलाधिकारी,
हमीरपुर

प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
- 2- अध्यक्ष विशेषज्ञ स्तरीय मूल्यांकन समिति, लखनऊ।
- 3- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
- 4- सदस्य सचिव, राज्य स्तरीय पर्यावरण प्रभाव आंकलन प्राधिकरण लखनऊ।

जिलाधिकारी,
हमीरपुर

Ok मून



Replenishment Study Report of RBM of Mining areas of District Hamirpur, UP

(Pre-Monsoon & post Monsoon survey report)

Year 2023

District Administration
District Hamirpur, Uttar Pradesh

In Compliance of the recommendations made under EIA Notification No. 1533 dated 14th September 2002 (EIA/2002) and EMGSM 2020 and Hon'ble NGT's Order dated 06th May 2022.

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21/2

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T. S. Singh
EE

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CBO मँकड़ा

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M.O.
HMR.

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SDM(R)

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(बिष्णु यादव)
खान अधिकारी
हमीरपुर

(अमन कुमार मिश्रा)
अपर जिलाधिकारी (वि०/रा०)
हमीरपुर

Table 1.0 List of Tehsil and Blocks of District Hamirpur of UP

S. No.	Name of Tehsil	S. No.	Name of Block
1.	Hamirpur City	1.	Gohand
2.	Sarila	2.	Kurara
3.	Maudaha	3.	Maudaha
4.	Rath	4.	Muskara
		5.	Rath
		6.	Sarila
		7.	Sumerpur

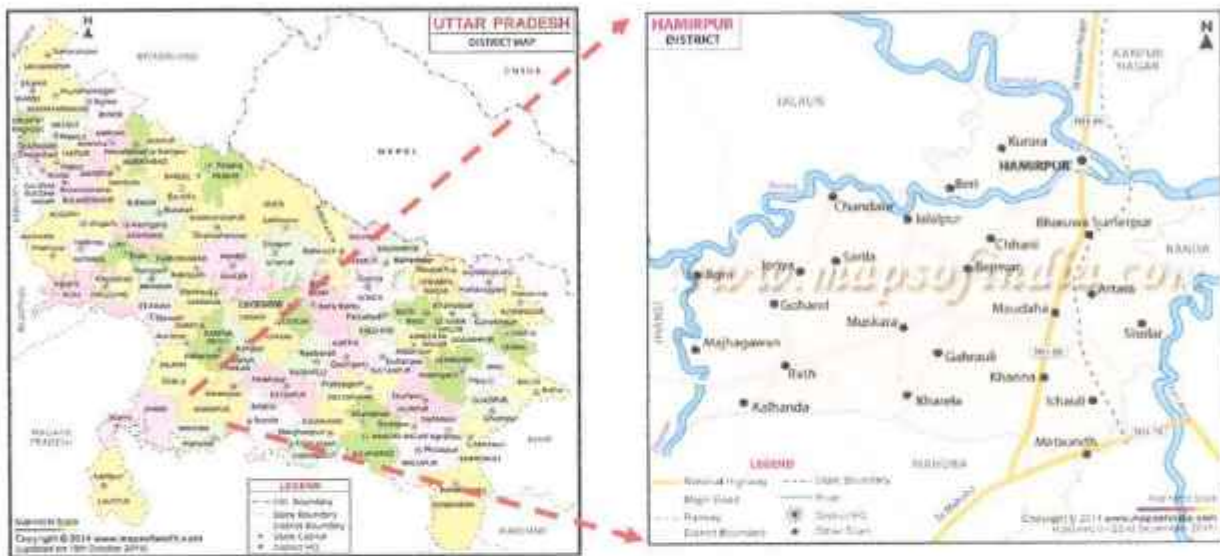


Fig. 1.0 Location map of district Hamirpur, Uttar Pradesh



Fig. 2.0 Tehsil map of district Hamirpur, Uttar Pradesh

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2.1 General Geology of District

Geographically, Hamirpur comprises Bundelkhand granite gneiss complex and recent alluvium. The thickness of alluvium varies between 120 to 150 meters. The master slope of district is due northeast. The district could be broadly divided into two physiographic regions. a) the southern part of district between latitude 25°30'00" and 25°42'00" is mainly plain area with average elevation of 250 msl. The region is underlain by then alluvial cover b) the northern part of district that is north latitude 25°42'00"N this part of district represent flat topography. The average elevation of the region is 120m above mean sea level.

The drainage basin of the district is chiefly of river Betwa and Ken which are two important right bank tributaries of river Yamuna, River Dhasan also drain the majority of the western part of district.

The district is characterized by mainly three unit (i) recent alluvium plain: the area occupied by the recent alluvium can be delineated all along Betwa and Ken river. (ii) Bundelkhand granite gneiss: the isolated hillocks and interrupt to topography of the regions and (iii) flood plains. The district, part of Bundelkhand plateau region is underlain by granites and basic intrusive. The quarternary alluvial material overlies the granite. The thickness of alluvial varies from few meter to 150.00 mts in the district. The general geological sequence of the formation present in the district is as under:

Age	Formation	Lithology
Quaternary Recent to Sub Recent	Alluvium	Sand, Silt & Clay
-----Unconformity-----		
Pre Cambrian		Bundelkhand Massif

Water table fluctuates in response to recharge of the aquifer and drawl from the aquifer. The quantum of fluctuation is direct function of the above. Recharge takes place mainly during rainy season. The minimum depth to water level in area is expected sometime at the close monsoon or in the middle of monsoon period depending upon the intensity and duration of rainfall as well as soil characteristics.

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2.2 River with catchment area Profile

River Betwa: The Betwa River in Central and North India is one of the major tributaries of river Yamuna. It rises in the Vindhya Range (Raisen) just north of Narmadapuram (Hoshangabad: Old Name) in Madhya Pradesh and flows northeast through MP and Orchha to Uttar Pradesh. Nearly half of its course, which is not navigable, runs over the Malwa Plateau. The confluence of the Betwa and the Yamuna rivers is in Hamirpur district in Uttar Pradesh. The basin of Betwa stretches from 23°08' to 26°00' North latitude and 77° to 81° East longitudes. The River Betwa rises to a height of 470 meters in the Bhopal District of Madhya Pradesh. The river joins the Yamuna River at Badagaon area of Hamirpur district of Uttar Pradesh after travelling 590 kms and reaching an elevation of 106.68 meters. The Betwa River has two major tributaries viz., Halali and Dhasan rivers.

River Ken: The River Ken is one of the major rivers in the Bundelkhand region of Central India and flows through the states of Madhya Pradesh and Uttar Pradesh. It is a tributary of the Yamuna river. The River Ken originates near the village Ahirgawan on the north-west slopes of Barner Range (Kaimur Range) in Katni District and travels a distance of 427 km, before merging with the Yamuna at Chilla Village, district Banda in Uttar Pradesh as 25°46'N; 80°31'E. Ken has an overall drainage basin of 28,058 km². Crossing the Bijawar-Panna hills, the Ken River cuts a 60 km long, and 150-180 m deep gorge. The Ken Valley separates the Rewa Plateau from the Satna Plateau.



Figure 3.0 The course of major drainage (Betwa, Yamuna and Ken Rivers) of the district

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River Yamuna: The River forms north boundary of the district. The river first touches the district at the village Haraulipur in tehsil Hamirpur, where it forms a sudden loop. Flowing then east to Jamrehi Tir, it curves abruptly south to Sikrohi and then continues south-east part Hamirpur to Baragaon where the River Betwa joins it.

3.0 Mineral Profile of District Hamirpur, UP

Hamirpur District of Uttar Pradesh is rich in mineral occurrence due to the Monsoon Rivers and granitic gneisses of the Bundelkhand complex. It is rich particularly in sand, gravel, marble and lime stone. The district is particularly rich in granite and morrum, which are used in construction. There is plenty of Mar and Kabar in the district which are used in construction of building and hill stone (concrete) is also used for construction of building and others.

S. No.	Name of Mineral	Production in Tonnes (2010 - 2011)
Major Mineral		
1.	Mar, Kabar (Morrum)	730thousand Metric Tonnes
Minor Mineral		
1.	Concrete Stone (Hill Stone)	120 Thousand MT

* Source: Department of Mines & Geology

Table 2.0 Rivers of Hamirpur District UP

Major Rivers of Hamirpur district of UP	Stretch at District in Km	Drainage Pattern at Hamirpur UP
Yamuna	75.0	Betwa
Betwa	132.0	Dhassan
Dhassan	52.0	Barma
Ken	21.0	Ken
		Chandraval
		Pandwa

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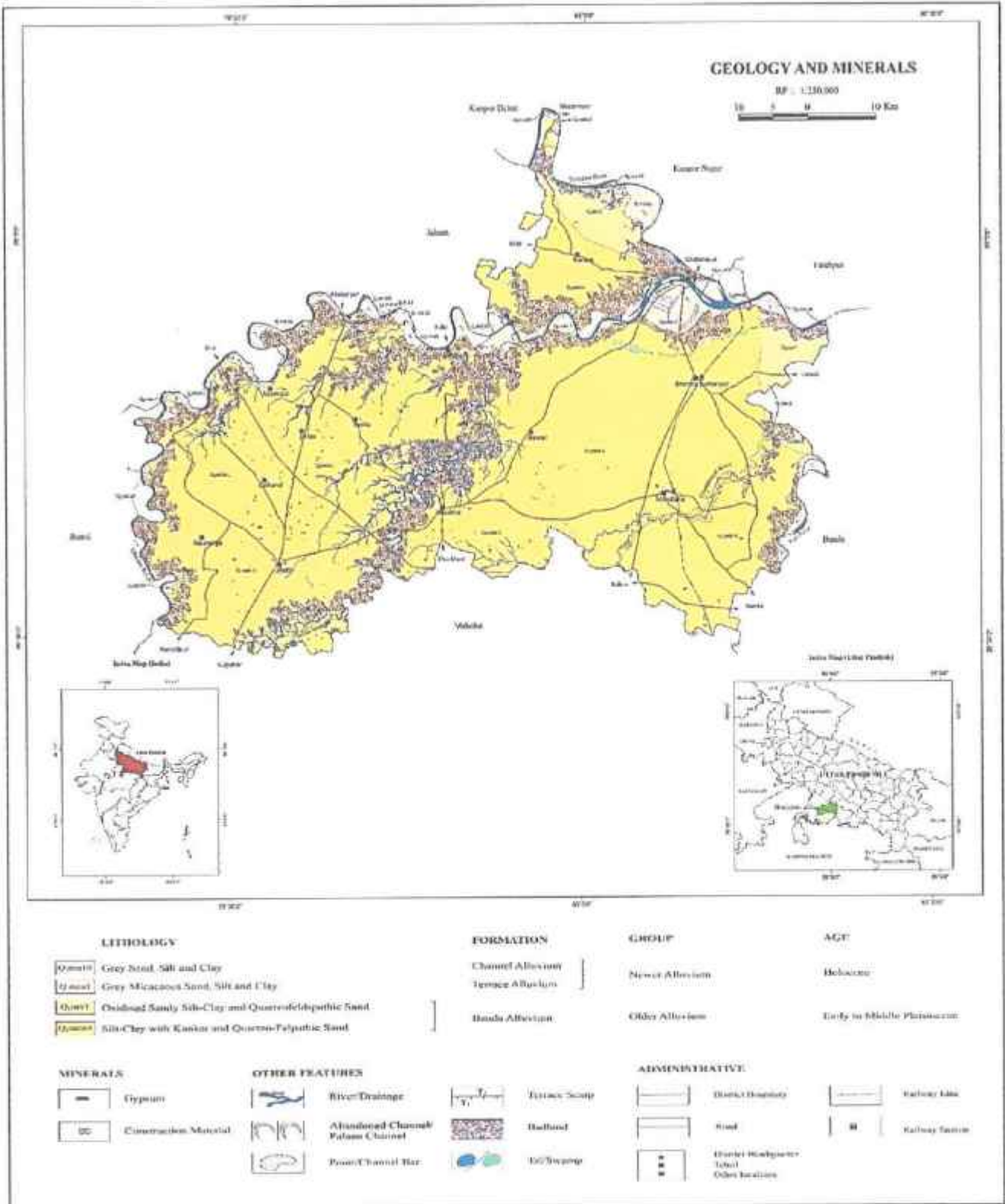


Figure 3.1 Mineral map of district Hamirpur

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4.0 Rainfall within District

The average annual rain fall 864mm. The climate is typical subtropical, characterized by prolonged summer, mild winter and moderately heavy rain fall during monsoon season. About 90% of which received from south west monsoon. May is hottest month with temperature. 47°C January is usually coldest month with the temperature 2.6°C. The relative humidity is highest south west monsoon ranging between 70% to 80% with lowest around 40% during peak summer month of April & May. Table 3.0 gives the district’s variability of rainfall and actual rainfall of Pre-monsoon 2023 and Pre-monsoon 2024 with the departure from normal rainfall.

Table 3.0 Variability of Rainfall in Hamirpur District in 2024

District	Normal Rainfall (mm)	Actual Rainfall (mm) 2023	Deviation%	Actual Rainfall (mm) 2024	Deviation%	% deviation 2024 to 2023
Hamirpur	13.6	53.35	292.28	24.73	81.84	-115.73

* Original Data set is of IMD re-extracted from CGWA annual report 2024 of UP

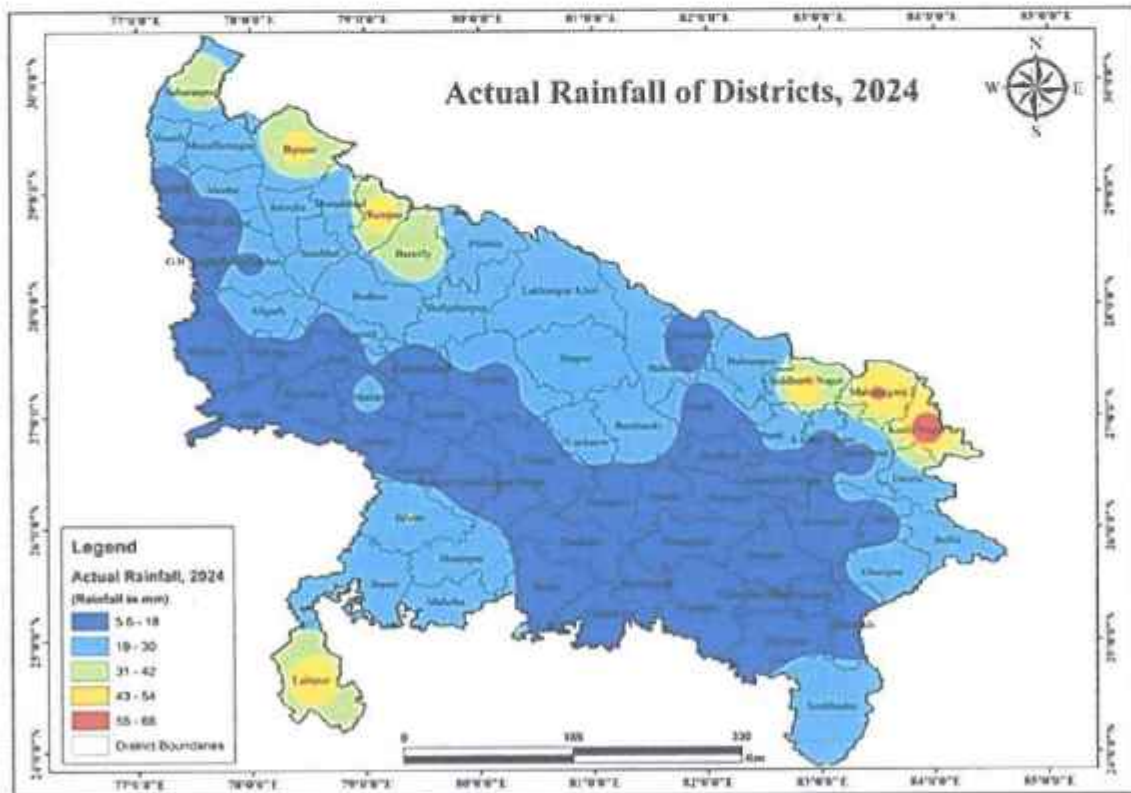


Figure 4.0 The rainfall map of UP clearly show the normal rainfall in district Hamirpur

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4.0 Process of Deposition of Sediments in the Rivers of the District

Morrum is found in the rivers like Betwa, Dhassan and Ken flowing through Hamirpur District. The morrum is derived from the weathering and disintegration of granitic rocks. The Yamuna River has a highly symmetric drainage pattern in major part of the basin area. Study of the relief aspects shows that the area has high elevation with rugged terrain. It was also found that the bedrock or subsoil is permeable in nature and the drainage texture is coarse implying a young stage of drainage development. At Hamirpur, the morrum is a mixture of Yamuna sand and Chambal morrum (whereas the confluence of duo river is at Aurraiya district Uttar Pradesh). In the Morrur of Yamuna at Hamirpur mica is the dominant clay mineral in the soils followed by Kaolinite, chlorite, vermiculite and smectite in decreasing order of their abundances. The occurrence of fibrous minerals in coarse clay and silt fraction of soil samples of Levee physiographic unit is the interesting feature of this area. The presence of fibrous minerals indicates that this overlain material designated as natural Levee in this area is not the alluvium brought down by the river Yamuna but is Aeolian material flown from adjoining desert of Rajasthan and deposited as stabilized sand dune. The fibrous minerals have been reported earlier in the desert of Rajasthan. The Ken basin mainly constitutes rocks of the Vindhyan Supergroup, Bijawar Group and granitoids of Granitic Complex. The laminated shale, flagstone, sandstone, limestone and porcellanites of the Kaimur Group of Upper Vindhyan are exposed in the upper reaches of the Ken basin. These rocks are underlain by the rocks of the Semri and Bijawar Groups. The alternating shale, carbonate, sandstone and volcanic units belong to the Semri Group of Lower Vindhyan Super Group. The Bijawar Group consisting of a succession of quartzite and basal conglomerate is overlain by hornstone breccias, phyllitic shales, limestone, dioritic traps and red jaspers. The Lower Vindhyan group (Semi group) consists of carbonates, siliciclastics and volcanoclastics, whereas, the upper Vindhyan Group is dominated by siliciclastic with minor carbonates.

4.1 Process of Deposition

Sediment deposition is the process of settling down of suspended particles to the bottom of a body of water. This settling often occurs when water flow slows down

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or stops and heavy particles can no longer be supported by the bed turbulence. Sediment deposition can be found anywhere in a water system, from high mountain streams, to rivers, lakes, deltas and floodplains. Sediment transport is critical to understanding how rivers work because it is the set of processes that mediates between the flowing water and the channel boundary. Erosion involves removal and transport of sediment (mainly from the boundary) and deposition involves the transport and placement of sediment on the boundary. Erosion and deposition are what form the channel of any alluvial river as well as the floodplain through which it moves. The amount and size of sediment moving through a river channel are determined by three fundamental controls: competence, capacity and sediment supply. Competence refers to the largest size (diameter) of sediment particle or grain that the flow is capable of moving; it is a hydraulic limitation. If a river is sluggish and moving very slowly it simply may not have the power to mobilize and transport sediment of a given size even though such sediment is available to transport. So a river may be competent or incompetent with respect to a given grain size. If it is incompetent it will not transport sediment of the given size. If it is competent it may transport sediment of that size if such sediment is available (that is, the river is not supply-limited).

4.2 Mode of Sediment Transport

The sediment load of a river is transported in various ways although these distinctions are to some extent arbitrary and not always very practical in the sense that not all of the components can be separated in practice. The modes are:

1. Dissolved Load
2. Suspended Load
3. Intermittent Suspension (Saltation) Load
4. Wash Load
5. Bed Load

The loose boundary (consisting of movable material) of an alluvial channel deforms under the action of flowing water and the deformed bed with its changing

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monsoon flow) through the river Yamuna. The velocity in the main river channel at this total discharge was estimated at ~ 1.57 m/s. This velocity of flow can dislodge sediment particles of size ~ 265 μm . An average monsoon flow of 5.5 TMCM (50% of the total mean annual monsoon flow) through river Yamuna corresponds to a river stage of 209.2 m amsl. The velocity in the main river channel at this total discharge was estimated at 1.8 m/s. This velocity of flow can dislodge sediment particles of size ~ 340 μm (medium sand). The main channel can thus be cleared of the larger and heavier sediments more efficiently at this flow velocity. Field-based observations show average monsoon peak flow to be approximately 1.4 m above the average monsoon river stage. Based on this, the peak flow associated with the average monsoon river stage of 209.2 m amsl (corresponding to total flow of 5.5 TMCM) would be 210.6 m amsl. The flow velocity in the main river channel at the river stage of 210.6 m amsl would be 3.4 m/s. This river flow velocity is sufficient to dislodge particles of size ~ 1200 μm (1.2 mm; coarse sand). Hence this river flow velocity will efficiently remove most of the heavy sediments and grit from the main river channel and prevent siltation and swallowing of the river channel. The water flow velocity in areas adjacent to the main river channel corresponding to the monsoon flow of 5.5 TMCM at a river stage of 209.2 m amsl has been estimated at 0.93 m/s). This flow velocity can dislodge sediments particle of size ~ 95 μm (very fine sand). Such well-sorted sediments will have higher permeability leading to enhancement in river bank storage during the monsoon floods. Empirically, it is clear that the river is heavily silted and at present has a depth of only 0.6 m in summer. To remove all riverbed particles of diameter up to 1-2 mm (coarse sand to very fine gravel) will require a monsoon flow larger than 50% (5.5 MCM), but we also have to balance this with reality (agricultural needs). A 50% (5.5 MCM) monsoon flow can dislodge particles of diameter up to ~ 1.2 mm; however, when such particles are transported and de-silting occurs, the main channel will deepen enhancing the flow velocity. Consequently, even particles of larger size will be transported. We conclude that at least 50% (5.5 TMCM) of the monsoon virgin flow of River Yamuna is the flushing flow required in this stretch.

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Fig. 1.0 Confluence point of River Betwa and Dassan near Chandwari Danda Village



Fig. 2.0 Confluence point of River Yamuna and Betwa near Bada Gaon Village

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5.0 Land Use Pattern of District Hamirpur

In Hamirpur district, Uttar Pradesh, the primary land use pattern is predominantly agricultural, with a significant portion dedicated to cultivation due to the fertile Bundelkhand soil, characterized by varieties like 'Mar', 'Kabar', 'Parua', and 'Rakar' - often used for crops like cotton; however, the region heavily relies on monsoon rains for irrigation and faces challenges with limited water availability, leading to a focus on drought-resistant crops and a need for efficient water management practices.

Dominant Agriculture:

The majority of the land is utilized for crop cultivation, with a focus on cereals like wheat and rice, pulses, and some cash crops depending on soil conditions and water availability.

Bundelkhand Soil:

The district falls under the Bundelkhand region, known for its unique soil types like 'Mar' (black cotton soil), which impacts crop selection.

Limited Irrigation Facilities:

Dependence on monsoon rains is high, resulting in challenges during droughts and necessitating the development of irrigation infrastructure like tube wells to improve water access.

Fallow Land:

Some areas may have fallow land due to fluctuating water availability and traditional farming practices.

Forest Cover:

While not extensive, some forested areas exist, mainly in the hilly terrains.

Important factors influencing land use in Hamirpur:

Topography:

The undulating terrain with some hilly sections affects the type of crops grown and irrigation practices.

Climate:

The semi-arid climate with a significant monsoon season significantly impacts agricultural practices.

Water Availability:

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Access to water sources like rivers, streams, and groundwater plays a crucial role in land use planning.

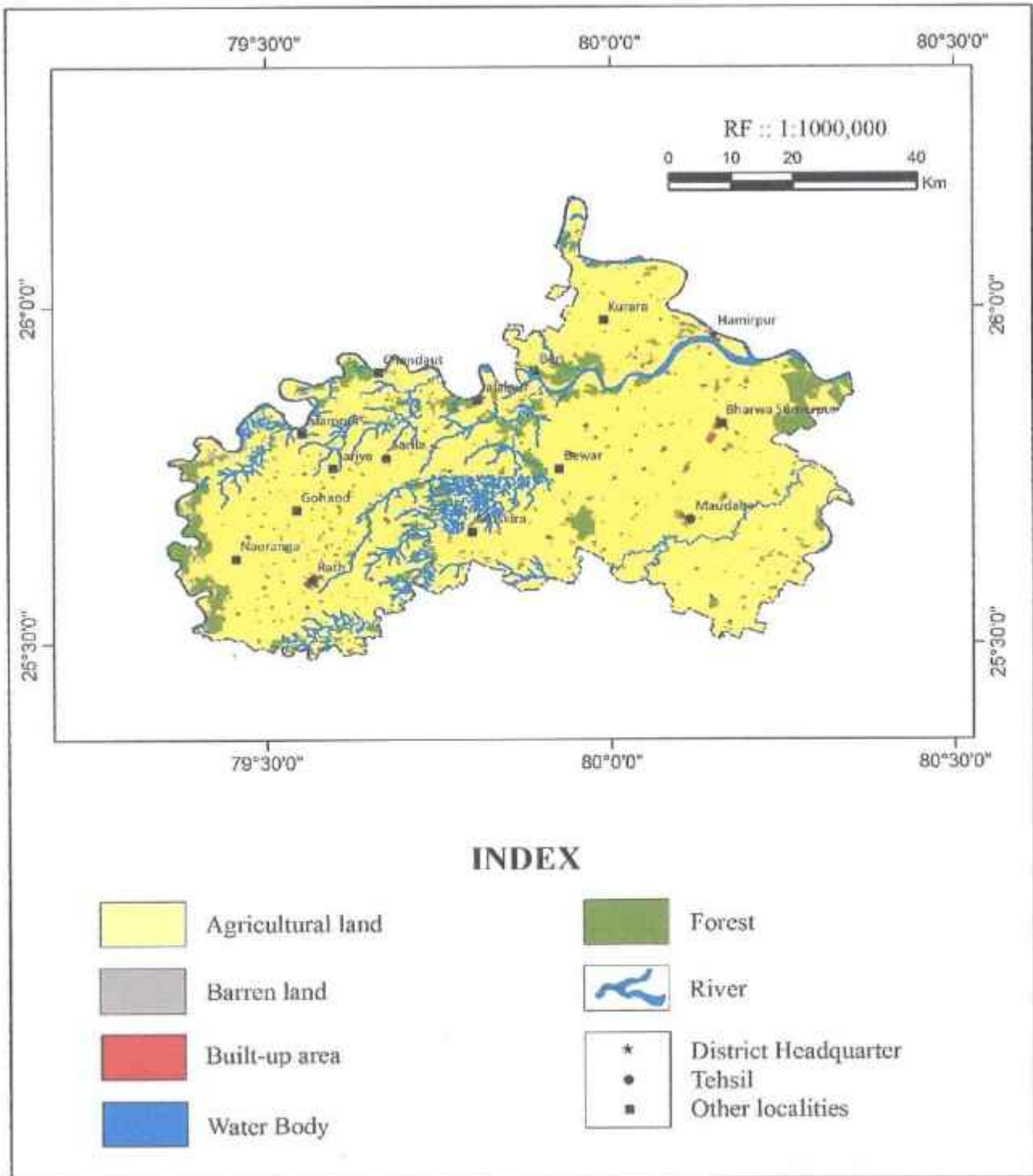


Figure 5.0 Landuse map of district Hamirpur (Source: www.gsi.gov.in)

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Table 4.0 Land Use Pattern of Hamirpur District

S No.	Particulars	Area (Ha.)	% Area
1.	Total Area	415948	100
2.	Area Under Forest	23520	5.6
3.	Non-Agricultural Land	31094	7.4
4.	Net Sown Area	324935	78.1

* Data from District Profile Govt. of UP

Land use pattern is chiefly influenced with the available resources of irrigation, which eventually affect the local economy of the area.

6.0 Replenishment Study and its need

Continuous scientific extraction of riverbed material is required to avoid natural diversion of the river stream. Governments of states in India allot leases to the competent person to remove and sale the valuable riverbed material as construction material therefore a monitoring of the sustainable removal was felt necessary by the Central Ministry of Environment, Forest & Climate Change, Government of India, New Delhi. MOEF&CC notified vide its EIA notification SO: 1533 dated 14th Sep. 2006, made it clear that proponent should carry a replenishment study post-monsoon to ensure the sustainable mining on the riverbed. Despite having the legal compulsions the replenishment study was not so common to conduct. Recently Hon'ble NGT New Delhi vide it's order dated 06th May 2022 further made it mandatory to suspend the mining processes without having mineral replenishment study strictly done in accordance with the SSMMG 2016 and EMGSM 2020. Thus it has become a responsibility of district administration to monitor, whether how much mineral every year is being replenished after the rainy season to ensure the sustainable mining of riverbed material.

6.0 General Methodology of the Replenishment Study:

Field Study must be conducted by the team of experts consisting of Geologists, Hydro-geologist, environmentalist, GIS experts, and Surveyors. Total Station, Drone, GPS & leveling Stave, High Resolution GPS Interfaced Camera, Measuring Tape and a Water Boat are some of the common tools that are required for a comprehensive study. The entire study is completed in two consecutive seasons viz., Pre-monsoon Survey and Post-monsoon Survey. The investigation moves directly to the thickness of the overburden (if any) and the mineral of interest, helping in the calculation of

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workable & mineable area, stripping ratio of a mining lease area, and finally calculation of available minable reserves of mineral whereas Environmental experts watch and measure the extent of compliances of the conditions mentioned as per SSMMG 2016 in the legal documents provided by the district/state/central authorities to the lease holder/miners. The collective report is prepared as a fulfillment of the required data for replenishment study as per EMGSM 2020 and in compliance of the conditions made under the NGT order dated 06th May 2022.

7.0 Brief of SSMG-2016 & EMGSM-2020 Guidelines

Enforcement and Monitoring Guidelines for Sand Mining 2020 (EMGSM 2020) and *Sustainable Sand Mining and Management Guidelines 2016 (SSMMG 2016)* are some of the excellent documents provided for everyone to follow the rules and regulations laid by the authorities in India. Active sand mining often get stuck in many issues like availability of minerals, inundation of mining lease, over mining, and environmentally non-sustainable mining practices, SSMMG 2016 provide solution to the issue of how to practice sustainable mining? EMGSM 2020 provides an authentic way to measure the magnitude of earlier mining and futuristic potential of mining on a particular mining lease. A brief description of SSMMG 2016 in context with the Uttar Pradesh particularly is given here:

7.0.1 Objectives:

- Uncontrolled sand mining is not sustainable.
- Compliance with present and future legislation and regulations on the subject is mandatory and not voluntary.
- Each lease holder should be given the opportunity to self-regulate to the extent that it can demonstrate compliance with legislation and regulations.
- Where self-regulation fails to deliver compliance with legislation and regulations, increased formal enforcement and monitoring should be implemented with punitive measures applied in line with the legal framework.
- There is a need to protect the environment and the right of the population to live in clean and safe surroundings, with the need to use natural resources in a way that will make a positive and sustainable contribution to the economy.

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7.0.2 The main objectives of the Guidelines

- To ensure that sand and gravel mining is done in environmentally sustainable and socially responsible manner.
- To ensure availability of adequate quantity of aggregate in sustainable manner.
- To improve the effectiveness of monitoring of mining and transportation of mined out material.
- Ensure conservation of the river equilibrium and its natural environment by protection and restoration of the ecological system.
- Avoid aggradation at the downstream reach especially those with hydraulic structures such as jetties, water intakes etc.
- Ensure that the rivers are protected from bank and bed erosion beyond its stable profile.
- No obstruction to the river flow, water transport and restoring the riparian rights and in-stream habitats.
- Avoid pollution of river water leading to water quality deterioration.
- To prevent depletion of ground water reserves due to excessive draining out of ground water.
- To prevent ground water pollution by prohibiting sand mining on fissures where it works as filter prior to ground water recharge.
- To maintain the river equilibrium with the application of sediment transport principles in determining the locations, period and quantity to be extracted.
- Streamlining and simplifying the process for grant of environmental clearance (EC) for sustainable mining.
- "Sustainable Sand Mining Guidelines, 2016" issued by MoEF&CC requires preparation of District Survey Report (DSR), which is an important initial step before grant of mining lease/LoI. The guidelines emphasize detailed procedure to be followed for the purpose of identification of areas of aggradation/deposition where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installation where mining should be prohibited.

8.0 GIST OF UP STATE MINING POLICY

In Uttar Pradesh, the minor mineral rules applicable in the state are Uttar Pradesh Minor Mineral (Concession) Rules 1963 and the responsibility of minor mineral sand is with the Directorate of Geology & Mining UP. On the 14th June 2017, a new "Mineral Policy 2017" was notified which mandates the E-tendering cum E-Auctioning of all minerals in the state with following key objectives:

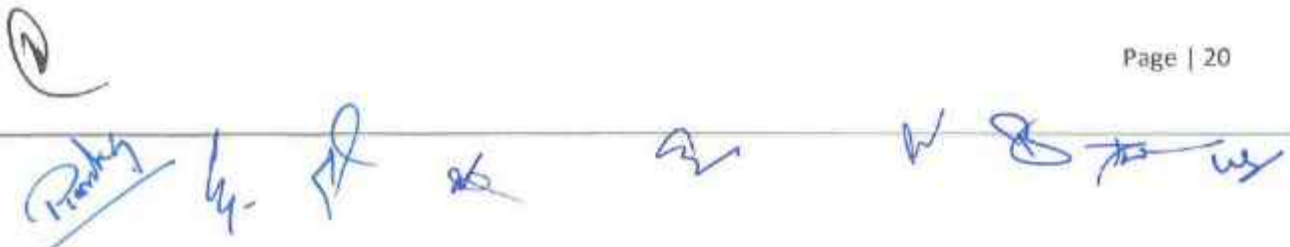
1. Mining of Mineral shall be made more Sustainable for Environment and as well as for the social causes.
2. Conservation of the Mineral shall be ensured.
3. To enhance the revenue share of State of UP from 1.85% to 3.0% obtained from mining of minerals in the state.
4. To stop the illegal mining activities in the state and to bring the culprits into the justice.
5. To increase employment opportunities in the Mining Sector.
6. To encourage the healthy and clean competition among the mining Industries.
7. To increase the development of the scientific knowledge regarding minerals to ensure proper knowledge based on scientific and sustainable techniques of mining to the people.
8. To provide Mineral related data and information to the interested industrialist/miners.
9. To encourage the investment of the private capital in to the Mining sector to develop mining sector.
10. To speed-up the exploration of new mineral through modern mineral exploration investigation techniques for the development of mining sector in the state
11. To ensure the transparency among the lease allocation through e-tendering cum e-auctioning and to develop corruption free, simple and understandable working as per laws of State Government.
12. To take care of welfare of the affected people from the mining activity as well as the society.

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8.0.1 Objectives of EMGSM 2020

The Ministry of Environment Forest & Climate Change formulated the *Sustainable Sand Management Guidelines 2016* which focuses on the Management of Sand Mining in the Country. It was observed that apart from management and systematic mining practices there was an urgent need to have a guideline for effective enforcement of regulatory provision and their monitoring. This document is supplemental to the existing "Sustainable Sand Mining Management Guideline-2016" (SSMG-2016), and these two guidelines viz. "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other. In case, any ambiguity or variation between the provision of both these document arises, the provision made in "Enforcement & Monitoring Guidelines for Sand Mining-2020 "shall prevail.

- a. All districts to prepare a comprehensive mining plan for the district as per the provision of District Survey Report. These reports shall be put on the website of District Administration.
- b. No mining shall be allowed in the area which has not been identified in the comprehensive mining plan of the District.
- c. Replenishment study should be conducted on regular basis.
- d. All potential rivers mining zone/area shall be identified and put for auction with proper geo-tagged details by the auctioning authority concerned.
- e. The latitude and longitude of each mining lease shall be clearly mentioned in Letter of Intent issued to the potential mine lease. Such information shall be provided on the website of the district administration.
- f. The provision of these guidelines shall be considered while identifying the potential stretches /locations and boundaries of the leases for the minable area.
- g. The Lol holder shall seek Environmental Clearance as per the provision of EIA Notification, and the regulatory authority shall ensure that the provision suggested in "Sustainable Sand Mining & Management 2016" and in this documents, as applicable are part of the clearance conditions.
- h. There shall be no river bed mining operation allowed in monsoon period. The



period as defined by IMD Nagpur for each state shall be adhered with.

- i. Sand and gravel may be extracted across the entire active channel during the dry season.
- j. Abandoned stream channels on terrace and inactive floodplains be preferred rather than active channels and their deltas and food plains. Stream should not be diverted to form inactive channel.
- k. Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
- l. Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.
- m. Segments of braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.
- n. The monitoring infrastructures including weighbridge and adequate fencing of the lease area, CCTV, Transport permits, etc., as suggested in this document shall be ensured in order to reduce unrecorded dispatch.
- o. Regular monitoring of mined minerals and its transportation and storage shall be ensured and all information shall be captured at centralized database so that easy tracking of illegal material can be done.
- p. Annual audit of each mining lease shall be carried out wherein three independent member of repute, nominated by District administration shall also participate.

9.0 A Glimpse of Volume of RBM in already allocated mining leases in Hamirpur District Uttar Pradesh.

Four major rivers flow through the district Hamirpur of UP out of which some end their journey by joining the major river systems. The mining of sand/morrum is one of the revenue generating way for the state government therefore all the prospective and environmentally safe leases have been allocated in all over the district, the details have been given in following table.

Table 5.0: Number of leases on rivers in Hamirpur district

Name of the River	Stretch of the River in District (km)	No. of Leases on the Riverbed	Area of Mining Lease in District (ha)
Betwa	132	83	1672.482
Yamuna	75	17	446.162
Dhasan	52	12	210.500
Ken	21	7	165.988
Total	280	119	2495.132

The mineable reserve estimation takes pre monsoon phreatic water table as a base and mining is restricted to 1 m above the water table. At any rate the mineable volume must not be more than 60% of geological reserve and more than the material replenished. A more comprehensive and detailed estimation is expected when the Mine Plan for the lease is being prepared as it is at that stage that safety margins, terracing and other mining precautions would also be considered.

Field Study was conducted by the team of experts consisting of Geologists, Hydrogeologist, environmentalist, GIS experts, and ground Surveyors. High Resolution GPS Interfaced Camera mounted on Drone, GPS & leveling Stave, Measuring Tape, and a Water Boat were some of the common tools that were carried for a comprehensive study. Two consecutive seasons viz., Pre-monsoon and Post-monsoon Survey were conducted. Pit logging in post monsoon survey was done followed by profiling samples were retained for sieve analysis.

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Table 6.0: List of existing and proposed mining leases along with the estimated geological reserve of RBM

Sl. No.	River Details	Village/ Tehsil	Lease Details/ Existing/ proposed/ closed	Lease Area (in Ha.)	Distance (in KM) From PA/BRWC/	Distance from Forest (in KM)	Mining leases within 500 meters/If yes cluster area)	Total excavation in Tonnes /Annun considering digging depth max as 3 meters
1.	Betwa	Bheddi Dariya/ Sarila	Khand 23/7 (Gata No. 63/1) / Existing	11.100	NA	< 0.01	Yes / 175.069 Ha.	333000 cum/599400 MT
2.	Betwa	Bheddi Dariya/ Sarila	Khand 23/8 (Gata No. 63/1, 64/1, 57 & 58) / Existing	19.370	NA	< 0.01	Yes / 175.069 Ha.	581100cum/1045 980 MT
3.	Betwa	Bheddi Dariya/ Sarila	Khand 23/12 (Gata No. 63/1, 64/1) / Existing	12.145	NA	< 0.01	Yes / 175.069 Ha.	364350 cum/655830 MT
4.	Betwa	Bheddi Dariya/ Sarila	Khand 23/13 (Gata No. 63/1, 64/1) / Existing	12.145	NA	< 0.01	Yes / 175.069 Ha.	364350 cum/655830 MT
5.	Betwa	Bheddi Dariya/ Sarila	Khand 23/14 (Gata No. 63/1) / Existing	24.251	NA	< 0.01	Yes / 175.069 Ha.	728730 cum / 1311714 MT
6.	Betwa	Bheddi Dariya & Bheddi Danda/ Sarila	Khand 23/16 Bhedi Dariya (Gata no. 63/1) & Bhedi Danda (Gata No. 8/3, 8/8, 8/13, 8/10, 8/7, 8/5, 8/14, 8/9, 8/25, 8/12, 8/6, 8/2, 10/2, 11, 12/6, 13, 14/1, 14/5, 15, 16, 113) / Existing	36.437	NA	< 0.01	Yes / 175.069 Ha.	1093110 cum / 1967598 MT
7.	Betwa	Bheddi Dariya & Bheddi Danda/ Sarila	Khand 23/19 Bhedi Dariya (Gata no. 63/1, 64/1, 73, 71, 72/1, 73, 74) & Bhedi Danda (Gata No. 20, 21MI, 21/2, 22, 23, 24/1, 25/1, 26MI, 27, 28, 29, 30MI, 31MI, 32/2, 32/1, 33, 8/3, 8/8, 8/13, 8/10, 8/7, 8/5, 8/14, 8MI, 8MI, 8MI, 8MI, 8/20) / Existing	12.145	NA	< 0.01	Yes / 175.069 Ha.	364350 cum/655830 MT

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8.	Betwa	Bhedi Dariya & Bhedi Danda / Sarila	Khand 23/20 (Bhedi Dariya- Gata No. 63/1, 64/1, 69, 70 & Bhedi Danda- Gata No. 2/1, 24/2, 25/2, 26/1, 31/1, 8/3, 8/8, 8/13, 8/10, 8/7, 8/5, 8/14, 8/9, 8/25, 8/12, 8/6, 8/2, 8/1, 8/20 / Existing	12.145	N/A	< 0.01	Yes / 175,069 Ha.	364350 cum / 655830 MT
9.	Betwa	Bhedi Dariya / Sarila	Khand 23/21 (Gata No. 63/1, 64/1) / Existing	24.291	N/A	< 0.01	Yes / 175,069 Ha	728730 cum / 1311714 MT
10.	Betwa	Bhedi Dariya / Sarila	Khand 23/23 (Gata No. 63/1, 64/1) / Existing	11,000	N/A	< 0.01	Yes / 175,069 Ha	333000 cum / 599400 MT
11.	Betwa	Riruwa Buzurg Dariya / Sarila	Khand 22/2 (Gata No. 47/13, 57)	14,000	N/A	< 0.01	No	420000 cum / 756000 MT
12.	Betwa	Riruwa Buzurg Dariya / Sarila	Khand 22/4 (Gata No. 02)	22,000	N/A	< 0.01	Yes / 80,00 Ha.	660000 cum / 1188000 MT
13.	Betwa	Riruwa Buzurg Dariya / Sarila	Khand 22/5 (Gata No. 02)	25,000	N/A	< 0.01	Yes / 80,00 Ha.	690000 cum / 1242000 MT
14.	Betwa	Riruwa Buzurg & Baseria / Sarila	Khand 22/6 (Riruwa Buzurg Gata No. 02, 03 & Baseriya Gata No-336	25,000	N/A	< 0.01	Yes / 80,00 Ha.	690000 cum / 1242000 MT
15.	Betwa	Baseria / Sarila	Khand 22/7 (Gata No. 336)	12,000	N/A	< 0.01	Yes / 80,00 Ha.	360000 cum / 648000 MT
16.	Betwa	Chandaut Dariya & Chandaut Danda (Old Name: Riruwa Baseria), Sarila	Khand 22/10 (Chandaut Dariya- Gata No. 35/1, 65/35, 39, 40/1, 42/2, 40/5, 56/2, 37/1, 98/1 & Chandaut Danda- Gata No. 509/1, 509/2, 862/1)	24.291	N/A	< 0.01	Yes/36.436 Ha.	728730 cum / 1311714 MT
17.	Betwa	Chandaut Dariya & Chandaut Danda (Old Name: Riruwa Baseria), Sarila	Khand 22/12 (Chandaut Dariya- Gata No. 37/1, 65/35, 35/1 & Chandaut Danda- Gata No. 507)	12.145	N/A	< 0.01	Yes/36.436 Ha.	364350 cum / 655830 MT

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18.	Betwa	Chandaut Dariya (Old Name: Rirawa Basoria), Sarila	Khand 22/14 (Gata No. 35/1)	24.291	NA	< 0.01	Yes/ 48.582 Ha.	728730 cum / 1311714 MT
19.	Betwa	Chandaut Dariya & Chandaut Danda (Old Name: Rirawa Basoria), Sarila	Khand 22/15 (Chandaut Dariya - Gata No. 35/1, 27/1 & Chandaut Danda- Gata No. 439/3, 445/34)	24.291	NA	< 0.01	Yes/ 48.582 Ha.	728730 cum / 1311714 MT
20.	Betwa	Hardua (Old Name: Bidera Khalisa) / Sarila	Khand No. 9 (Gata No. 06)	24.291	NA	< 0.01	No	728730 cum / 1311714 MT
21.	Betwa	Magrauth & Ghurauli (Old Name: Chandwari Ghurauli) / Sarila	Khand 26/1 (Magrauth- Gata No. 01Ka, 02, Ghurauli- Gata No. 01, 05, 06/2)	17.262	NA	< 0.01	Yes / 58.468 Ha.	517860 cum / 932148 MT
22.	Betwa	Ghurauli (Old Name: Chandwari Ghurauli) / Sarila	Khand 26/2 (Gata No. 01, 05, 04MI, 06/2)	19.363	NA	< 0.01	Yes / 58.468 Ha.	580890 cum / 1045602 MT
23.	Betwa	Ghurauli (Old Name: Chandwari Ghurauli) / Sarila	Khand 26/3 (Gata No. 01, 02, 03, 05/2)	21.843	NA	< 0.01	Yes / 58.468 Ha.	655290 cum / 1179522 MT
24.	Betwa	Ghurauli & Chandwari Ghurauli Dariya (Old Name: Chandwari Ghurauli) / Sarila	Khand 26/5 (Churauli- Gata No. 01, 06,) Chandwari Ghurauli Dariya- Gata No. 11/1, 01)	30.475	NA	< 0.01	Yes / 91.768 Ha.	914280 cum / 1645704 MT
25.	Betwa	Chandwari Dariya (Old Name: Chandwari Ghurauli) / Sarila	Khand 26/7 (Gata No. 01, 11/1)	29.950	NA	< 0.01	Yes / 91.768 Ha.	897900 cum / 1616220 MT
26.	Betwa	Chandwari Dariya (Old Name: Chandwari Ghurauli) / Sarila	Khand 26/8 (Gata No. 01, 02, 03, 05, 11/1)	31.362	NA	< 0.01	Yes / 91.768 Ha.	940860 cum / 1693548 MT
27.	Betwa	Chandaut Dariya (Old Name: Chandaut Danda) / Sarila	Khand 21/1 (Gata No. 02/1MI, 23/2)	16.000	NA	< 0.01	No	480000 cum / 864000 MT
28.	Betwa	Hardua (Old Name: Chikhas) / Sarila	Khand 24/8 (Gata No. 06)	20.000	NA	< 0.01	Yes / 32.145 Ha.	600000 cum / 1080000 MT

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29.	Betwa	Hardua & Sujagwa (Old Name: Chikasi) / Sarila	Khand 24/9 (Hardua- Gata No. 01, 02, 03, 04, 05, 06; Sujagwa- Gata No. 01, 10, 11, 12, 13, 14, 15)	12.145	NA	< 0.01	Yes / 82.145 Ha.	364350 cum / 658830 MT
30.	Betwa	Sujagwa (Old Name: Chikasi) / Sarila	Khand 24/12 (Gata No. 01, 02, 03, 04, 05, 06, 07, 08, 323/214)	8.316	NA	< 0.01	No	249480 cum / 449064 MT
31.	Betwa	Chikasi & Sujagwa (Old Name: Chikasi) / Sarila	Khand 24/13 (Chikasi- Gata No. 01, 02; Sujagwa Gata No. 323/214)	14.000	NA	< 0.01	Yes / 78.774 Ha.	420000 cum / 756000 MT
32.	Betwa	Chikasi / Sarila	Khand 24/14 (Gata No. 01, 14/12)	33.382	NA	< 0.01	Yes / 78.774 Ha.	1001460 cum / 1802628 MT
33.	Betwa	Chikasi / Sarila	Khand 24/15 (Gata No. 01, 02, 03, 14/12)	31.392	NA	< 0.01	Yes / 78.774 Ha.	941760 cum / 1695168 MT
34.	Betwa	Chikasi / Sarila	Khand 24/18 (Gata No. 14/12)	36.437	NA	< 0.01	No	1095110 cum / 1967598 MT
35.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarila	Khand 25/2 (Gata No. 04/1, 01)	18.370	NA	< 0.01	Yes / 292.205 Ha	551100 cum / 991980 MT
36.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarila	Khand 25/3 (Gata No. 04/1, 01)	18.610	NA	< 0.01	Yes / 292.205 Ha.	588300 cum / 1004940 MT
37.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarila	Khand 25/6 (Gata No. 01, 04/1)	31.120	NA	< 0.01	Yes / 292.205 Ha	933600 cum / 1680480 MT
38.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarila	Khand 25/9 (Gata No. 01, 04/1)	20.050	NA	< 0.01	Yes / 292.205 Ha	609500 cum / 1081620 MT
39.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarila	Khand 25/11 (Gata No. 01, 04/1)	27.350	NA	< 0.01	Yes / 292.205 Ha	820500 cum / 1476900 MT
40.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarila	Khand 25/12 (Gata No. 04/1)	19.700	NA	< 0.01	Yes / 292.205 Ha	591000 cum / 1063800 MT

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41.	Betwa	Ichhaura (Old Name: Ichhaura Jaitkari) / Sarila	Khand 25/17 (Gata No. 04/1, 01)	12.145	N/A	< 0.01	Yes / 292.205 Ha.	364350 cum / 656830 MT
42.	Betwa	Ichhaura (Old Name: Ichhaura Jaitkari) / Sarila	Khand 25/18 (Gata No. 04/1)	8.180	N/A	< 0.01	Yes / 292.205 Ha.	245400 cum / 441720 MT
43.	Betwa	Ichhaura (Old Name: Ichhaura Jaitkari) / Sarila	Khand 25/19 (Gata No. 03, 04/1)	7.730	N/A	< 0.01	Yes / 292.205 Ha.	231900 cum / 417420 MT
44.	Betwa	Ichhaura (Old Name: Ichhaura Jaitkari) / Sarila	Khand 25/20 (Gata No. 01, 03, 04/1)	22.410	N/A	< 0.01	Yes / 292.205 Ha.	672300 cum / 1210140 MT
45.	Betwa	Ichhaura (Old Name: Ichhaura Jaitkari) / Sarila	Khand 25/21 (Gata No. 01, 04/1)	17.730	N/A	< 0.01	Yes / 292.205 Ha.	531900 cum / 957420 MT
46.	Betwa	Ichhaura (Old Name: Ichhaura Jaitkari) / Sarila	Khand 25/22 (Gata No. 01, 04/1)	17.830	N/A	< 0.01	Yes / 292.205 Ha.	554900 cum / 962820 MT
47.	Betwa	Veda Dariya (Old Name: Ichhaura Jaitkari) / Sarila	Khand 25/24 (Gata No. 02/1, 2/3, 2/4, 2/5, 2/6, 2/7, 2/8)	33.000	N/A	< 0.01	Yes / 292.205 Ha.	990000 cum / 1782000 MT
48.	Betwa	Veda Dariya (Old Name: Ichhaura Jaitkari) / Sarila	Khand 25/25 (Gata No. 2/1)	17.260	N/A	< 0.01	Yes / 292.205 Ha.	517800 cum / 932040 MT
49.	Betwa	Veda Dariya (Old Name: Ichhaura Jaitkari) / Sarila	Khand 25/26 (Gata No. 2/1)	20.740	N/A	< 0.01	Yes / 292.205 Ha.	622200 cum / 1119960 MT
50.	Dhusan	Bilgaon / Sarila	1/1 Khand No. 1 (Gata No. 1/1)	15.000	N/A	< 0.01	Yes / 58.468 Ha.	450000 cum / 810000 MT
51.	Yamuna	Surauli Buzurg dariya (Old Name: Patoora) / Hamirpur	Khand 31/3 (Gata No. 01M1, 02M1)	36.437	N/A	< 0.01	Yes / 218.622 Ha.	1093110 cum / 1967598 MT
52.	Yamuna	Surauli Buzurg Dariya & Patoora Danda (Old Name: Patoora) / Hamirpur	Khand 31/4 (Surauli Buzurg- Gata No. 01M1, 02M1; Patoora Danda- Gata No. 01, 02)	36.437	N/A	< 0.01	Yes / 218.622 Ha.	1093110 cum / 1967598 MT

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53.	Yamuna	Surauli Buzurg & Palyora Danda (Old Name: Palyora) / Hamirpur	Khand 31/5 (Surauli Buzurg-Gata No. 01MI; Palyora Danda-Gata No. 01, 02)	36.437	N/A	< 0.01	Yes / 218.622 Ha.	1093110 cum / 1967598 MT
54.	Yamuna	Palyora Danda (Old Name: Palyora) / Hamirpur	Khand 31/6 (Gata No. 01, 02)	36.437	N/A	< 0.01	Yes / 218.622 Ha.	1093110 cum / 1967598 MT
55.	Yamuna	Palyora Danda (Old Name: Palyora) / Hamirpur	Khand 31/7 (Gata No. 01, 02)	36.437	N/A	< 0.01	Yes / 218.622 Ha.	1093110 cum / 1967598 MT
56.	Yamuna	Palyora Danda (Old Name: Palyora) / Hamirpur	Khand 31/8 (Gata No. 01, 02, 03)	36.437	N/A	< 0.01	Yes / 218.622 Ha.	1093110 cum / 1967598 MT
57.	Betwa	Ramedti Darya / Hamirpur	Khand 11/4 (Gata No. 28/1, 29, 30, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60MI, 61, 62/1, 62/2, 62/3, 62/4, 62/5, 63, 64, 47/1)	15.574	N/A	< 0.01	Yes / 27.719 Ha.	467220 cum / 840596 MT
58.	Betwa	Ramedti Darya & Para Cphi Mubal Darya / Hamirpur	Khand 11/5 (Ramedti Darya-Gata No. 28/1, 52, 15, 16, 17, 18, 19, 20, 21Ka, 22, 47/1, Para Cphi Mubal Darya-Gata No. 01)	12.145	N/A	< 0.01	Yes / 27.719 Ha.	364350 cum / 655830 MT
59.	Betwa	Helapur (Old Name: Shankaripour) / Hamirpur	Khand 14/1 (Gata No. 43/9MI)	12.145	N/A	< 0.01	No	364350 cum / 655830 MT
60.	Betwa	Kalauliteer Darya, Bardaha Sahjana darya & Bedanpur (Old Name: Kalauliteer Darya) / Hamirpur	Khand 16/2 (Kalauliteer Darya-Gata No. 1, 2, 3, 4, 5, 6, 7, 35/42; Bardaha Sahjana Darya-Gata No. 01/1, 02/11; Bedanpur, Gata No. 206)	16.194	N/A	< 0.01	Yes / 28.339 Ha.	486820 cum / 874476 MT
61.	Betwa	Bardaha Sahjanae Kanatta Darya (Old Name: Bardaha Sahjana) / Hamirpur	Khand 17/5 (Bardaha Sahjanae-Gata No. 01/1, 02/11, 20/4, Kanatta Darya-Gata No. 17/1, 19/1)	12.145	N/A	< 0.01	Yes / 28.339 Ha.	364350 cum / 655830 MT
62.	Betwa	Bahrauli Darya & Sahurapur Darya (Old Name: Sahurapur Darya) / Hamirpur	Khand 18/1 (Bahrauli Darya-Gata No. 15; Sahurapur Darya-Gata no. 04MI, 17, 18, 19, 20, 21, 22, 23, 24, 28, 29, 30, 31Ka, 02/4)	36.437	N/A	< 0.01	No	1093110 cum / 1967598 MT
63.	Betwa	Palara Darya & Sahurapur Darya (Old Name: Naithi Danda) / Hamirpur	Khand 8/4 (Palara Darya-Gata No. 107/83, 111/83, 85; Sahurapur Darya-Gata no. 01MI, 02/5)	33.833	N/A	< 0.01	No	1014990 cum / 1826982 MT

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64.	Betwa	Kandaur Daria /Hamirpur	Khand 9/3 (Gata No. 79/1Na, 80/1, 93Ka, 95)	30.766	N/A	< 0.01	No	928070 cum / 1661525 MT
65.	Betwa	Bindpuri & Bajehata Daria (Old Name: Beri) /Hamirpur & Maudaha	Khand 10/1 (Bindpuri-Gata No. 250, 251, 252, 253, 254/1, 259; Bajehata Daria-Gata No. 01, 42)	21.718	N/A	< 0.01	Yes / 293.396 Ha.	651540 cum / 1172772 MT
66.	Betwa	Bindpuri & Bajehata (Old Name: Beri) /Hamirpur & Maudaha	Khand 10/2 (Bindpuri-Gata No. 233, 234/1, 234/2, 235, 249; Bajehata-Gata No. 01)	25.465	N/A	< 0.01	Yes / 293.396 Ha.	703930 cum / 1267110 MT
67.	Betwa	Bindpuri & Bajehata (Old Name: Beri) /Hamirpur & Maudaha	Khand 10/3 (Bindpuri-Gata No. 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 248; Bajehata-Gata No. 01)	34.073	N/A	< 0.01	Yes / 293.396 Ha.	1022190 cum / 1839942 MT
68.	Betwa	Bindpuri & Bajehata (Old Name: Beri) /Hamirpur & Maudaha	Khand 10/4 (Bindpuri-Gata No. 244, 247, 248; Bajehata-Gata No. 01)	21.590	N/A	< 0.01	Yes / 293.396 Ha.	647700 cum / 1165860 MT
69.	Betwa	Bindpuri, Indrapuri & Bajehata (Old Name: Beri) /Hamirpur & Maudaha	Khand 10/5 (Bindpuri-Gata No. 244, 245, 246, 247; Indrapuri- Gata No. 255/1, 256, 257; Bajehata-Gata No. 01)	24.321	N/A	< 0.01	Yes / 293.396 Ha.	729630 cum / 1313334 MT
70.	Betwa	Indrapuri, Bajehata (Old Name: Beri) /Hamirpur & Maudaha	Khand 10/19 (Indrapuri-Gata No. 130/1, 256; Bajehata-Gata No. 01)	9.414	N/A	< 0.01	Yes / 293.396 Ha.	282420 cum / 308356 MT
71.	Betwa	Indrapuri, Bajehata (Old Name: Beri) /Hamirpur & Maudaha	Khand 10/20 (Indrapuri-Gata No. 130/1, 256; Bajehata-Gata No. 01)	26.063	N/A	< 0.01	Yes / 293.396 Ha.	781890 cum / 1437402 MT
72.	Betwa	Indrapuri, Bajehata (Old Name: Beri) /Hamirpur & Maudaha	Khand 10/21 (Indrapuri-Gata No. 128/1, 129, 130/1, 256; Bajehata-Gata No. 01)	28.823	N/A	< 0.01	Yes / 293.396 Ha.	864690 cum / 1556442 MT
73.	Betwa	Indrapuri, Bajehata (Old Name: Beri) /Hamirpur & Maudaha	Khand 10/22 (Indrapuri-Gata No. 128/1, 256, 129; Bajehata- Gata No. 01)	25.021	N/A	< 0.01	Yes / 293.396 Ha.	750630 cum / 1351134 MT

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74.	Betwa	Indrapuri, Kupra, Bhujpur & Bajehata (Old Name: Beri) / Hamirpur, Sarila & Maudaha	Khand 23/26 (Indrapuri-Gata No. 60, 61, 62, 128/1, 256; Kupra-Gata No. 1077/3, 1075/1, 1075ME, 1075/3, 1075/3ME, 1075/2, 1075/3ME/1, 1075/3ME/2, 1075/3ME/3, 1075/3ME/4, 1076/5, 1076/1, 1/7; Bhujpur-Gata No. 01, Bajehata Dastiya-Gata No. 01)	17,366	N/A	< 0.01	Yes / 293,396 Ha.	520980 cum / 937764 MT
75.	Betwa	Indrapuri & Kupra (Old Name: Beri) / Hamirpur & Sarila	Khand 23/27 (Indrapuri-Gata No. 80; Kupra-Gata No. 01/7, 02/11, 1075ME, 1075/3ME, 1075/3ME/1, 1076/2/2)	12,000	N/A	< 0.01	Yes / 293,396 Ha.	364000 cum / 648000 MT
76.	Betwa	Kupra (Old Name: Beri) / Sarila	Khand 25/28 (Gata No. 01/7, 02/11)	7,300	N/A	< 0.01	Yes Total cluster Area = 293,396 ha	219000 cum / 394200 MT
77.	Betwa	Beri & Kupra (Old Name: Beri) / Hamirpur & Sarila	Khand 23/30 (Beri-Gata No. 897/931/1; Kupra-Gata No. 01/7, 02/11)	9,855	N/A	< 0.01	Yes / 293,396 Ha.	295650 cum / 532170 MT
78.	Betwa	Beri & Kupra (Old Name: Beri) / Hamirpur & Sarila	Khand 10/30 (Beri-Gata No. 730/932/1; Kupra-Gata No. 01/7)	12,145	N/A	< 0.01	Yes / 24,290 Ha.	364350 cum / 655830 MT
79.	Betwa	Beri & Kupra (Old Name: Beri) / Hamirpur & Sarila	Khand 10/33 (Beri-Gata No. 730/932/1, 897/931; Kupra-Gata No. 01/7, 02/11)	20,242	N/A	< 0.01	Yes / 293,396 Ha.	607250 cum / 1095068 MT
80.	Betwa	Beri & Kupra (Old Name: Beri) / Hamirpur & Sarila	Khand 10/29 (Beri-Gata No. 730/932/1; Kupra-Gata No. 01/7)	12,145	N/A	< 0.01	Yes / 24,290 Ha.	364350 cum / 655830 MT
81.	Betwa	Beri & Kupra (Old Name: Beri) / Hamirpur & Sarila	Khand 10/36 (Beri-Gata No. 897/931/01; Kupra-Gata No. 01/7, 02/11)	12,145	N/A	< 0.01	Yes / 293,396 Ha.	364350 cum / 655830 MT
82.	Yamuna	Urharat / Hamirpur	90/3 - Khand No. 2	24,000	N/A	< 0.01	Yes / 54,000 Ha.	720000 cum / 1296000 MT
83.	Yamuna	Urharat / Hamirpur	90/3 - Khand No. 1	30,000	N/A	< 0.01	Yes / 54,000 Ha.	900000 cum / 1620000 MT

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84.	Yamuna	Sikroothi Dariya / Hamirpur	247, 255/1 & 254	15,800	N/A	< 0.01	Yes / 59,800 Ha.	474000 cum / 853200 MT
85.	Yamuna	Mankisala Thok Dariya / Hamirpur	1/5, Khand No. 1	24,000	N/A	< 0.01	Yes / 21,000 Ha.	720000 cum / 1296000 MT
86.	Yamuna	Mankisala Thok Dariya / Hamirpur	1/5, Khand No. 2	20,000	N/A	< 0.01	Yes / 21,000 Ha.	600000 cum / 1080000 MT
87.	Yamuna	Bhanli Dariya / Hamirpur	263/40, 264/1	14,000	N/A	< 0.01	Yes / 59,800 Ha.	420000 cum / 756000 MT
88.	Yamuna	Mishripur / Hamirpur	472	7,000	N/A	< 0.01	No	210000 cum / 378000 MT
89.	Yamuna	Manki Khurd Thok Dariya / Hamirpur	11, 52/3	8,000	N/A	< 0.01	No	240000 cum / 432000 MT
90.	Yamuna	Merapur / Hamirpur	42/1	33,000	N/A	< 0.01	No	990000 cum / 1782000 MT
91.	Yamuna	Bhatpura Dariya / Hamirpur	73/16	27,500	N/A	< 0.01	Yes / 59,800 Ha.	825000 cum / 1485000 MT
92.	Yamuna	Chandapur Dariya / Hamirpur	61/1, 62Ka	24,240	N/A	< 0.01	No	727200 cum / 1328960 MT
93.	Betwa	Bahdina Achhpura Dariya (Old Name: Tikapur) / Mandaha	Khand 19/3 (Gala No. 01, 12, 13, 29/1M)	11,562	N/A	< 0.01	Yes / 193,063 Ha.	346860 cum / 624348 MT
94.	Betwa	Bahdina Achhpura Dariya (Old Name: Tikapur) / Mandaha	Khand 19/4 (Gala No. 01, 14, 15, 16, 17, 18, 19, 20, 21, 29/1M)	25,028	N/A	< 0.01	Yes / 193,063 Ha.	750840 cum / 1351512 MT
95.	Betwa	Bahdina Achhpura Dariya (Old Name: Tikapur) / Mandaha	Khand 19/5 (Gala No. 01, 20, 21, 22, 23, 24, 24b, 25, 29/1M)	25,263	N/A	< 0.01	Yes / 193,063 Ha.	757890 cum / 1364202 MT

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96.	Betwa	Bahadra Achhipura Dariya (Old Name: Tikapur) / Maudaha	Khand 19/6 (Gata No. 01, 26, 26/18, 27, 28, 29/1M)	23.769	NA	< 0.01	Yes /193.053 Ha.	713070 cum / 1283525 MT
97.	Betwa	Bahadra Achhipura Dariya & Mamreppur (Old Name: Tikapur) / Maudaha	Khand 19/13 (Bahadra Achhipura Dariya- Gata No. 01, 28, 29/1M); Mamreppur- Gata No. 61, 26/18)	8.353	NA	< 0.01	Yes /193.063 Ha.	230590 cum / 451062 MT
98.	Betwa	Bajehata Dariya (Old Name: Tikapur) / Maudaha	Khand 20/4 (Gata No. 53, 54, 45/A, 45/B, 01, 42)	33.198	NA	< 0.01	Yes /193.063 Ha.	995940 cum / 1792692 MT
99.	Betwa	Bajehata Dariya (Old Name: Tikapur) / Maudaha	Khand 20/5 (Gata No. 01, 42, 45/S)	31.240	NA	< 0.01	Yes /193.063 Ha.	937200 cum / 1686960 MT
100.	Betwa	Bajehata Dariya (Old Name: Tikapur) / Maudaha	Khand 20/6 (Gata No. 01, 42)	18.000	NA	< 0.01	Yes /193.063 Ha.	540000 cum / 972000 MT
101.	Betwa	Bajehata Dariya (Old Name: Tikapur) / Maudaha	Khand 20/7 (Gata No. 01, 42)	16.650	NA	< 0.01	Yes /193.063 Ha.	499500 cum / 899100 MT
102.	Ken	Chhani (Old Name: Bhulsi Khadar) / Maudaha	Khand 30/1 (Gata No. 1389/4/309, 1384/5M)	36.437	NA	< 0.01	Yes / 129.553 Ha.	1093110 cum / 1967598 MT
103.	Ken	Bhulsi Khadar, Chhani / Maudaha	Khand 30/2 (Gata No. 244, 237, 238, 239/1, 240, 241, 242, 243/1, 245/2, 48/124, 1389/4/309)	36.437	NA	< 0.01	Yes /129.553 Ha.	1093110 cum / 1967598 MT
104.	Ken	Bhulsi Khadar / Maudaha	Khand 30/3 (Gata No. 40/50, 50, 51, 52, 53, 54M, 55, 56, 57/1, 57/2, 58, 59M, 60, 61, 63M, 65/1, 244, 48/124)	36.437	NA	< 0.01	Yes /129.553 Ha.	1093110 cum / 1967598 MT
105.	Ken	Bhulsi Khadar / Maudaha	Khand 30/10 (Gata No. 40/50, 47)	20.242	NA	< 0.01	Yes /129.553 Ha.	607260 cum / 1093068 MT
106.	Ken	Bakucha Khadar & Bakucha Bangar (Old Name: Bakucha Khadar) / Maudaha	Khand 28/1 (Bakucha Khadar- Gata No. 49/7, 94, 95/1, 87M, 89, 90, 91, 92, 93; Bakucha Bangar- Gata No. 803)	12.145	NA	< 0.01	Yes / 36.435 Ha.	364350 cum / 655830 MT
107.	Ken	Bakucha Khadar / Maudaha	Khand 29/2 (Gata No. 49/7, 95/1, 98/1, 98/2, 96, 47, 48/1, 45/2, 50, 51)	12.145	NA	< 0.01	Yes / 36.435 Ha.	364350 cum / 655830 MT

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108.	Ken	Bakkecha Khadar / Maudabai	Khand 29/3 (Gata No. 49/7, 95/1, 2, 3, 11, 8/1, 25, 26, 26/18a, 29Ka, 30, 34, 38/1, 12/1, 24/2, 24/3)	12,145	N/A	< 0.01	Yes / 36,435 Ha.	364350 cum / 655830 MT
109.	Dhasan	Jign / Rath	1271 Gha - Khand No. 3	15,300	N/A	< 0.01	Yes / 116,000 Ha.	459000 cum / 826200 MT
110.	Dhasan	Jign / Rath	780, 1271 Gha - Khand No. 2	20,000	N/A	< 0.01	No	600000 cum / 1,080000 MT
111.	Dhasan	Jign / Rath	1 - Khand No.-1	25,000	N/A	< 0.01	No	750000 cum / 1,350000 MT
112.	Dhasan	Gadhbar / Rath	01, 25/2 - Khand No. 2	26,000	N/A	< 0.01	Yes / 116,000 Ha.	780000 cum / 1,404000 MT
113.	Dhasan	Gadhbar / Rath	01 - Khand No. 1	17,700	N/A	< 0.01	Yes / 116,000 Ha.	531000 cum / 955800 MT
114.	Dhasan	Lidhaura / Rath	01 Ka, 1118 - Khand No. 2	16,500	N/A	< 0.01	Yes / 34,500 Ha.	495000 cum / 891000 MT
115.	Dhasan	Lidhaura / Rath	1118 - Khand No. 1	18,000	N/A	< 0.01	Yes / 34,500 Ha.	540000 cum / 972000 MT
116.	Dhasan	Tola Khangaran / Rath	01 - Khand No. 7	10,000	N/A	< 0.01	Yes / 116,000 Ha.	300000 cum / 540000 MT
117.	Dhasan	Tola Khangaran / Rath	Gata No. 01, Khand No. 6	13,000	N/A	< 0.01	Yes / 116,000 Ha.	390000 cum / 702000 MT
118.	Dhasan	Tola Khangaran / Rath	Gata No. 01, Khand No. 4	21,000	N/A	< 0.01	Yes / 116,000 Ha.	630000 cum / 1,134000 MT
119.	Dhasan	Tola Khangaran / Rath	Gata No. 01, Khand No. 5	13,000	N/A	< 0.01	Yes / 116,000 Ha.	390000 cum / 702000 MT

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The methodology followed in pre-monsoon was repeated in the post monsoon season. The following conditions are adhered:

1. The lease area (surveyed) was demarcated on contour lines based on intra-zone HRLs & MRLs.
2. Water table pits are taken up to the depth of 3 m or wherever the level of horizontal flowing water meets.
3. The difference between pre and post monsoon phreatic water level was recorded carefully.

The mineable volume must not be more than 60% of geological reserve and more than the material replenished was taken care off. Pit profile samples should be retained for sieve analysis.



Fig. 3.0 DGPS survey was carried in the year 2023, pit profiling was done post monsoon

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10.0 Replenishment of RBM at the active mines in Hamirpur District

Table no. 6.0 show the total existing as well as proposed mining lease along with the estimated geological reserve. Out of 119 leases as mentioned in the table (Table 6.0) 119 leases have been observed to be active. The replenishment survey was carried on these leases and the estimated volume is tabloid in table no. 7.1 & summarized in Table no. 8.0.

Murram Mining Sites in Hamirpur District as mentioned on
Directorate of Geology and Mines, Govt. of Uttar Pradesh Website on Feb. 16, 2023

SN	District	Sub Mineral Name	Lease Holder's Name	Lease Holder's Mobile No.	Lease Detail				Lease Period	Dispatched Quantity of Minerals (Cubic ML)	Lease Sanctioned			Lease Status	Last Updated On
					Gata No.	Village	Area (Acres)	Tehsil			Per Cubic ML	Per Cubic ML	Per Cubic Ft		
1	Hamirpur	Momun	M/s Harsh Distributors	936999121	24/15	chikari	90.00	Sarla	10/12/2019 - 09/12/2024	0.00	729640.00	525.00	15.00	Active	06/09/2021
2	Hamirpur	Momun	Ms Suresh Singh Chauhan	9558313131	21/8	paleyora	90.00	Hamirpur	10/12/2019 - 09/12/2024	0.00	729640.00	700.00	20.00	Active	06/09/2021
3	Hamirpur	Momun	Ms A. J. Construction	9580371802	23/14	Bandi bharka	60.00	Sarla	21/12/2019 - 20/12/2024	0.00	308600.00	630.00	18.00	Active	06/09/2021
4	Hamirpur	Momun	Shri Shrikan Gupta	8707450168	24/13	Chikari	90.00	Sarla	02/01/2020 - 01/01/2025	0.00	729640.00	630.00	18.00	Active	06/09/2021
5	Hamirpur	Momun	Ms Radhika Crusher	6307921132	23/23	Bhedi bharka	30.00	Sarla	02/01/2020 - 01/01/2025	0.00	194304.00	0.00	0.00	Active	
6	Hamirpur	Momun	Ms Unnao Developers	6367043635	10/3	Bed	90.00	Hamirpur	02/01/2020 - 01/01/2025	0.00	502912.00	525.00	15.00	Active	06/09/2021
7	Hamirpur	Momun	SURESH CHANDRA GUPTA	9450927307	19/3	TIRAPUR	30.01	MOUDAWA	26/05/2018 - 27/05/2023	1.00	302.00	560.00	16.00	Active	18/05/2019
8	Hamirpur	Momun	SARC INTRACON INDIA LTD. 178-C P MISSION COMPOUND, JHANSI	6307430369	36/2	CHANDVARI GHURAIL	60.02	SARLA	16/10/2018 - 15/10/2023	1.00	351.00	700.00	20.00	Active	18/05/2019
9	Hamirpur	Momun	MS NEW MIRZAPUR SAND AND STONE SUPPLIER S. MIRZAPUR	7388123701	29/3	BAKCHA KHANAR	30.01	MOUDAWA	17/11/2018 - 16/11/2023	1.00	322.00	700.00	20.00	Active	18/05/2019

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10	Hamirpur	Morum	J.K.S. MINING SERVICES PVT.LTD. DIST. FATEHPUR	9198579431	2327	BERI	09.02	HAMIRPUR	27/11/2018 - 26/11/2023	1.00	425.00	700.00	20.00	Active	10/05/2019
11	Hamirpur	Morum	SHRI AVASTHI TRADERS DIST. BANDA	9648947721	291	BAKCHAWA	30.01	MOUDANA	27/11/2018 - 26/11/2023	1.00	857.00	700.00	20.00	Active	10/05/2019
12	Hamirpur	Morum	M/S D.V. CONSTRUCTION DURGAPUR DIST. SHRAVASTI	8904045133	206	TIKAPUR	60.02	MOUDANA	28/11/2018 - 27/11/2023	1.00	321.00	525.00	15.00	Active	10/05/2019
13	Hamirpur	Morum	M/S A.D. AGRO FOODS PVT.LTD. 28 BAGAR MATHA APARTMENT 18 M.G. ROAD IN	9519971770	1019	BERI	30.01	HAMIRPUR	01/12/2018 - 30/11/2023	1.00	744.00	665.00	19.00	Active	10/05/2019
14	Hamirpur	Morum	M/S KANHAYA LAL & SONS CHAUTAI ROAD PORSIA DIST. MURAHNA M.P.	9026222566	194	TIKAPUR	73.02	MOUDANA	01/12/2018 - 30/11/2023	1.00	205.00	665.00	19.00	Active	10/05/2019
15	Hamirpur	Morum	M/S GYAN INFRABUILD S PVT LTD. AVLESHPUR KANDWA VARANASI U.P.	8210895240	303	BIHULSI	90.03	MOUDANA	01/12/2018 - 30/11/2023	1.00	255.00	630.00	18.00	Active	10/05/2019
16	Hamirpur	Morum	M/S NEW EYON ASSOCIATE E-101 TANSEN NAGAR GWALIOR	9993799999	263	CHANDWAR GHERALLI	60.02	SARILA	04/12/2018 - 03/12/2023	1.00	201.00	455.00	13.00	Closed	10/05/2019
17	Hamirpur	Morum	M/S BABA BHOLENATH TRADERS KING ROAD HAMIRPUR U.P.	7897630623	1036	BERI	12.14	HAMIRPUR	04/12/2018 - 03/12/2023	1.00	411.00	630.00	18.00	Active	10/05/2019
18	Hamirpur	Morum	Virendra Singh Ms Rama Traders	9026400040	9/3	Kanbour	76.03	Hamirpur	04/12/2018 - 03/12/2023	1.00	657.00	630.00	18.00	Active	10/05/2019
19	Hamirpur	Morum	Sankosh Kumar Sachan Ms New Pravara Indralight Pvt Ltd	9129610158	1033	Beil	50.01	Hamirpur	04/12/2018 - 03/12/2023	0.00	303.00	700.00	20.00	Active	10/05/2019
20	Hamirpur	Morum	M/s Om Prakash Ratt avtar	7388121111	205	Tikapur	90.00	Maudaha	07/11/2018 - 05/11/2024	0.00	582912.00	0.00	0.00	Active	

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21	Hamirpur	Momun	shri sikurathina	9919453469	23/14	Rina Baniya	90.00	Sareea	23/11/2019 - 19/11/2024	0.00	389608.00	525.00	15.00	Active	06/09/2021
22	Hamirpur	Momun	nis Edhem Infrakulsi	9260308885	10/20	Ben	75.00	Hamirpur	19/11/2019 - 19/11/2024	0.00	485760.00	0.00	0.00	Active	
23	Hamirpur	Momun	m/s Khajuratho Metalck LLP	9941986103	24/18	Chikasi	90.00	Sareea	19/11/2019 - 19/11/2024	0.00	720640.00	700.00	20.00	Active	06/09/2021
24	Hamirpur	Momun	M/s Banshadhar Construction PVT	8756182020	10/20	Ben	30.00	Hamirpur	19/11/2019 - 19/11/2024	0.00	191304.00	525.00	15.00	Active	06/09/2021
25	Hamirpur	Momun	Shri Vivek Kumar Singh	9415560680	10/5	Ben	90.00	Hamirpur	19/11/2019 - 19/11/2024	0.00	582912.00	0.00	0.00	Active	
26	Hamirpur	Momun	Arif Dutt Ms Kanha Construction Company	8770358868	23/13	Bhedi Kharka	30.01	Sarla	07/12/2018 - 06/12/2023	1.00	311.00	525.00	20.00	Active	06/09/2021
27	Hamirpur	Momun	Arun Kumar Rishabh Herbal Pvt.Ltd	8394538430	14/1	Shankaripur	30.01	Hamirpur	15/01/2019 - 14/01/2024	0.00	327.00	700.00	20.00	Active	10/05/2019
28	Hamirpur	Momun	Abulakra Singh Tomar Ms Shri Construction	9098570183	19/1	Saharapur	90.03	Hamirpur	07/12/2018 - 06/12/2023	1.00	205.00	700.00	20.00	Active	10/05/2019
29	Hamirpur	Momun	Awadhesh Kumar Ms Yadav And Sons	8004912944	23/12	Bhedi Kharka	30.01	Sarla	11/12/2018 - 10/12/2023	1.00	413.00	525.00	15.00	Active	10/05/2019
30	Hamirpur	Momun	ChandraBhan Singh	9120997712	23/19	Bhedi Kharka	30.01	Sarla	07/12/2018 - 06/12/2023	1.00	225.00	525.00	15.00	Active	10/05/2019
31	Hamirpur	Momun	Deepali sehgal Ms MT International	9939177021	24/8	Chikasi	49.42	Hamirpur	15/01/2019 - 14/01/2024	1.00	311.00	560.00	16.00	Active	10/05/2019
32	Hamirpur	Momun	Devendra Dhandal Ms Ad Agro foods Pvt.Ltd.	9026527776	9/2	Kandaur	72.02	Hamirpur	07/12/2018 - 06/12/2023	1.00	340.00	500.00	16.00	Active	10/05/2019
33	Hamirpur	Momun	Kalash Singh Yadav Ms Pashwan Traders	9026761331	23/7	Bhedi Kharka	30.01	Sarla	06/12/2018 - 07/12/2023	1.00	443.00	525.00	15.00	Active	10/05/2019
34	Hamirpur	Momun	Mohammad Ashiq Ms Esha Enterprises	9939394161	24/14	Chikasi	90.03	Sarla	06/12/2018 - 05/12/2023	1.00	203.00	525.00	15.00	Active	10/05/2019
35	Hamirpur	Momun	Rameel Kumar Pandey Ms Bika Enterprises	9369411769	23/20	Bhedi Kharka	30.01	Hamirpur	19/01/2019 - 18/01/2024	1.00	311.00	450.00	14.00	Active	10/05/2019

REPLENISHMENT OF RBM AT MINING LEASES OF DISTRICT HAMIRPUR
YEAR 2023

38	Hamirpur	Morum	Priyesh Gargole Ms Kamranath Enterprises	9088404586	19/5	Tikapur	90.03	Maudaha	07/12/2018 - 05/12/2023	1.00	427.00	665.00	19.00	Active	10/05/2019
39	Hamirpur	Morum	Ramesh Chandra Mishra Ms Saneeta Infrastructure Pvt.Ltd.	9026930466	26/7	Chandwari Chuzaul	90.03	Hamirpur	15/01/2019 - 14/01/2024	1.00	202.00	560.00	16.00	Active	10/05/2019
40	Hamirpur	Morum	Satish Kumar Gupta Ms Esteem InfraBuild Pvt. Ltd.	8423826386	31/7	Palyora	90.03	Hamirpur	18/12/2018 - 17/12/2023	1.00	305.00	560.00	16.00	Active	10/05/2019
41	Hamirpur	Morum	Saurabh Gupta Ms Satyam Construction	7355226129	24/9	Chikani	27.18	Sarla	12/12/2018 - 11/12/2023	0.00	200.00	560.00	16.00	Closed	10/05/2019
42	Hamirpur	Morum	Vikas Parmar Ms Indus Mines and Minerals	8423825223	11/1	Ranedi	43.01	Hamirpur	17/12/2018 - 16/12/2023	1.00	314.00	630.00	18.00	Active	10/05/2019
43	Hamirpur	Morum	Vikas Sachan Ms Vikas Enterprises	6389037697	31/5	Palyora	90.03	Hamirpur	04/12/2018 - 03/12/2023	1.00	202.00	525.00	15.00	Active	06/09/2021
44	Hamirpur	Morum	Vendra Ratsadir Singh Ms AFM Mining and Infra	9069202846	10/29	Beil	30.01	Hamirpur	15/01/2019 - 14/01/2024	1.00	201.00	525.00	15.00	Active	06/09/2021
45	Hamirpur	Morum	Ajay Raj Sunil Sanjay Vaidhavy Mahendra Samir	8318164038	19/13	TIKAPUR	30.01	Maudaha	28/09/2018 - 27/05/2023	1.00	302.00	700.00	20.00	Closed	10/05/2019
46	Hamirpur	Morum	Ajit Singh Malhotra Saurabh Parshat HSM Holdings	6390669690	22/10		60.02		14/05/2018 - 13/05/2023	1.00	311.00	630.00	16.00	Closed	10/05/2019
47	Hamirpur	Morum	BRAJESH SHAHU Ms G SITARAM	6393430971	29/2	BAKOHWA	30.01		21/03/2018 - 20/03/2023	1.00	1023.00	700.00	20.00	Closed	10/05/2019
48	Hamirpur	Morum	Giraj Kumar Sharma Ms Chauthari Traders	9179620611	23/8	BHEDI GHARKA	60.02	A.	02/04/2018 - 01/04/2023	1.00	690.00	700.00	20.00	Closed	10/05/2019
49	Hamirpur	Morum	Harith Sharma Ms Bhartiya Roshnya Rajmang	6935802471	16/1	KALALIT JI DANDA	40.01	Hamirpur	29/01/2018 - 28/01/2020	0.00	300.00	0.00	0.00	Closed	09/04/2019
50	Hamirpur	Morum	Pranishat Mahiya Ms Silver Mist Retail Pvt Ltd	6392841184	23/30	BERB	30.01	HAMIRPUR	03/04/2018 - 02/04/2023	1.00	316.00	1050.00	30.00	Closed	24/11/2018
51	Hamirpur	Morum	Pranishat Mahiya Ms Silver Mist Retail Pvt Ltd	6392798725	23/28	BERB	30.01	HAMIRPUR	03/04/2018 - 02/04/2023	1.00	311.00	1050.00	30.00	Closed	24/11/2018

52	Hamirpur	Morum	Vikas Parmanu Ms Indus Mines and Minerals	5005932648	1 1 / 5	RAMCOI	30.01		21/02/2018 - 20/02/2023	1.00	626.00	1050.00	30.00	Closed	24/11/2018
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* Source: <https://sandr.in/wp-content/uploads/2023/02/26/mg-muram-mining-sites-in-hamirpur-jalpaiguri-districts-up.pdf>

Methodology of Actual Survey

Differential global positioning system (DGPS) survey was done setting a base station as a permanent point on or near the lease area and the rover was moved along with data recorder. Physical verification was also done along with the drone photography laterally as well as longitudinally. The contouring prepared on DGPS interfaced software and on CAD software. The volume of river bed mineral (RBM) in pre-monsoon as well as in post monsoon season was recorded by taking the differences between average RL of the riverbed mining leases. Pre-monsoon survey was done to have the available resources prior the closure of the mining lease at the early days of inception of monsoon/rainy days particularly in last week of June 2023.



Fig. 4.0 Area shown as white patches show the prospective mining sites on riverbed of Dhasan River in Hamirpur District

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Pic. 4.1 Area shown as white patches show the prospective mining sites on riverbed of Betwa River in Hamirpur District



Pic. 4.2 Area shown as white patches show the prospective mining sites on riverbed of Yamuna River in Hamirpur District

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Table 7.0 Details of Replenishment study done by CMPDI in 2022

S. No.	Lease Details Riverbed/Village/Khand No. or Gata No.	Area (in Ha.)	Replenished Quantity (cum) in Mine Lease (A)	Resource volume in Pre- monsoon in Mine Lease (cum) (B)	Total quantity in Mine Lease (cum) (A + B)
1.	Betwa/Beri /10/33	20.242	80199.95	250519.1	330719
2.	Betwa/Beri /10/1	36.437	191272.8	398518.2	589791
3.	Betwa/Beri /10/22	32.20	532671	430098	962769
4.	Betwa/Beri /10/5	36.437	208769.4	381021.7	589791.1
5.	Betwa/Beri /10/29	12.145	25036.84	54706.16	79743
6.	Betwa/Beri /10/2	36.437	54300.21	77578.79	131879
7.	Betwa/Beri /10/26	36.437	54300.21	77578.79	131879
8.	Betwa/Beri /10/6	36.437	212709.8	377081.2	589791
9.	Betwa/Beri /10/21	31.578	72119.33	187354.7	259474
10.	Betwa/Beri /23/30	12.145	28413.16	75617.87	104031
11.	Betwa/Beri /10/3	36.437	183676.6	406114.4	589791
12.	Betwa/Beri /10/30	12.145	50333.05	150850	201183
13.	Betwa/Beri /10/20	30.364	49786.65	108913.3	158700
14.	Betwa/Beri /10/4	36.437	187720.2	402070.8	589791
15.	Betwa/Beri /23/27	24.291	130778.7	264708.3	395487
16.	Betwa/Kandour /9/1	30.769	43731.36	97317.64	141049
17.	Betwa/Kandour /9/3	30.769	154530.4	344584.6	499115
18.	Betwa/Kandour /9/2	29.149	68479.04	171565	240044
19.	Betwa/Sahurapur /18/1	36.437	193586.5	396204.5	589791
20.	Betwa/Sahurapur /18/3	36.437	179269.7	410521.3	589791.1
21.	Betwa/Tikapur/20/1	12.145	36927.72	164255.3	201183
22.	Betwa/Tikapur/19/6	36.437	630647.9	246447.9	877095.7
23.	Betwa/Tikapur/20/4	33.198	637554.3	240363	877917.4
24.	Betwa/Tikapur/20/7	24.291	331555.5	63931.51	395487
25.	Betwa/Tikapur/20/6	24.291	133839.2	261647.8	395487
26.	Betwa/Tikapur/20/5	36.437	242315.3	347475.7	589791
27.	Betwa/Bhedi Kharka/23/13	12.145	56247.73	144935.3	201183
28.	Betwa/Bhedi Kharka/23/7	12.145	58610.4	142572.6	201183
29.	Betwa/Bhedi Kharka/23/14	24.291	148189.1	247297.9	395487
30.	Betwa/Bhedi Kharka/23/20	12.145	22515.16	65329.84	87845
31.	Betwa/Bhedi Kharka/23/19	12.145	26074.95	77956.05	104031
32.	Betwa/Bhedi Kharka/23/16	36.437	199294	390497	589791
33.	Betwa/Bhedi Kharka/23/8	24.291	126576.2	268910.8	395487
34.	Betwa/Bhedi Kharka/23/21	24.291	136715.1	258771.9	395487
35.	Betwa/Riruaa Basriya/22/5	23.0	118177.4	256655.6	374833
36.	Betwa/Riruaa Basriya/22/14	24.291	118385.5	277101.5	395487
37.	Betwa/Riruaa Basriya/22/4	22.0	204690.7	154144.3	358835
38.	Betwa/Riruaa Basriya/22/6	23.0	206002.5	126198.6	332201.1
39.	Betwa/Riruaa Basriya/22/7	12.0	51686.07	147192.9	198879
40.	Betwa/Riruaa Basriya/22/12	12.145	36232.46	67796.54	104029
41.	Betwa/Riruaa Basriya/22/2	14.0	119187.1	111691.9	230879
42.	Betwa/Chikasi/24/9	36.437	248198	487321	735519
43.	Betwa/Chikasi/24/18	36.437	310742.9	424776.1	735519
44.	Betwa/Chikasi/24/13	36.437	436596.2	298922.8	735519
45.	Betwa/Chikasi/24/17	36.437	221215.2	514303.8	735519
46.	Betwa/Chikasi/24/8	36.437	220161.4	515357.6	735519

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47.	Betwa/Chikasi/24/14	36.437	274977	460542	735519
48.	Betwa/Chikasi/24/12	8.316	87444.33	44174.67	131619
49.	Betwa/Chikasi/24/15	36.437	242338.3	493180.7	735519
50.	Betwa/Chandwari Ghurauli/26/5	36.437	233041.1	502477.9	735519
51.	Betwa/Chandwari Ghurauli/26/3	24.291	157839	334787	492626
52.	Betwa/Chandwari Ghurauli/26/6	36.437	224338.8	511180.2	735519
53.	Betwa/Chandwari Ghurauli/26/8	36.437	217085.8	518433.2	735519
54.	Betwa/Chandwari Ghurauli/26/7	36.437	229991.3	505527.7	735519
55.	Betwa/Chandwari Ghurauli/26/1	24.291	154466.1	343441	497907.2
56.	Betwa/Chandout/21/1	16.0	86608.36	211134.1	297742.4
57.	Betwa/Bareda Khalsa/9	24.291	162695.8	142681.3	305377.1
58.	Dhasan/TolaKhangaran/4	20.670	405366	135197	540562
59.	Dhasan/TolaKhangaran/5	13.0	140272.3	132300.6	272572.9
60.	Dhasan/TolaKhangaran/6	21.0	201225.2	140156.7	341382
61.	Ken/Bhulsi/30/2	36.437	302521.3	353205.1	655726.4
62.	Ken/Bhulsi/30/3	36.437	310945.6	523620.3	834565.9
63.	Ken/Bhulsi/30/10	36.437	306285.6	282256.5	588542.2
64.	Ken/Bakshakhadar/29/3	12.145	102867	201646	304513
65.	Yamuna/Patyora/31/3	36.437	240573.4	328790.5	569363.9
66.	Yamuna/Patyora/31/4	36.437	229727.3	299265.2	528992.5
67.	Yamuna/Patyora/31/5	36.437	263110.6	366941.1	630051.7
68.	Yamuna/Patyora/31/7	36.437	238599	436800.2	675399.2
69.	Yamuna/Patyora/31/8	36.437	234371.1	453354.8	687725.9

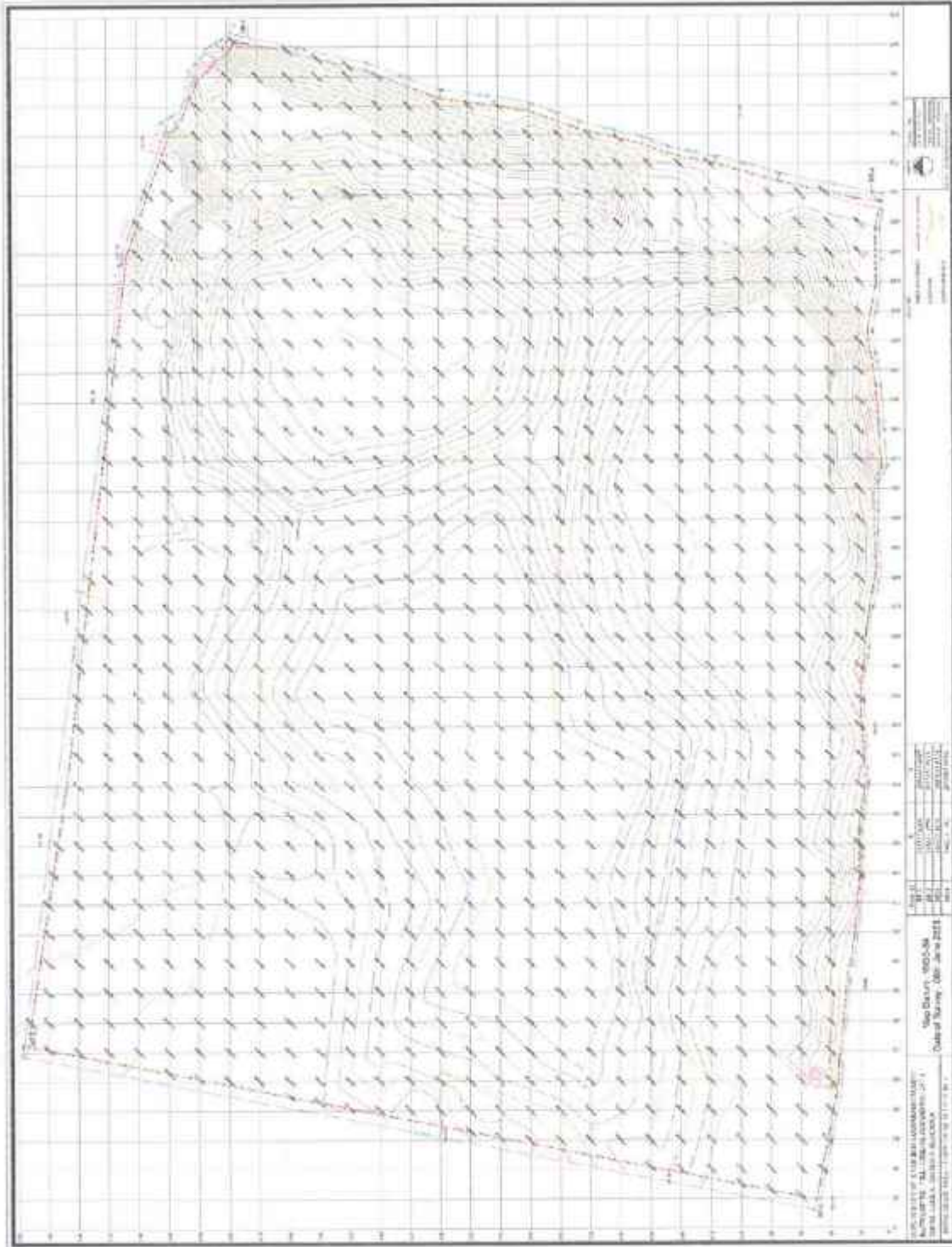
Pre-monsoon, list of lease wise available voliume of mineral was prepared with help of DGPS as well as drone and physical survey to calculate as the available resource, however; in post-monsoon season, after the receding of water from the lease to the maximum, pit logging and profiling was done along with re-contouring with the help of DGPS, apart from the resource, the profiling data also confirms the thickness of overburden if any and thereby the stripping ratio. The methodology that CMPDI proposed was followed and the results so obtained have been tabloid in Table no. 7.1 and summarized in Table no. 8.1

Following plates are showing the DGPS contouring maps of certain leases to exemplify the methods and the data such as available area, zero level and minimum and maximum RL levels required to calculate the average value of available mining depth and for the estimation of available pre-monsoon resource.

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PRE-MONSOON CONTOURING MAP OF SOME OF THE REPRESENTATIVE MINING
LEASES 2023

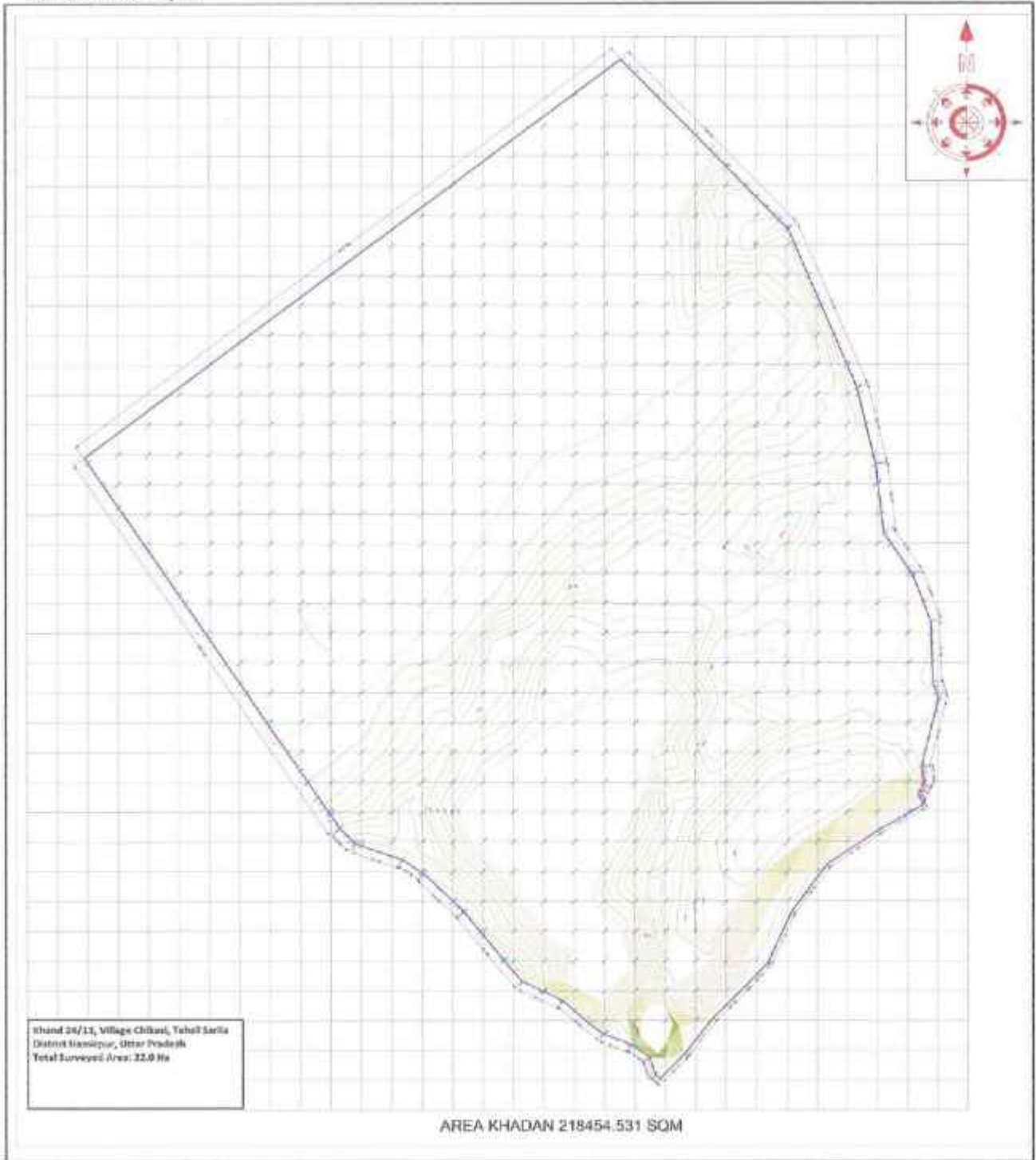
Lease: Chikasi 24/17



Source of Image: Surveying Agency

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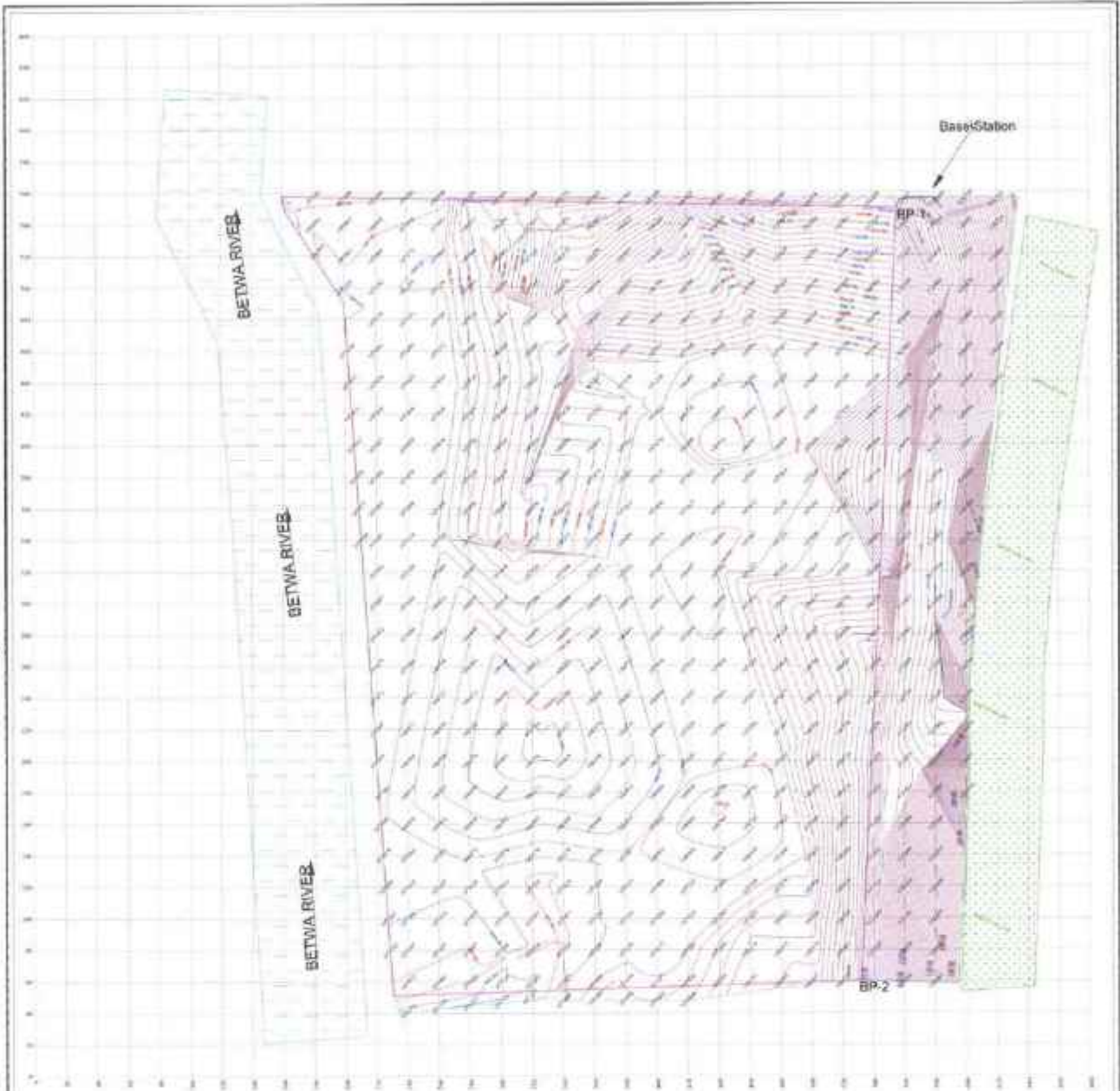
Lease: Chikasi 24/13



W

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Lease: Chikasi 24/18

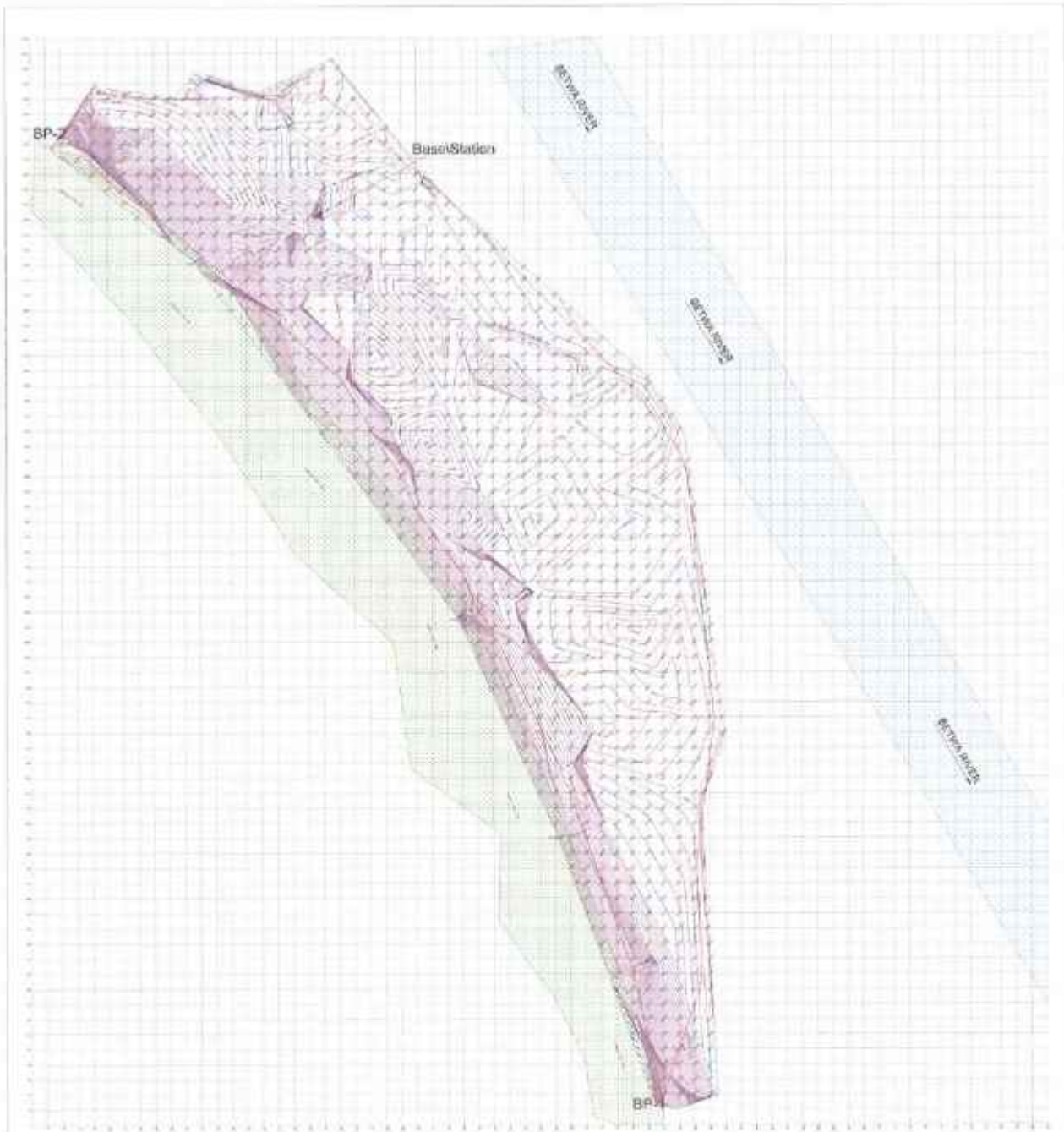


Map Datum : WGS-84
 Date of Survey : 11th June 2023

Point ID	Easting	Northing	Elevation	DESCRIPTION
Base/Station	340191.097	2858022.330	112.605	TOPO SURVEY OF RIVER BED SAND/SHOULDER BETWA RIVER, S.S. & FIELDS OF VILLAGE CHIKASI TEHSI SARGA, DIST. HAMBURPUR, J.P.
BP-1	346168.538	2856011.288	112.425	THIS AREA - 3610.00sq. M. (86.41 H.A.)
BP-2	346145.179	2856121.505	110.766	

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Lease: Bareda Khalsa Khand 9



Date of Survey : 11th June 2023

Map Datum : WGS-84

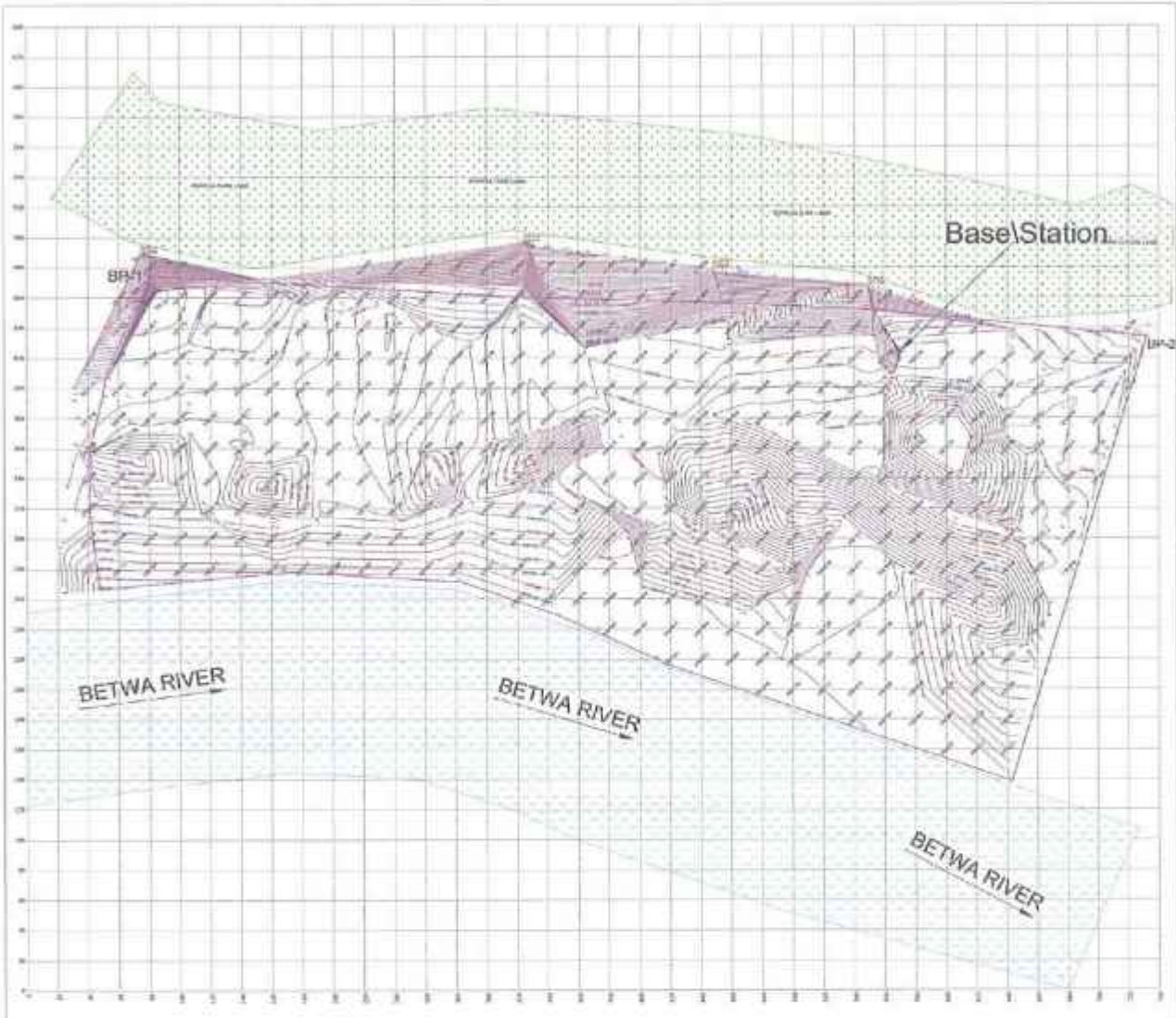
Point ID	Easting	Northing	Elevation
Base/Station	351482.4810	2859474.8097	106.294
BP-1	351932.1275	2656305.6493	114.833
BP-2	351157.3212	2859583.6225	115.152

TERRITORY OF DIVISION BAREILLY DISTRICT
KIBWA RIVER, S.N. & KHANSA VILLAGE BAREILLY
KHANSA, TERMI-SARILA DIST JAMSHEDPUR U.P.
TOTAL AREA - 18492.00 Sq. M. (1.45 Sq. Km.)

Legend:
 ROAD (Blue line)
 RIVER (Green line)
 BOUNDARY (Red line)
 Contour (Brown lines)

(Handwritten signatures and initials)

Lease: Chandwari Ghurauli 26/6



Date of Survey : 11th June 2023
Map Datum : WGS-84

Point ID	Easting	Northing	Elevation
Base Station	341547.703	2855448.673	100.095
BP-1	341058.441	2855486.170	114.214
BP-2	341709.773	2855455.494	110.774

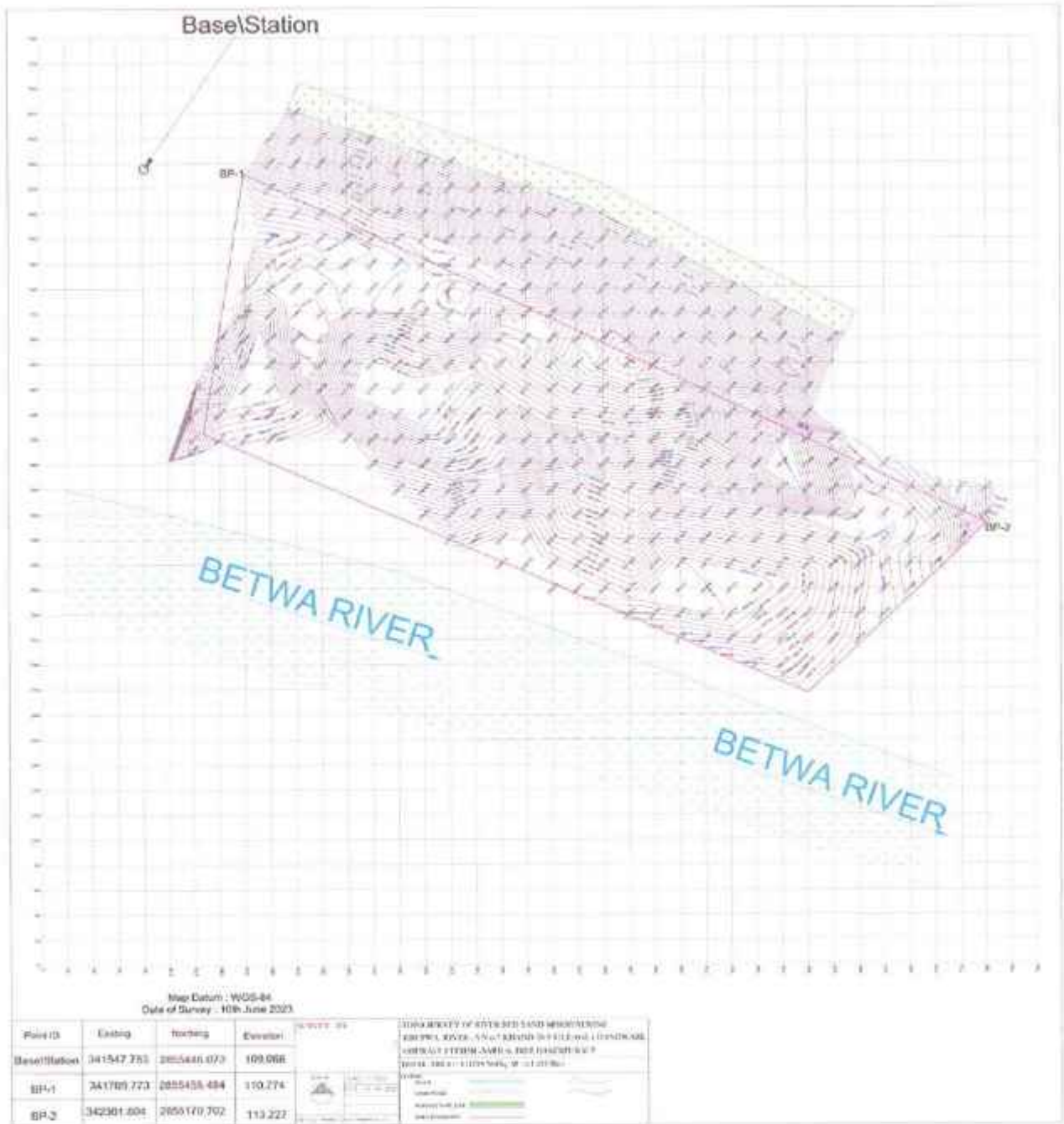
TOPO SURVEY OF RIVER FOR SANDSICHOUM MINE
BETWA RIVER, S.S. - 4 KHAND-SOAN VILLAGE CHANDWAR
GHURAULI GH. SABIL, DIST. HAMIRPUR, I.P.
TOTAL AREA = 14701.976 M² (14.70 Ha.)

Contour: 100m
 River: 100m
 Boundary: 100m
 Road: 100m

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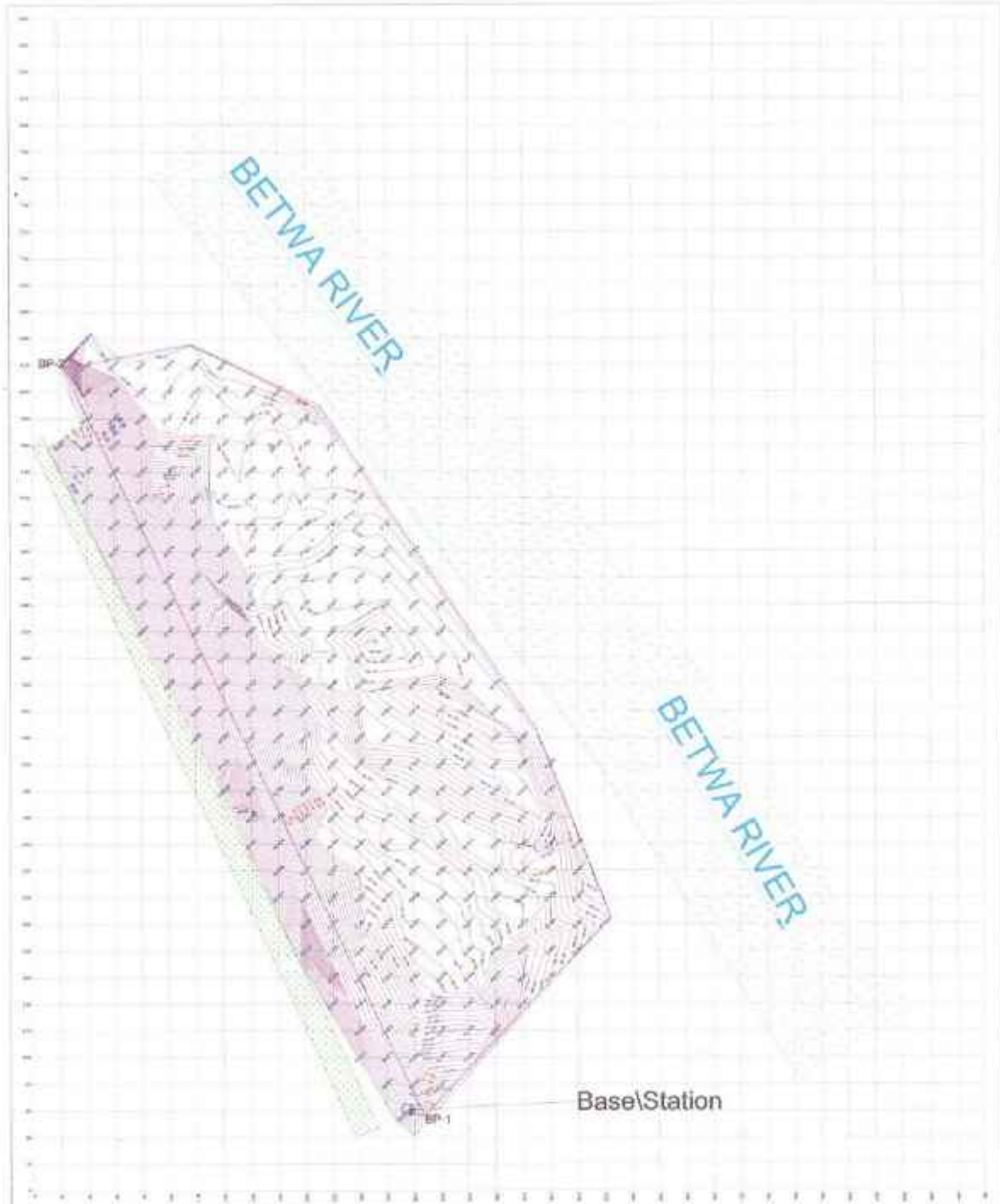
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Lease: Chandwari Ghurauli 26/5



(Handwritten signatures and marks)

Lease: Beri 10/22

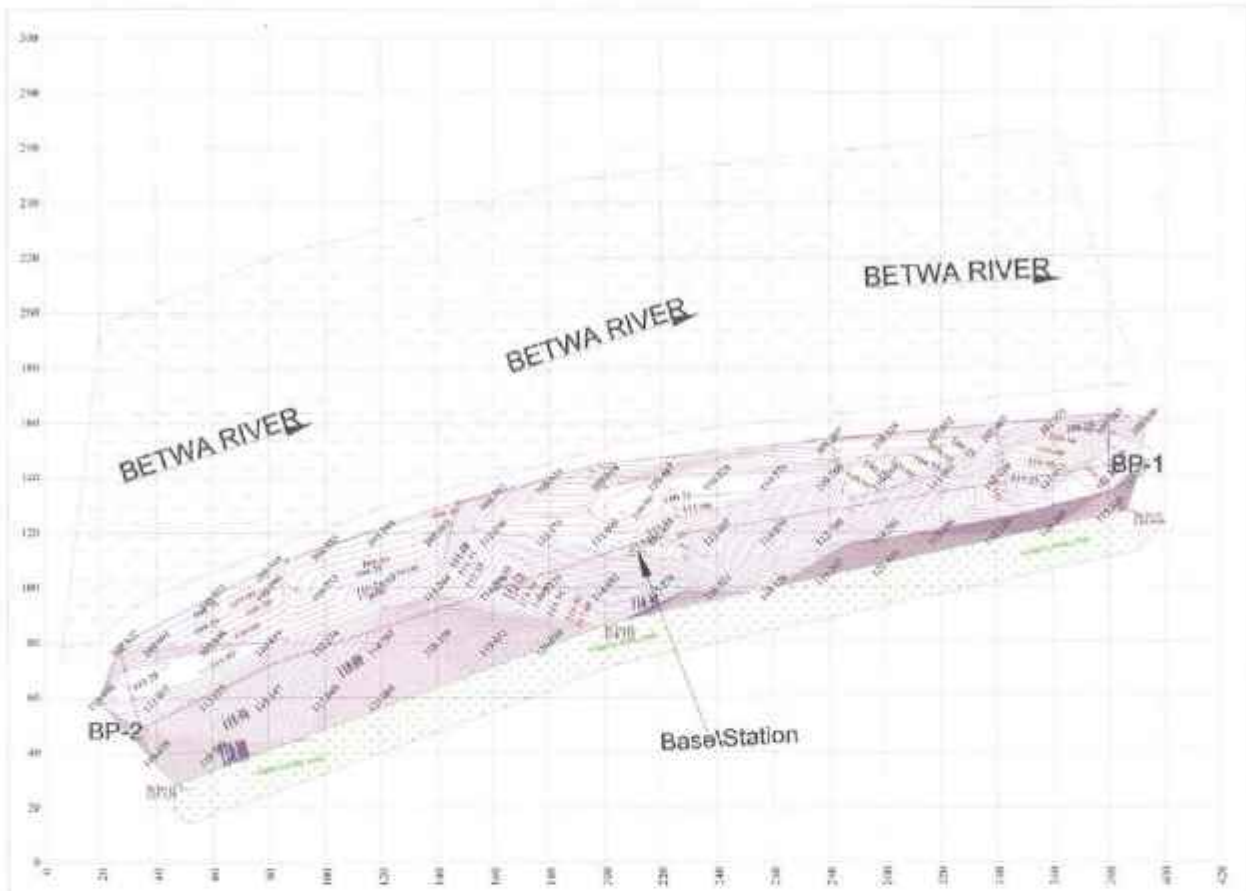


Map Cokan - WGS-84
Date of Survey : 13th June 2023

Point ID	Easting	Northing	Elevation	TOPOGRAHY OF RIVER BED AND SURROUNDING AREA BETWA RIVER AND SURROUNDING AREA FOR RBM LEASE AREA, JHARSUGUR DISTRICT, JHARKHAND STATE, INDIA. (ELEVATION IN METERS)
Base Station	300110.545	2862159.875	97.343	
BP-1	293424.856	2862154.731	97.856	
BP-2	300159.795	2862715.840	94.026	

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Lease: Chikasi-Hardua 24/9



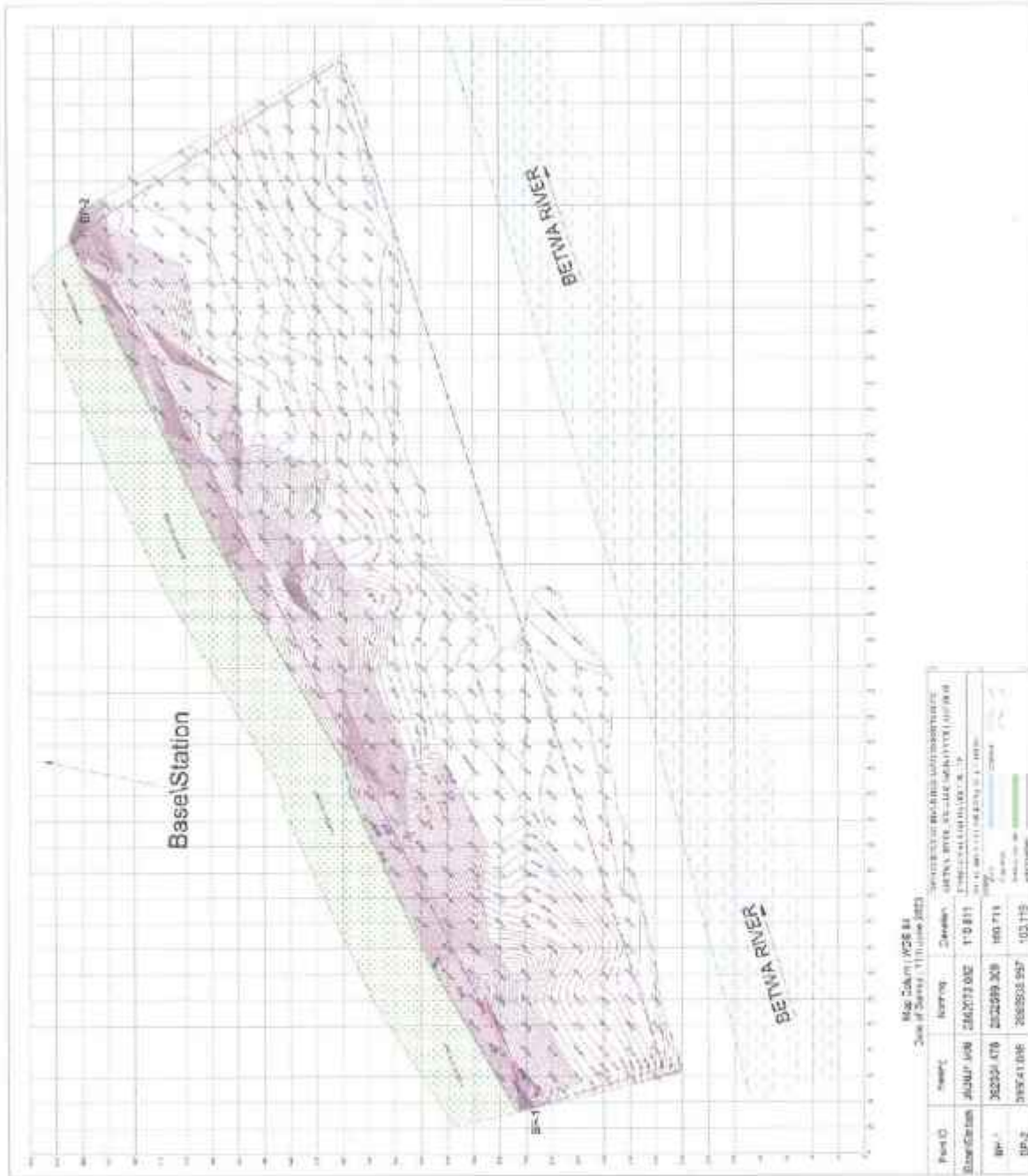
Map Datum : WGS-84
Date of Survey : 12th June 2023

Point ID	Easting	Northing	Elevation	TOPO SURVEY OF RIVER BED AND MORTISE BEDS BETWA RIVER, UNAPPORTIONED VILLAGE BARBERA, JALAPA-SARLA, DIST. JALAPAUR U.P.
Base Station	349608	2859630.920	112.040	TOTAL AREA = 5000.00 Sq. M. (1.00 Ha.)
BP-1	349777.075	2860061.902	111.539	LEGEND: ROAD CHANNEL WATER BODY AREA BOUNDARY
BP-2	349431.115	2859866.845	112.778	

①

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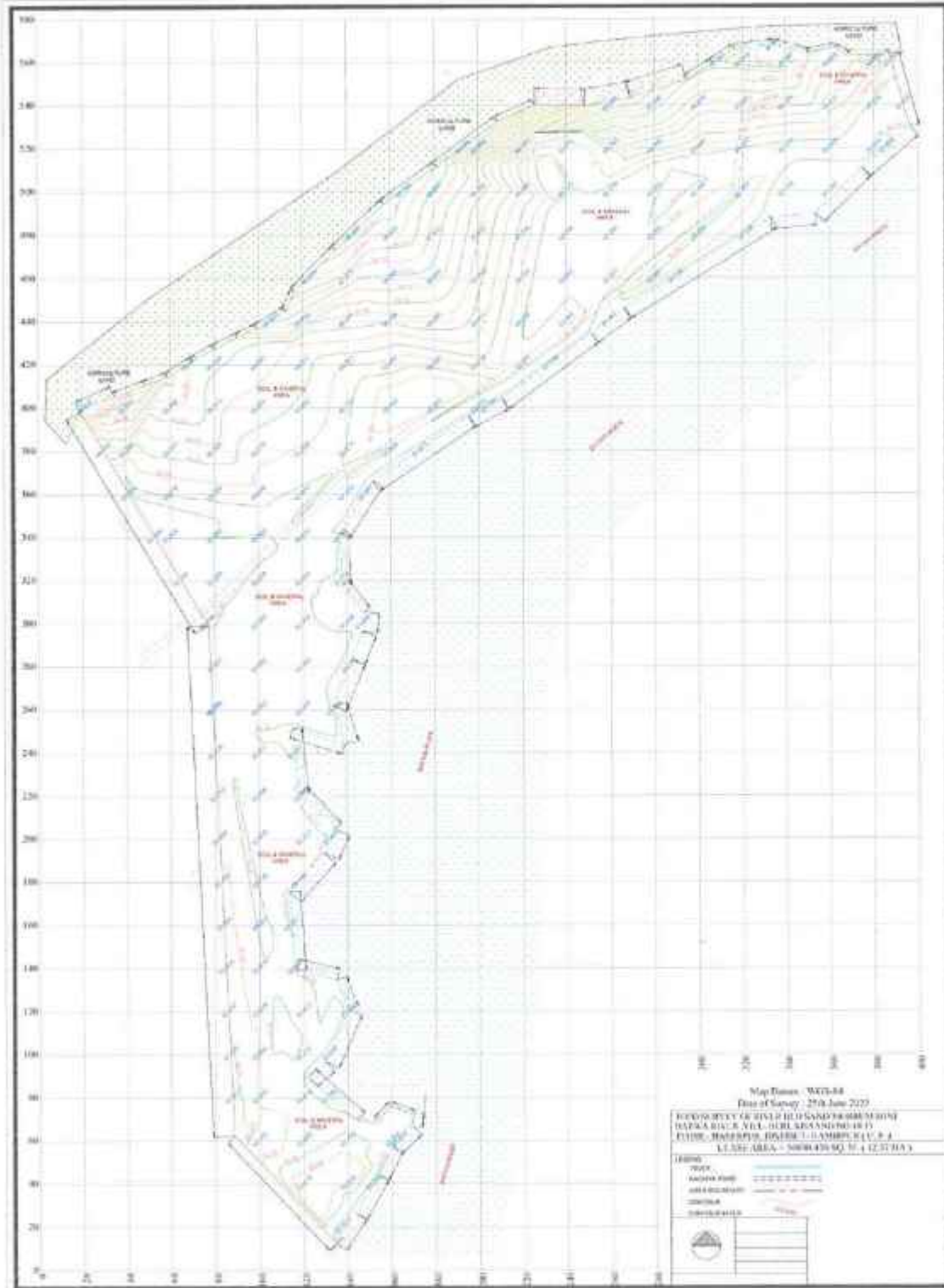
Lease: Beri 10/5



①

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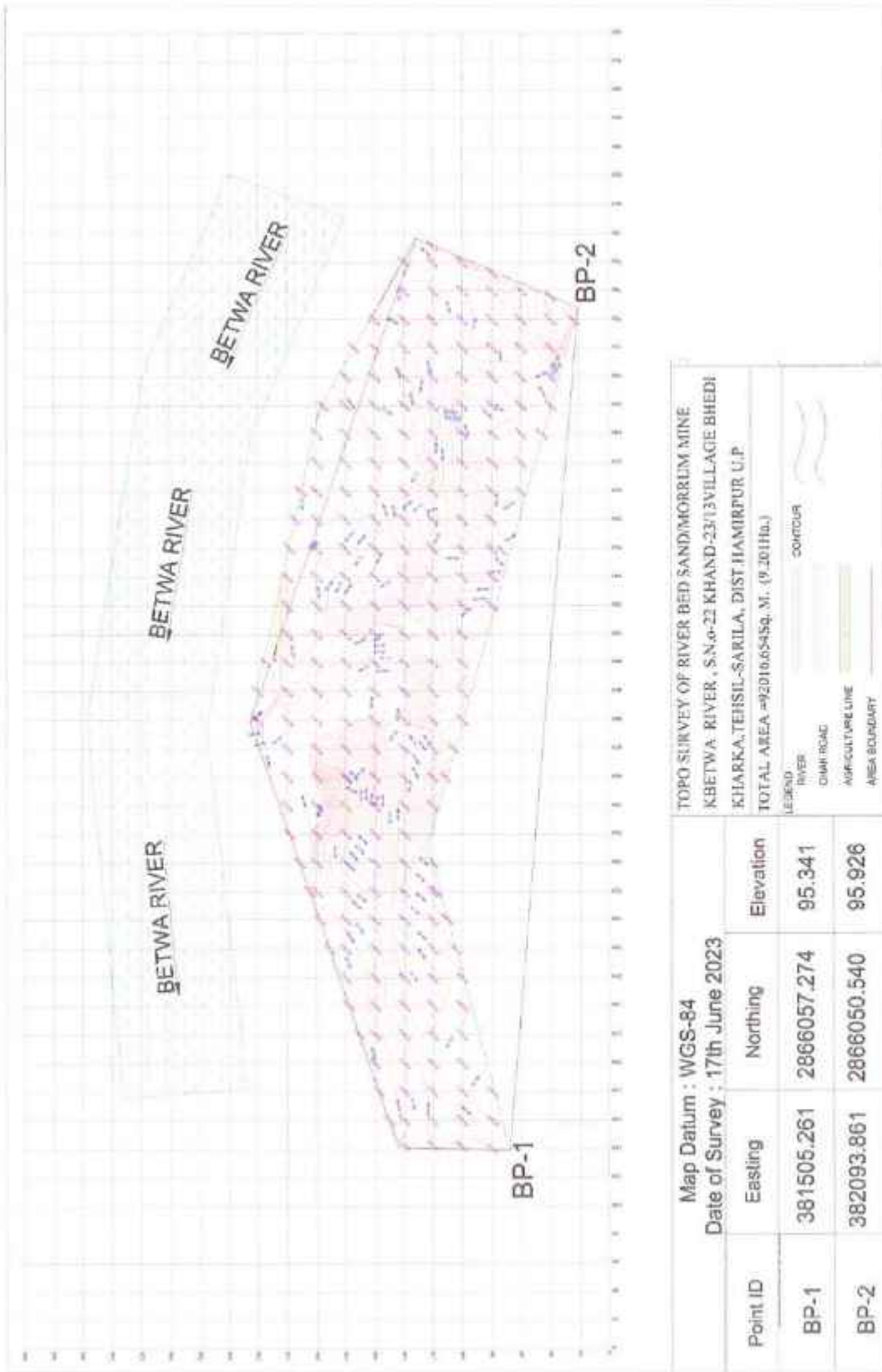
Lease: Beri 10/33



②

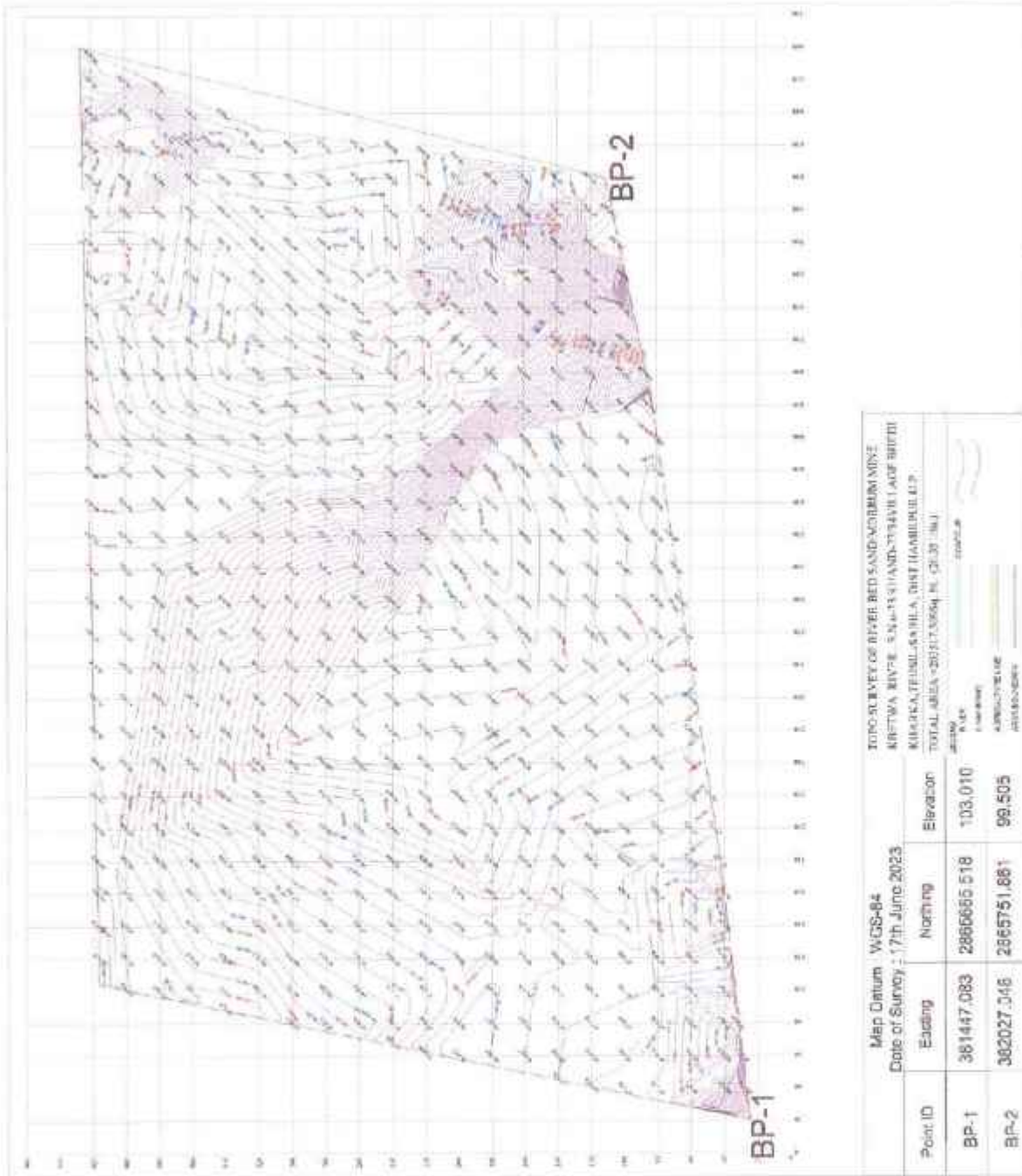
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Lease: Bhedi Kharka 23/13



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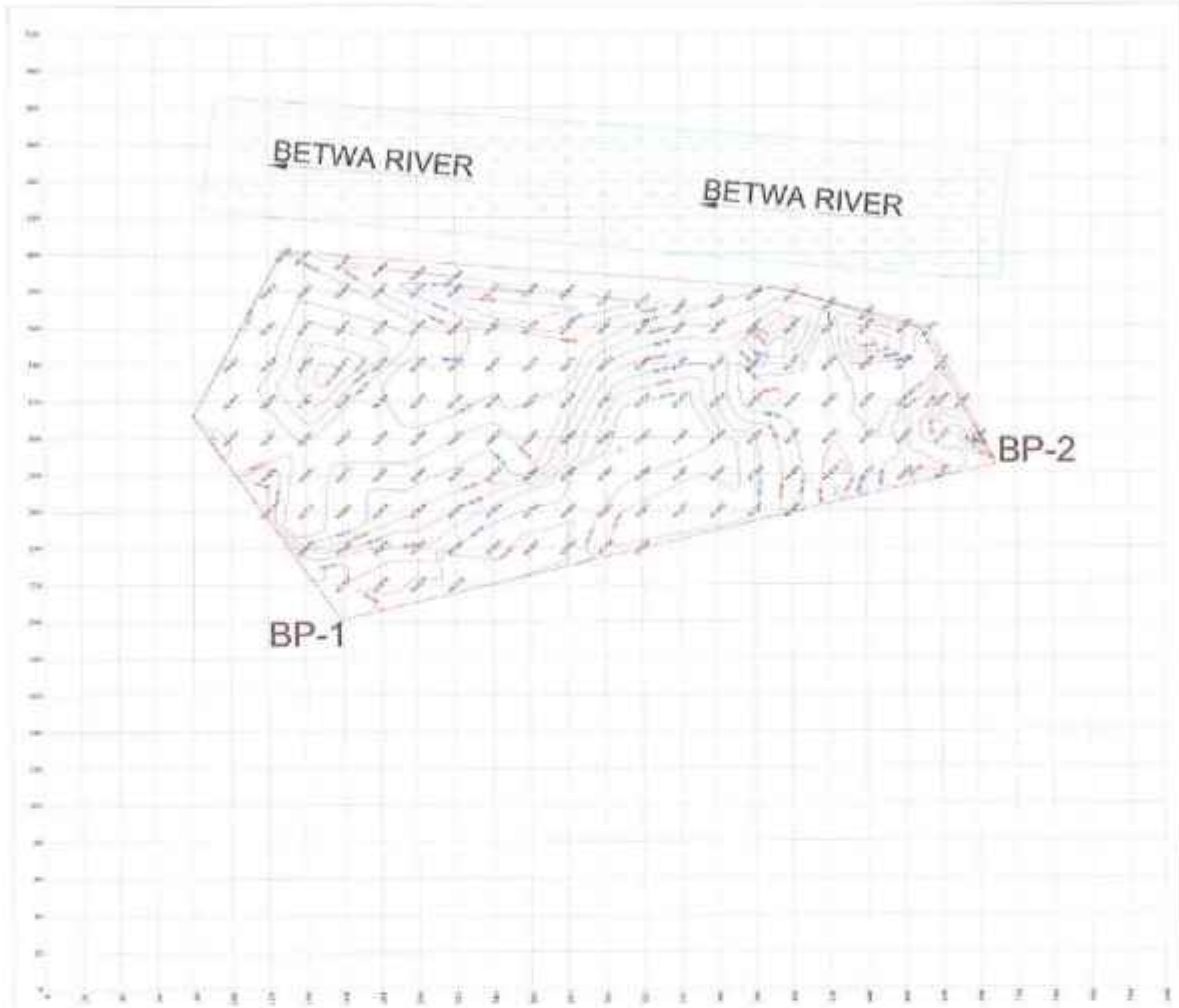
Lease: Bhedi Kharka 23/14



②

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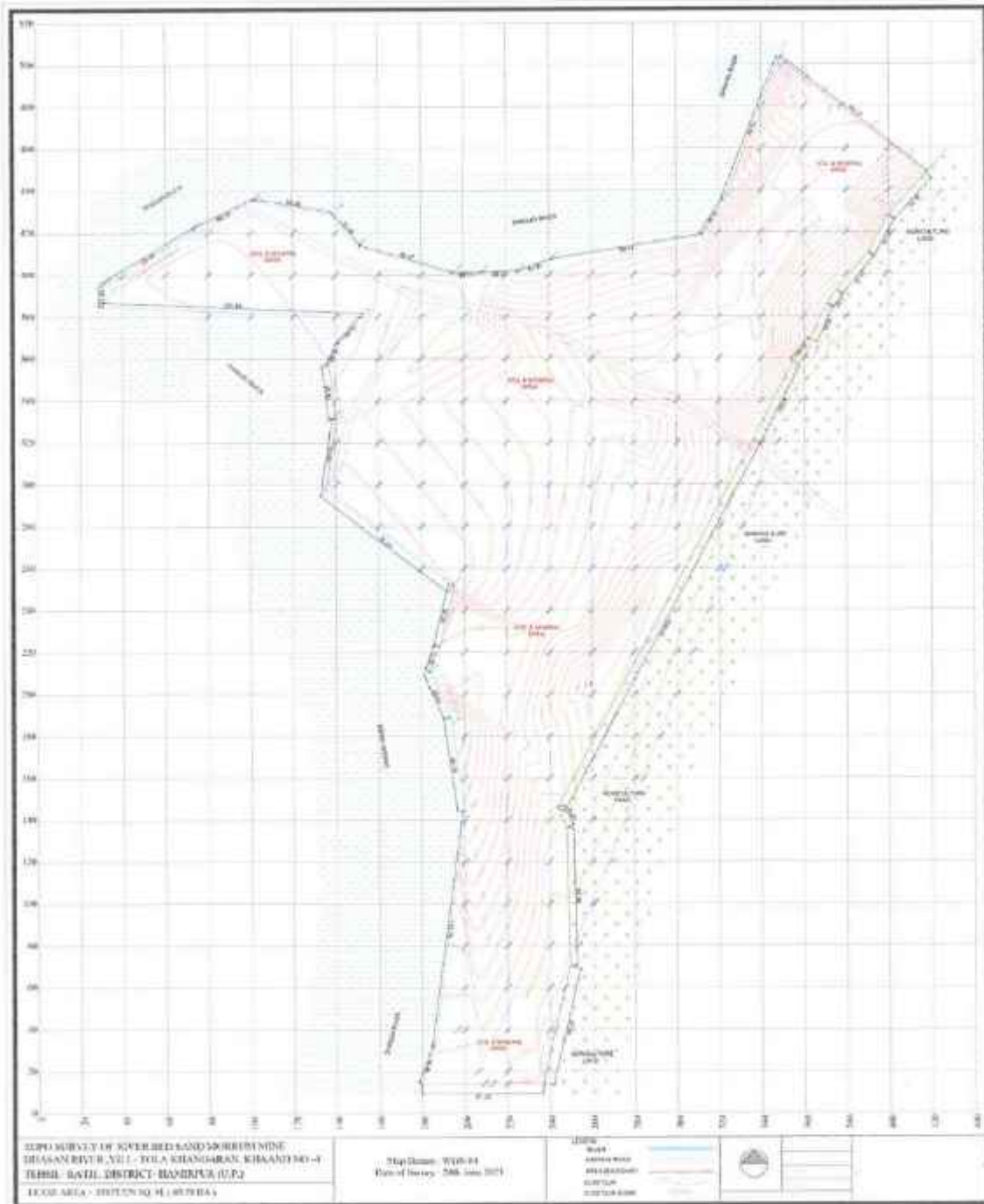
Lease: Bhedi Kharka 23/07



Map Datum : WGS-84 Date of Survey : 17th June 2023				TOPO SURVEY OF RIVER BED SAND/MORRUM MINE KREWA RIVER, S.N. 6-21 KHAND-23/VILLAGE BHEDI KHARKA, TEHSIL-SARILA, DIST HAMIRPUR U.P. TOTAL AREA = 5657.125q. M. (5.653 Ha.)	
Point ID	Easting	Northing	Elevation		
BP-1	381078.932	2866057.696	95.903		
BP-2	381428.717	2866141.918	95.604		

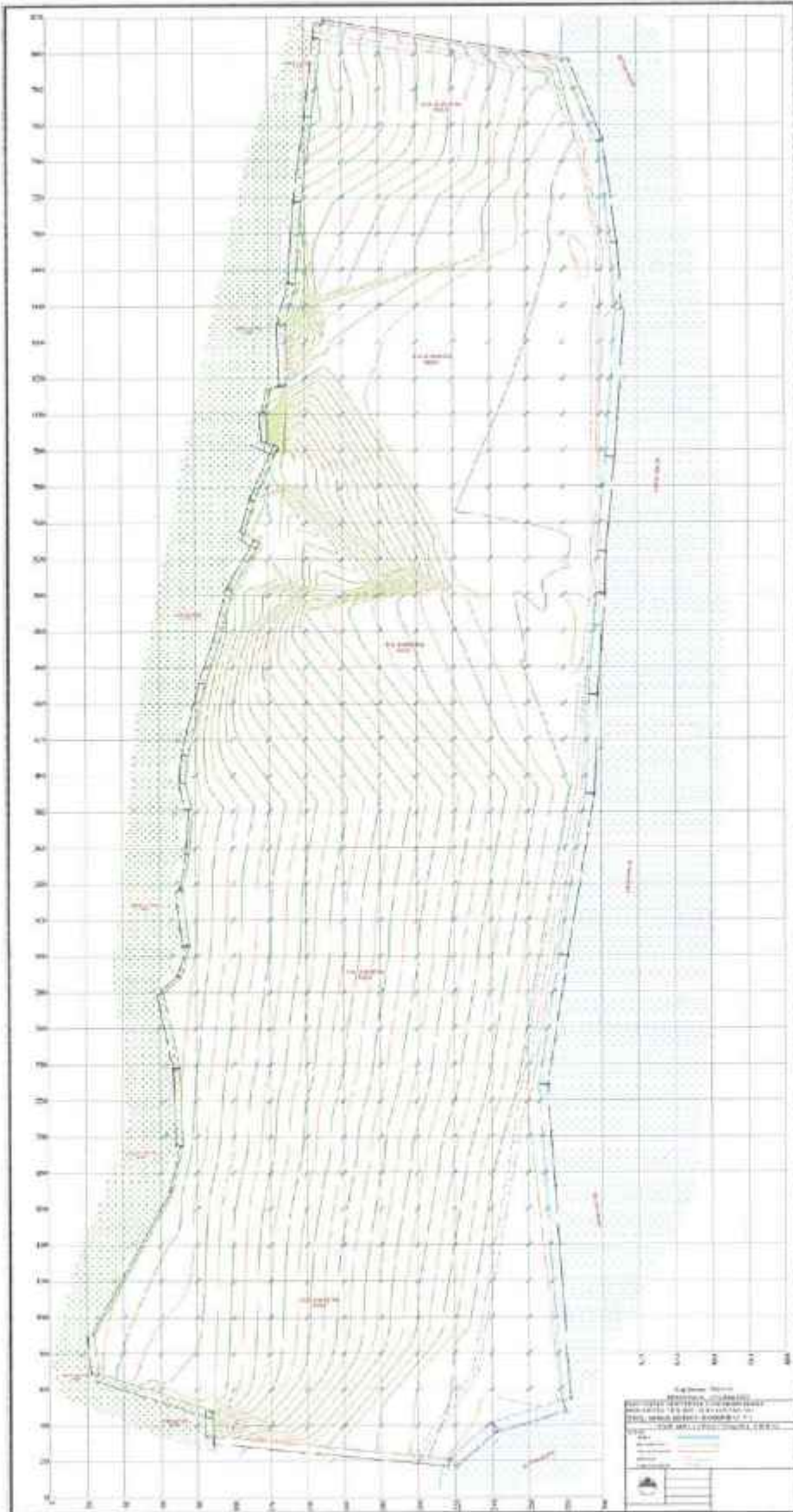
Handwritten signatures and initials at the bottom of the page, including a large 'P' on the left and various scribbles and initials on the right.

Lease: Tola Khangaran 4



Handwritten signatures and initials in blue ink are present at the bottom of the page. On the left, there is a signature that appears to be 'Pranab'. To the right, there are several other initials and signatures, including one that looks like 'R' and another that looks like 'W'.

Lease: Bhulsi



Handwritten notes and signatures:
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Pranay
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d
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W
to us

Table 7.1 Replenished Volume of RBM in 2023

S. No.	Lease Details Riverbed/Village/Khand No. or Gata No.	Area (in Ha.)	Resource volume in Pre-monsoon in Mine Lease (cum)	Replenished Quantity in Mine Lease Post-monsoon in cum	Total quantity in Mine Lease (cum)
1.	Betwa/Bhedi Dariya / Sarila / Khand No. 23/7 (Gata No. 63/1)	11.10	81004.3	96573.8	177578
2.	Betwa/Bhedi Dariya / Sarila / Khand No. 23/8 (Gata No. 63/1, 64/1, 67 & 68)	19.37	186008	123874	309882
3.	Betwa/Bhedi Dariya / Sarila / Khand No. 23/12 (Gata No. 63/1, 64/1)	12.145	56192	75622	194304
4.	Betwa/Bhedi Dariya / Sarila / Khand No. 23/13 (Gata No. 63/1, 64/1)	12.145	127069	67235	194304
5.	Betwa/Bhedi Dariya / Sarila / Khand No. 23/14 (Gata No. 63/1)	24.291	218016	170588	388604
6.	Betwa/Bhedi Dariya & Bhedi Danda / Sarila / Khand No. 23/16 (Gata No. 63/1) & Gata No. 8/3, 8/8, 8/13, 8/10, 8/7, 8/5, 8/14, 8/9, 8/25, 8/12, 8/6, 8/2, 10/2, 11, 12/6, 13, 14/1, 14/5, 15, 16, 113) respectively	36.437	285160	297752.3	582912
7.	Betwa/Bhedi Dariya & Bhedi Danda / Sarila / Khand No. 23/19 (Gata No. 63/1, 64/1, 70, 71, 72/1, 73, 74) & Gata No. 20, 21Mi, 21/2, 22, 23, 24/1, 25/1, 26Mi, 27, 28, 29, 30Mi, 31Mi, 32/2, 32/1, 33, 8/3, 8/8, 8/13, 8/10, 8/7, 8/5, 8/14, 8Mi, 8Mi, 8Mi, 8Mi, 8/20,) respectively	12.145	86461	107843.1	194304
8.	Betwa/Bhedi Dariya & Bhedi Danda / Sarila / Khand No. 23/20 (Gata No. 63/1, 64/1, 69, 70) & Gata No. 21Mi, 24/2, 25/2, 26Mi, 31Mi, 8/3, 8/8, 8/13, 8/10, 8/7, 8/5, 8/14, 8/9, 8/25, 8/12, 8/6, 8/2, 8Mi, 8/20) respectively	12.145	65821	128483	194304
9.	Betwa/Bhedi Dariya / Sarila / Khand No. 23/21 (Gata No. 63/1, 64/1)	24.291	109183	149921	259104
10.	Betwa/Bhedi Dariya / Sarila / Khand No. 23/23 (Gata No. 63/1, 64/1)	11.00	106104	88200	194304
11.	Betwa/Riruwa Buzurg Dariya / Sarila / Khand No. 22/2 (Gata No. 47/13, 57)	14.00	117463	106537	224000
12.	Betwa/Riruwa Buzurg Dariya / Sarila / Khand No. 22/4 (Gata 02)	22.00	351956.3	189520	351956
13.	Betwa/Riruwa Buzurg Dariya / Sarila / Khand No. 22/5 (Gata No. 02)	23.00	248152	119802	367954
14.	Betwa/Riruwa Buzurg & Baseria/ Sarila / Khand No. 22/6 (Gata No. 02, 03) & Gata No. 336 respectively	23.00	211578	155421.4	367000
15.	Betwa/Baseria/ Sarila / Khand No. 22/7 (Gata No. 336)	12.00	77342	114658	192000
16.	Betwa /Chandaut Dariya (old name: Riruwa Baseria) & Chandaut Danda /Sarila/Khand No. 22/10 Gata No. 35/1, 65/35, 39, 40/1, 42/2, 40/5, 56/2, 37/1, 38/1 & Gata No. 509/1.	24.291	183240	205368	388608

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	14/12)				
35.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/2 (Gata No. 04/1, 01)	18.370	188661	105223	293884
36.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/3 (Gata No. 04/1, 01)	18.610	197896	99827	297723
37.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/6 (Gata No. 01, 04/1)	31.120	319873	177985	497858
38.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/9 (Gata No. 01, 04/1)	20.030	275180	45260	320440
39.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/11 (Gata No. 01, 04/1)	27.350	378523	59023	437546
40.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/12 (Gata No. 04/1)	19.270	234705	80456	315161
41.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/17 (Gata No. 04/1, 01)	12.145	173231	21065	194296
42.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/18 (Gata No. 04/1)	8.180	99462	31402	130864
43.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/19 (Gata No. 03, 04/1)	7.730	102431	21125	123556
44.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/20 (Gata No. 01, 03, 04/1)	22.410	324734	33782	358516
45.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/21 (Gata No. 01, 04/1)	17.730	363065	20596	383661
46.	Betwa/Ichhaura (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/22 (Gata No. 01, 04/1)	17.830	328523	56802	385325
47.	Betwa/Veda Dariya (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/24 (Gata No. 02/1, 2/3, 2/4, 2/5, 2/6, 2/7, 2/8)	33.00	542107	45827	587934
48.	Betwa/Veda Dariya (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/25 (Gata No. 2/1)	17.260	173623	102503	276126
49.	Betwa/Veda Dariya (Old Name: Ichhaura Jhitkari) / Sarila/ Khand 25/26 (Gata No. 2/1)	20.740	175659	156140	331799
50.	Dhasan/Bilgaon/Sarila/1/1 Khand No. 1 (Gata No. 1/1)	15.00	184000	56000	240000
51.	Yamuna/Surauli Buzurg dariya (Old Name: Patyora) /Hamirpur/ Khand 31/3 (Gata No. 01Mi, 02Mi)	36.437	672382	56258	728640
52.	Yamuna/ Surauli Buzurg Dariya & Patyora Danda (Old Name: Patyora) /Hamirpur/ Khand 31/4 (Surauli Buzurg- Gata No. 01Mi, 02Mi; Patyora Danda- Gata No. 01, 02)	36.437	497783	48772	546555
53.	Yamuna/Surauli Buzurg dariya & Patyora Danda (Old Name: Patyora) /Hamirpur/ Khand 31/5 (Surauli Buzurg- Gata No. 01Mi; Patyora Danda- Gata No. 01, 02)	36.437	498868	47687	546555
54.	Yamuna/Patyora Danda	36.437	346555	239876	546555

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	(Old Name: Patyora) / Hamirpur/ Khand 31/6 (Gata No. 01, 02)				
55.	Yamuna/Patyora Danda (Old Name: Patyora) / Hamirpur/ Khand 31/7 (Gata No. 01, 02)	36.437	279311	267244	546555
56.	Yamuna/Patyora Danda (Old Name: Patyora) / Hamirpur/ Khand 31/8 (Gata No. 01, 02, 03)	36.437	486681	59874	546555
57.	Betwa/Ramedri Dariya/Hamirpur/ Khand 11/4 (Gata No. 28/1, 29, 30, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60MI, 61, 62/1, 62/2, 62/3, 62/4, 62/5, 63, 64, 47/1)	15.574	135942	142560	278502
58.	Betwa/Ramedri Dariya & Para Ojhi Muhal Dariya / Hamirpur/ Khand 11/5 (Gata No. 28/1, 52, 15, 16, 17, 18, 19, 20, 21Ka, 22, 47/1) & Gata No. 01)	12.145	109204	85100	194304
59.	Betwa/Helapur (Old Name: Shankaripeepar) / Hamirpur/Khand 14/1 (Gata No. 43/9MI)	12.145	94527	51201	145728
60.	Betwa/Kalauliteer Dariya, Bardaha Sahjana dariya & Badanpur (Old Name: Kalauliteer Dariya / Hamirpur/ Khand 16/2 (Kalauliteer Dariya- Gata No. 1, 2, 3, 4, 5, 6, 7, 35/42; Bardaha Sahjana Dariya- Gata No. 01/1, 02/11; Badanpur, Gata No. 206,)	16.194	117283	77021	194304
61.	Betwa/Bardaha Sahajana & Kansuta Dariya (Old Name: Bardaha Sahajana) / Hamirpur/ Khand 17/5 (Bardaha Sahajana- Gata No. 01/1, 02/11, 20/4, Kansuta Dariya- Gata No. 17/1, 19/1)	12.145	79208	66520	145728
62.	Betwa/Bahrauli Dariya & Sahurapur Dariya (Old Name: Sahurapur Dariya) / Hamirpur/ Khand 18/1 (Bahrauli Dariya- Gata No. 15; Sahurapur Dariya- Gata no. 04MI, 17, 18, 19, 20, 21, 22, 23, 24, 28, 29, 30, 31Ka, 02/4)	36.437	507666	75246	582912
63.	Betwa/Patara Dariya & Sahurapur Dariya (Old Name: Naiti Danda) / Hamirpur/ Khand 8/4 (Patara Dariya- Gata No. 107/83, 111/83, 85, Sahurapur Dariya- Gata no. 01MI, 02/4)	33.833	431144	110250	541394
64.	Betwa/Kandaur Dariya / Hamirpur/ Khand 9/3 (Gata No. 79/1Ka, 80/1, 937Ka, 951)	30.769	286454	205782	492236
65.	Betwa/Bindpuri & Bajehata Dariya (Old Name: Beri)/Hamirpur & Maudaha/ Khand 10/1 (Bindpuri- Gata No. 250, 251, 232, 233, 234/1, 249; Bajehata Dariya- Gata No. 01, 42)	21.718	273982	97520	371502
66.	Betwa/Bindpuri & Bajehata (Old Name: Beri)/ Hamirpur & Maudaha / Khand 10/2 (Bindpuri- Gata No. 233, 234/1, 234/2, 235, 249; Bajehata- Gata No. 01)	23.465	350527	56557	407084
67.	Betwa/Bindpuri & Bajehata (Old Name: Beri)/ Hamirpur & Maudaha/ Khand 10/3 (Bindpuri- Gata No. 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 248; Bajehata- Gata No. 01)	34.073	363093	182000	545093
68.	Betwa/Bindpuri & Bajehata (Old Name: Beri)/ Hamirpur & Maudaha/ Khand 10/4 (Bindpuri- Gata No. 244, 247, 248; Bajehata- Gata No. 01)	21.590	377958	100471	478429
69.	Betwa/Bindpuri & Bajehata (Old Name: Beri)/ Hamirpur & Maudaha/ Khand 10/5 (Bindpuri- Gata No. 244, 245, 246, 247; Indrapuri- Gata No. 255/1, 256,	24.321	293569	95514	389083

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	257; Bajehata- Gata No. 01)				
70.	Betwa/Indrapuri, Bajehata (Old Name: Beri) / Hamirpur & Maudaha/ Khand 10/19 (Indrapuri- Gata No. 130/1, 256; Bajehata- Gata No. 01)	9.414	130499	20112	150611
71.	Betwa/Indrapuri, Bajehata (Old Name: Beri) / Hamirpur & Maudaha/ Khand 10/20 (Indrapuri- Gata No. 130/1, 256; Bajehata- Gata No. 01)	26.063	261669	155285	416954
72.	Betwa/Indrapuri, Bajehata (Old Name: Beri) / Hamirpur & Maudaha/ Khand 10/21 (Indrapuri- Gata No. 128/1, 129, 130/1, 256; Bajehata- Gata No. 01)	28.823	246865	214250	461115
73.	Betwa/Indrapuri, Bajehata (Old Name: Beri) / Hamirpur & Maudaha/ Khand 10/22 (Indrapuri- Gata No. 128/1, 256, 129; Bajehata- Gata No. 01)	25.021	246017	197702	443719
74.	Betwa/Indrapuri, Kupra, Bhujpur & Bajehata (Old Name: Beri) / Hamirpur, Sarila & Maudaha/ Khand 23/26 (Indrapuri- Gata No. 60, 61, 62, 128/1, 256; Kupra- Gata No.1077/3, 1075/1, 1075Mi, 1075/3, 1075/3Mi, 1075/2Mi, 1075/3Mi/1, 1075/3Mi/2, 1075/3Mi/3, 1075/3Mi/4, 1076/3, 1076/1, 1/7; Bhujpur- Gata No. 01, Bajehata Dariya- Gata No. 01)	17.366	185763	92058	277821
75.	Betwa/Indrapuri & Kupra (Old Name: Beri)/ Hamirpur & Sarila/ Khand 23/27 (Indrapuri- Gata No. 60; Kupra- Gata No. 01/7, 02/11, 1075Mi, 1075/3Mi, 1075/3Mi/1, 1076/2/2)	12.000	106715	87589	194304
76.	Betwa/Kupra (Old Name: Beri)/ Sarila/ Khand 23/28 (Gata No. 01/7, 02/11)	7.300	83947	45000	128947
77.	Betwa/Beri & Kupra (Old Name: Beri) / Hamirpur & Sarila/ Khand 23/30 (Beri- Gata No. 897/931/1; Kupra- Gata No. 01/7, 02/11)	9.855	121867	35800	157667
78.	Betwa/Beri & Kupra (Old Name: Beri) / Hamirpur & Sarila/ Khand 10/30 (Beri- Gata No. 730/932/1; Kupra- Gata No. 01/7)	12.145	117304	77000	194304
79.	Betwa/Beri & Kupra (Old Name: Beri) / Hamirpur & Sarila/ Khand 10/33 (Beri- Gata No. 730/932/1, 897/931; Kupra- Gata No. 01/7, 02/11)	20.242	186520	137320	323840
80.	Betwa/Beri & Kupra (Old Name: Beri) / Hamirpur & Sarila/ Khand 10/29 (Beri- Gata No. 730/932/1; Kupra- Gata No. 01/7)	12.145	125753	68551	194304
81.	Betwa/Beri & Kupra (Old Name: Beri) / Hamirpur & Sarila/ Khand 10/36 (Beri- Gata No. 897/931/01; Kupra- Gata No. 01/7, 02/11)	12.145	93104	101200	194304
82.	Yamuna/Umharat / Hamirpur/90/3 - Khand No. 2	24.000	324400	75600	400000
83.	Yamuna/Umharat / Hamirpur/90/3 - Khand No. 1	30.000	245799	154201	480000
84.	Yamuna/Sikrodhi Dariya / Hamirpur/247 , 255/1 & 254	15.800	196380	56420	252800
85.	Yamuna/Mankikala Thok Dariya / Hamirpur/1/5 , Khand No. 1	24.000	307423	76577	384000
86.	Yamuna/Mankikala Thok Dariya / Hamirpur/1/5 , Khand No. 2	20.000	217475	102525	320000
87.	Yamuna/Bhauri Dariya / Hamirpur/263/40 , 264/1	14.000	142000	82000	224000
88.	Yamuna/Mishripur / Hamirpur/472	7.000	67000	45000	112000

89.	Yamuna/Manki Khurd Thok Dariya / Hamirpur/11, 52/3	8.000	89600	38400	128000
90.	Yamuna/Merapur/ Hamirpur/42/1	33.000	397416	130584	528000
91.	Yamuna/Bhatpura Dariya/ Hamirpur/73/16	27.500	319856	120144	440000
92.	Yamuna/Chandapur Dariya /Hamirpur/61/1, 62Ka	24.240	291729	96111	387840
93.	Betwa/Bahdina Achhpura Dariya (Old Name: Tikapur) / Maudaha/ Khand 19/3 (Gata No. 01, 12, 13, 29/1Mi)	11.562	130258	54711	184969
94.	Betwa/Bahdina Achhpura Dariya (Old Name: Tikapur) / Maudaha/ Khand 19/4 (Gata No. 01, 14, 15, 16, 17, 18, 19, 20, 21, 29/1Mi)	25.028	247958	152440	400398
95.	Betwa/Bahdina Achhpura Dariya (Old Name: Tikapur) / Maudaha/ Khand 19/5 (Gata No. 01, 20, 21, 22, 23, 24, 24Mi, 25, 29/1Mi)	25.263	225372	178586	404158
96.	Betwa/Bahdina Achhpura Dariya (Old Name: Tikapur) /Maudaha/ Khand 19/6 (Gata No. 01, 26, 26/18, 27, 28, 29/1Mi)	23.769	72070	73302	145372
97.	Betwa/Bahdina Achhpura Dariya & Mamreipur (Old Name: Tikapur) /Maudaha/ Khand 19/13 (Bahdina Achhpura Dariya- Gata No. 01, 28, 29/1Mi; Mamreipur- Gata No. 61, 26/18)	8.353	75601	58000	133631
98.	Betwa/Bajehata Dariya (Old Name: Tikapur)/ Maudaha/ Khand 20/4 (Gata No. 53, 54, 45Aa, 45Ba, 01, 42)	33.198	91533	85667	177200
99.	Betwa/Bajehata Dariya (Old Name: Tikapur) / Maudaha/ Khand 20/5 (Gata No. 01, 42, 45Sa)	31.240	272297	227481	499778
100.	Betwa/Bajehata Dariya (Old Name: Tikapur) / Maudaha/ Khand 20/6 (Gata No. 01, 42)	18.000	170753	99247	270000
101.	Betwa/Bajehata Dariya (Old Name: Tikapur) / Maudaha/ Khand 20/7 (Gata No. 01, 42)	16.650	162350	87400	249750
102.	Ken/Chhani (Old Name: Bhulsi Khadar) / Maudaha/ Khand 30/1 (Gata No. 1389/4/309, 1384/5Mi)	36.437	297655	248900	546555
103.	Ken/Bhulsi Khadar, Chhani/ Maudaha/ Khand 30/2 (Gata No. 244, 237, 238, 239/1, 240, 241, 242, 243/1, 243/2, 48/124, 1389/4/309)	36.437	415382	131173	546555
104.	Ken/Bhulsi Khadar / Maudaha/ Khand 30/3 (Gata No. 40/50, 50, 51, 52, 53, 54Mi, 55, 56, 57/1, 57/2, 58, 59Mi, 60, 61, 63Mi, 65/1, 244, 48/124)	36.437	248304	298251	546555
105.	Ken/Bhulsi Khadar / Maudaha/ Khand 30/10 (Gata No. 40/50, 47)	20.242	84742	36710	121452

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106.	Ken/Bakkcha Khadar & Bakkcha Bangar (Old Name: Bakkcha Khadar) / Maudaha/ Khand 29/1 (Bakkcha Khadar- Gata No. 49/7, 94, 95/1, 87MI, 89, 90, 91, 92, 93; Bakkcha Bangar- Gata No. 803)	12.145	116304	78000	194304
107.	Ken/Bakkcha Khadar / Maudaha/ Khand 29/2 (Gata No. 49/7, 95/1, 38/1, 38/2, 39, 47, 48/1, 46/2, 50, 51)	12.145	99223	95081	194304
108.	Ken/Bakkcha Khadar / Maudaha/ Khand 29/3 (Gata No. 49/7, 95/1, 2, 3, 11, 8/1, 25, 26, 26/1Ka, 29Ka, 30, 34, 38/1, 12/1, 24/2, 24/3)	12.145	93835	100469	194304
109.	Dhasan/Jignri / Rath/1271 Gha - Khand No. 3	15.300	132400	112400	244800
110.	Dhasan/Jignri / Rath /780, 1271 Gha - Khand No. 2	20.000	192000	128000	320000
111.	Dhasan/Jignri / Rath / 1 - Khand No.-1	25.000	160000	240000	400000
112.	Dhasan/Gadbar / Rath/01, 23/2 - Khand No. 2	26.000	249600	166400	416000
113.	Dhasan/Gadbar / Rath/01 - Khand No. 1	17.700	169920	113280	283200
114.	Dhasan/Lidhaura / Rath/01 Ka, 1118 - Khand No. 2	16.500	158400	105600	264000
115.	Dhasan/Lidhaura / Rath/1118 - Khand No. 1	18.000	167040	120960	288000
116.	Dhasan/Tola Khangaran / Rath/01 - Khand No. 7	10.000	89600	70400	160000
117.	Dhasan/Tola Khangaran / Rath/ Gata No. 01, Khand No. 6	13.000	72790	135184	207974
118.	Dhasan/Tola Khangaran / Rath/ Gata No. 01, Khand No. 4	21.000	134383	201576	335959
119.	Dhasan/Tola Khangaran / Rath/ Gata No. 01, Khand No. 5	13.000	83190	124785	207975

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PRE-MONSOON CONDITION OF SOME OF THE REPRESENTATIVE MINING LEASES 2023

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POST-MONSOON CONDITION OF SOME OF THE REPRESENTATIVE MINING LEASES 2023

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Table No. 8.0 Lease wise replenished volume of RBM in 2023 at Hamirpur District

Sl. No.	River Details	Village/ Tehsil	Lease Details/ Existing/ proposed/ closed	Lease Area (in Ha)	Total excavation in Tonnes ³ /Annum considering digging depth max as 3 meters	Total Replenished Mineral/Sand/ Bajir/ RBM etc.) in 2023 to be mined
1.	Betwa	Bheddi Daryva/ Sarila	Khand 23/7 (Gata No. 63/1)/ Existing	11.100	333000 cum/595400 MT	177575 cum/319640 MT
2.	Betwa	Bheddi Daryva/ Sarila	Khand 23/8 (Gata No. 63/1, 64/1, 67 & 68) / Existing	19.370	581100cum/1043980 MT	309882 cum/557788 MT
3.	Betwa	Bheddi Daryva/ Sarila	Khand 23/12 (Gata No. 63/1, 64/1) / Existing	12.145	364350 cum/655830 MT	194304 cum/349747 MT
4.	Betwa	Bheddi Daryva/ Sarila	Khand 23/13 (Gata No. 63/1, 64/1) / Existing	12.145	364350 cum/655830 MT	194304 cum/349747 MT
5.	Betwa	Bheddi Daryva/ Sarila	Khand 23/14 (Gata No. 63/1) / Existing	24.291	728730 cum/1311714 MT	388604 cum/699467 MT
6.	Betwa	Bheddi Daryva & Bheddi Danda/ Sarila	Khand 23/16 Bhedi Daryva (Gata no. 63/1) & Bhedi Danda (Gata No. 8/3, 8/5, 8/13, 8/10, 8/7, 8/5, 8/14, 8/9, 8/25, 8/12, 8/6, 8/2, 10/2, 11, 12/6, 13, 14/1, 14/5, 13, 16,113) / Existing	36.437	1093110 cum/1967598 MT	582912 cum/1049232 MT
7.	Betwa	Bheddi Daryva & Bheddi Danda/ Sarila	Khand 23/19 Bhedi Daryva (Gata no. 63/1, 64/1, 70, 71, 72/1, 73, 74) & Bhedi Danda (Gata No. 20, 21MT, 21/2, 22, 23, 24/1, 25/1, 26MT, 27, 28, 29, 30MT, 31MT, 32/2, 32/1, 33, 8/3, 8/8, 8/13, 8/10, 8/7, 9/5, 9/14, 8NA, 8NE, 8NW, 8ML, 8/20, / Existing	12.145	364350 cum/655830 MT	194304 cum/349747 MT

REPLENISHMENT OF RBM AT MINING LEASES OF DISTRICT HAMIRPUR
 YEAR 2023

8.	Betwa	Bhedi Daryia & Bhedi Danda/ Sarila	Khand 22/20 (Bhedi Daryia- Gata No. 63/1, 64/1, 69, 70 & Bhedi Danda- Gata No. 21M, 24/2, 25/2, 26M, 31N, 8/3, 8/8, 8/13, 8/10, 8/7, 8/5, 8/14, 8/9, 8/25, 8/12, 8/6, 8/2, 8M, 8/20) / Existing	12,145	344350 cum/653830 MT	194304 cum/349747 MT
9.	Betwa	Bhedi Daryia/ Sarila	Khand 22/21 (Gata No. 63/1, 64/1) / Existing	24,291	728730 cum/ 1311714 MT	259104 cum/ 466387 MT
10.	Betwa	Bhedi Daryia/ Sarila	Khand 22/23 (Gata No. 63/1, 64/1) / Existing	11,000	333000 cum/399400 MT	194304 cum/ 349747 MT
11.	Betwa	Ruruwa Buzurg Daryia / Sarila	Khand 22/2 (Gata No. 47/13, 57)	14,000	420000 cum/756000 MT	224000 cum/ 403200 MT
12.	Betwa	Ruruwa Buzurg Daryia / Sarila	Khand 22/4 (Gata No. 02)	22,000	660000 cum/ 1188000 MT	351956 cum/ 633521 MT
13.	Betwa	Ruruwa Buzurg Daryia / Sarila	Khand 22/5 (Gata No. 02)	23,000	690000 cum/ 1242000 MT	367584 cum/ 662317 MT
14.	Betwa	Ruruwa Buzurg & Basera/ Sarila	Khand 22/6 (Ruruwa Buzurg Gata No. 02, 03 & Basera Gata No-336	23,000	690000 cum/ 1242000 MT	367000 cum/ 660600 MT
15.	Betwa	Basera/ Sarila	Khand 22/7 (Gata No. 336)	12,000	360000 cum/ 648000 MT	192000 cum/ 345600 MT
16.	Betwa	Chandaut Daryia & Chandaut Danda (Old Name: Ruruwa Basera), Sarila	Khand 22/10 (Chandaut Daryia- Gata No. 35/1, 65/35, 39, 40/1, 42/2, 40/5, 56/2, 37/1, 38/1 & Chandaut Danda- Gata No. 509/1, 509/2, 862/1)	24,291	728730 cum/ 1311714 MT	388608 cum/ 699394 MT
17.	Betwa	Chandaut Daryia & Chandaut Danda (Old Name: Ruruwa Basera), Sarila	Khand 22/12 (Chandaut Daryia- Gata No. 37/1, 65/35, 35/1 & Chandaut Danda- Gata No. 507)	12,145	344350 cum/ 653830 MT	194304 cum/ 349747 MT

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18.	Betwa	Chandant Daryya (Old Name: Riturwa Baserla), Sarla	Khand 22/14 (Gala No. 35/1)	24.291	728730 cum / 1311714 MT	388608 cum / 699494 MT
19.	Betwa	Chandant Daryya & Chandant Danda (Old Name: Riturwa Baserla), Sarla	Khand 22/15 (Chandant Daryya - Gala No. 35/1, 27/1 & Chandant Danda- Gala No. 439/3, 445/34)	24.291	728730 cum / 1311714 MT	388608 cum / 699494 MT
20.	Betwa	Hardua (Old Name: Baderia Khasa) / Sarla	Khand No. 9 (Gala No. 06)	24.291	728730 cum / 1311714 MT	388553 cum / 699395 MT
21.	Betwa	Magrauth & Churauti (Old Name: Chandwar Churauti) / Sarla	Khand 26/1 (Magrauth- Gala No. 01Ka, 02, Churauti- Gala No. 01, 05, 06/2)	17.262	517861 cum / 932148 MT	172620 cum / 310716 MT
22.	Betwa	Churauti (Old Name- Chandwar Churauti) / Sarla	Khand 26/2 (Gala No. 01, 05, 04N/L, 06/2)	19.363	586590 cum / 1045602 MT	193630 cum / 348534 MT
23.	Betwa	Churauti (Old Name- Chandwar Churauti) / Sarla	Khand 26/3 (Gala No. 01, 02, 03, 06/2)	21.843	655290 cum / 1179522 MT	218430 cum / 393174 MT
24.	Betwa	Churauti & Chandwar Churauti Daryya (Old Name- Chandwar Churauti) / Sarla	Khand 26/5 (Churauti- Gala No. 01, 06,) Chandwar Churauti Daryya- Gala No. 11/1, 01)	30.476	914290 cum / 1845704 MT	487555 cum / 877599 MT
25.	Betwa	Chandwar Daryya (Old Name- Chandwar Churauti) / Sarla	Khand 26/7 (Gala No. 01, 11/1)	29.930	897900 cum / 1616220 MT	538740 cum / 969732 MT
26.	Betwa	Chandwar Daryya (Old Name- Chandwar Churauti) / Sarla	Khand 26/8 (Gala No. 01, 02, 03, 05, 11/1)	31.362	940860 cum / 1693548 MT	564516 cum / 1016129 MT
27.	Betwa	Chandant Daryya (Old Name- Chandant Danda) / Sarla	Khand 21/1 (Gala No. 02/1Ka, 2/2)	16.000	490000 cum / 864000 MT	240000 cum / 432000 MT
28.	Betwa	Hardua (Old Name- Chikasi) / Sarla	Khand 24/8 (Gala No. 06)	20.000	600000 cum / 1080000 MT	360000 cum / 648000 MT
29.	Betwa	Hardua & Suijawa (Old Name- Chikasi) / Sarla	Khand 24/9 (Hardua- Gala No. 01, 02, 03, 04, 05, 06; Suijawa- Gala No. 01, 10, 11, 12, 13, 14, 15)	12.145	364330 cum / 655830 MT	145740 cum / 262332 MT

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30.	Betwa	Sajjawa (Old Name: Chikasi) / Sarla	Khand 24/12 (Gala No. 01, 02, 03, 04, 05, 06, 07, 08, 323/214)	8.316	249480 cum / 449064 MT	124740 cum / 224532 MT
31.	Betwa	Chikasi & Sajjawa (Old Name: Chikasi) / Sarla	Khand 24/13 (Chikasi: Gala No. 01, 02; Sajjawa: Gala No. 323/214)	14.000	420000 cum / 756000 MT	252000 cum / 453600 MT
32.	Betwa	Chikasi / Sarla	Khand 24/14 (Gala No. 01, 14/12)	33.362	1001460 cum / 1802628 MT	400584 cum / 721051 MT
33.	Betwa	Chikasi / Sarla	Khand 24/15 (Gala No. 01, 02, 03, 14/12)	31.392	941760 cum / 1695168 MT	513920 cum / 565056 MT
34.	Betwa	Chikasi / Sarla	Khand 24/18 (Gala No. 14/12)	36.437	1093110 cum / 1967598 MT	58292 cum / 1049386 MT
35.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/2 (Gala No. 04/1, 01)	18.370	551100 cum / 991980 MT	293864 cum / 528991 MT
36.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/3 (Gala No. 04/1, 01)	18.610	558300 cum / 1004940 MT	297723 cum / 535901 MT
37.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/6 (Gala No. 01, 04/1)	31.120	930600 cum / 1680480 MT	497858 cum / 896144 MT
38.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/9 (Gala No. 01, 04/1)	20.030	600900 cum / 1081620 MT	320440 cum / 576792 MT
39.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/11 (Gala No. 01, 04/1)	27.350	820500 cum / 1476900 MT	437546 cum / 787843 MT
40.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/12 (Gala No. 01/1)	19.700	591000 cum / 1063800 MT	315161 cum / 567290 MT
41.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/17 (Gala No. 04/1, 01)	12.145	364550 cum / 653830 MT	194296 cum / 349733 MT
42.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/18 (Gala No. 04/1)	8.180	245400 cum / 441720 MT	130864 cum / 235555 MT

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43.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/19 (Gate No. 01, 04/1)	7.730	231900 cum / 417420 MT	123556 cum / 222401 MT
44.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/20 (Gate No. 01, 03, 04/1)	22.410	672300 cum / 1210140 MT	356516 cum / 645329 MT
45.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/21 (Gate No. 01, 04/1)	17.730	531900 cum / 957420 MT	363661 cum / 690590 MT
46.	Betwa	Ichhaura (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/22 (Gate No. 01, 04/1)	17.830	534600 cum / 962820 MT	385325 cum / 693585 MT
47.	Betwa	Veda Daryia (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/24 (Gate No. 02/1, 2/3, 2/4, 2/5, 2/6, 2/7, 2/8)	33.000	990000 cum / 1782000 MT	587934 cum / 1098281 MT
48.	Betwa	Veda Daryia (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/25 (Gate No. 2/1)	17.260	517800 cum / 932040 MT	276126 cum / 497027 MT
49.	Betwa	Veda Daryia (Old Name: Ichhaura Jhikari) / Sarla	Khand 25/26 (Gate No. 2/1)	20.740	622200 cum / 1119960 MT	331799 cum / 597238 MT
50.	Dhasan	Bilgaon / Sarla	1/1 Khand No. 1 (Gate No. 1/1)	15.000	450000 cum / 810000 MT	240000 cum / 420000 MT
51.	Yamuna	Surauli Buzurg (Old Name: Palyora) / Hantripur	Khand 31/3 (Gate No. 01Mt, 02Mt)	36.437	1093110 cum / 1967598 MT	728640 cum / 1311552 MT
52.	Yamuna	Surauli Buzurg & Palyora Danda (Old Name: Palyora) / Hantripur	Khand 31/4 (Surauli Buzurg- Gate No. 01Mt, 02Mt; Palyora Danda- Gate No. 01, 02)	36.437	1093110 cum / 1967598 MT	546555 cum / 983799 MT
53.	Yamuna	Surauli Buzurg & Palyora Danda (Old Name: Palyora) / Hantripur	Khand 31/5 (Surauli Buzurg- Gate No. 01Mt; Palyora Danda- Gate No. 01, 02)	36.437	1093110 cum / 1967598 MT	546555 cum / 983799 MT
54.	Yamuna	Palyora Danda (Old Name: Palyora) / Hantripur	Khand 31/6 (Gate No. 01, 02)	36.437	1093110 cum / 1967598 MT	546555 cum / 983799 MT

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55.	Yamuna	Patyora Danda (Old Name: Patyora) / Hamirpur	Khand 31/7 (Gala No. 01, 02)	36.437	1093110 cum / 1967598 MT	546555 cum / 983799 MT
56.	Yamuna	Patyora Danda (Old Name: Patyora) / Hamirpur	Khand 31/8 (Gala No. 01, 02, 03)	36.437	1093110 cum / 1967598 MT	546555 cum / 983799 MT
57.	Betwa	Ranedi Darya / Hamirpur	Khand 11/4 (Gala No. 28/1, 29, 30, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60MT, 61, 62/1, 62/2, 62/3, 62/4, 62/5, 63, 64, 47/1)	15.574	467220 cum / 840996 MT	278502 cum / 501504 MT
58.	Betwa	Ranedi Darya & Para Ophi Malal Darya / Hamirpur	Khand 11/5 (Ranedi Darya- Gala No. 28/1, 32, 15, 16, 17, 18, 19, 20, 21Ka, 22, 47/1; Para Ophi Malal Darya- Gala No. 01)	12.145	364350 cum / 655830 MT	194304 cum / 349747 MT
59.	Betwa	Helapur (Old Name: Shankarpur) / Hamirpur	Khand 14/1 (Gala No. 43/9Ka)	12.145	364350 cum / 655830 MT	143726 cum / 262310 MT
60.	Betwa	Kalauleser Darya, Bardaha Sahjana & Badanpur (Old Name: Kalauleser Darya / Hamirpur	Khand 16/2 (Kalauleser Darya- Gala No. 1, 2, 3, 4, 5, 6, 7, 35/42; Bardaha Sahjana Darya- Gala No. 01/1, 02/11; Badanpur, Gala No. 206.)	16.194	485820 cum / 874476 MT	194304 cum / 349747 MT
61.	Betwa	Bardaha Sahjana& Karanua Darya (Old Name: Bardaha Sahjana) / Hamirpur	Khand 17/5 (Bardaha Sahjana- Gala No. 01/1, 02/11, 20/4, Karanua Darya- Gala No. 17/1, 19/1)	12.145	364350 cum / 655830 MT	145726 cum / 262310 MT
62.	Betwa	Bahrani Darya & Sahrupur Darya (Old Name: Sahrupur Darya) / Hamirpur	Khand 18/1 (Bahrani Darya- Gala No. 15; Sahrupur Darya- Gala no. 04MT, 17, 18, 19, 20, 21, 22, 23, 24, 28, 29, 30, 31Ka, 02/4)	35.437	1093110 cum / 1967598 MT	582912 cum / 1049242 MT
63.	Betwa	Palara Darya & Sahrupur Darya (Old Name: Naitthi Danda) / Hamirpur	Khand 8/4 (Palara Darya- Gala No. 107/83, 111, 83, 85, Sahrupur Darya- Gala no. 01MT, 02/4)	33.833	1014990 cum / 1826982 MT	541394 cum / 974509 MT
64.	Betwa	Kandour Darya / Hamirpur	Khand 9/3 (Gala No. 79/1Ka, 80/1, 93/7Ka, 93/1)	30.769	925070 cum / 1661526 MT	492236 cum / 866026 MT
65.	Betwa	Bhandpuri & Bejehata Darya (Old Name: Berh)/Hamirpur & Maudaha	Khand 10/1 (Bhandpuri- Gala No. 250, 251, 232, 233, 234/1, 249, Bejehata Darya- Gala No. 01, 43)	21.718	651540 cum / 1127272 MT	371502 cum / 668704 MT

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66.	Betwa	Bindpuri & Bajehata (Old Name: Beri)/ Hamirpur & Mandaha	Khand 10/2 (Bindpuri- Gata No. 233, 234/1, 234/2, 233, 249/ Bajehata- Gata No. 01)	23.465	703950 cum / 1267110 MT	407084 cum / 732751 MT
67.	Betwa	Bindpuri & Bajehata (Old Name: Beri)/ Hamirpur & Mandaha	Khand 10/3 (Bindpuri- Gata No. 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 248, Bajehata- Gata No. 03)	34.073	1022190 cum / 1839942 MT	545093 cum / 981167 MT
68.	Betwa	Bindpuri & Bajehata (Old Name: Beri)/ Hamirpur & Mandaha	Khand 10/4 (Bindpuri- Gata No. 244, 247, 248, Bajehata- Gata No. 01)	21.590	647700 cum / 1163860 MT	478429 cum / 861172 MT
69.	Betwa	Bindpuri, Indrapuri & Bajehata (Old Name: Beri)/ Hamirpur & Mandaha	Khand 10/5 (Bindpuri- Gata No. 244, 245, 246, 247, Indrapuri- Gata No. 255/1, 256, 257, Bajehata- Gata No. 01)	24.321	729630 cum / 1313304 MT	389083 cum / 700349 MT
70.	Betwa	Indrapuri, Bajehata (Old Name: Beri) /Hamirpur & Mandaha	Khand 10/19 (Indrapuri- Gata No. 130/1, 256, Bajehata- Gata No. 01)	9.414	283420 cum / 508356 MT	150611 cum / 271100 MT
71.	Betwa	Indrapuri, Bajehata (Old Name: Beri) /Hamirpur & Mandaha	Khand 10/20 (Indrapuri- Gata No. 130/1, 256, Bajehata- Gata No. 01)	26.063	781890 cum / 1407402 MT	416954 cum / 750517 MT
72.	Betwa	Indrapuri, Bajehata (Old Name: Beri) /Hamirpur & Mandaha	Khand 10/21 (Indrapuri- Gata No. 128/1, 129, 130/1, 256/ Bajehata- Gata No. 01)	28.823	864690 cum / 1556442 MT	461115 cum / 830007 MT
73.	Betwa	Indrapuri, Bajehata (Old Name: Beri) /Hamirpur & Mandaha	Khand 10/22 (Indrapuri- Gata No. 128/1, 256, 129, Bajehata- Gata No. 01)	25.021	750630 cum / 1351134 MT	443719 cum / 798694 MT
74.	Betwa	Indrapuri, Kupra, Bhupur & Bajehata (Old Name: Beri) / Hamirpur, Sarla & Mandaha	Khand 23/26 (Indrapuri- Gata No. 60, 61, 62, 128/1, 256, Kupra- Gata No. 1077/3, 1075/1, 1075M1, 1075/3, 1075/3M1, 1075/2, 1075/3M1/1, 1075/3M1/2, 1075/3M1/3, 1075/3M1/4, 1076/3, 1076/1, 1/7, Bhupur- Gata No. 01, Bajehata Daryya- Gata No. 01)	17.366	520980 cum / 937764 MT	277821 cum / 500078 MT
75.	Betwa	Indrapuri & Kupra (Old Name: Beri) / Hamirpur & Sarla	Khand 23/27 (Indrapuri- Gata No. 60, Kupra- Gata No. 01/7, 02/11, 1075M1, 1075/3M1, 1075/3M1/1, 1076/2/2)	12.000	360000 cum / 648000 MT	194304 cum / 349747 MT

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76.	Betwa	Kupra (Old Name: Beri)/ Sarla	Khand 29/28 (Gala No. 01/7, 02/11)	7300	219000 cum / 394200 MT	128947 cum / 232105 MT
77.	Betwa	Beri & Kupra (Old Name: Beri) / Hamirpur & Sarla	Khand 23/30 (Beri- Gala No. 897/931/1; Kupra- Gala No. 01/7, 02/11)	9855	295650 cum / 532170 MT	157667 cum / 283801 MT
78.	Betwa	Beri & Kupra (Old Name: Beri) / Hamirpur & Sarla	Khand 10/30 (Beri- Gala No. 730/932/1; Kupra- Gala No. 01/7)	12145	364350 cum / 655830 MT	194304 cum / 349747 MT
79.	Betwa	Beri & Kupra (Old Name: Beri) / Hamirpur & Sarla	Khand 10/33 (Beri- Gala No. 730/932/1, 897/931; Kupra- Gala No. 01/7, 02/11)	20242	607260 cum / 1097038 MT	323840 cum / 582912 MT
80.	Betwa	Beri & Kupra (Old Name: Beri) / Hamirpur & Sarla	Khand 10/29 (Beri- Gala No. 730/932/1; Kupra- Gala No. 01/7)	12145	364350 cum / 655830 MT	194304 cum / 349747 MT
81.	Betwa	Beri & Kupra (Old Name: Beri) / Hamirpur & Sarla	Khand 10/36 (Beri- Gala No. 897/931; Kupra- Gala No. 01/7, 02/11)	12145	364350 cum / 655830 MT	194304 cum / 349747 MT
82.	Yamuna	Umbarat / Hamirpur	90/3 - Khand No. 2	24300	729000 cum / 1296000 MT	400000 cum / 720000 MT
83.	Yamuna	Umbarat / Hamirpur	90/3 - Khand No. 1	30000	900000 cum / 1620000 MT	480000 cum / 864000 MT
84.	Yamuna	Sikrodi Daryia / Hamirpur	247 / 255/1 & 254	15800	474000 cum / 852000 MT	252800 cum / 455040 MT
85.	Yamuna	Mandikala Thok Daryia / Hamirpur	1/5 - Khand No. 1	24000	720000 cum / 1296000 MT	384000 cum / 691200 MT
86.	Yamuna	Mandikala Thok Daryia / Hamirpur	1/5 - Khand No. 2	20000	600000 cum / 1080000 MT	320000 cum / 576000 MT
87.	Yamuna	Bhauri Daryia / Hamirpur	263/40, 264/1	14000	420000 cum / 756000 MT	224000 cum / 403200 MT
88.	Yamuna	Mishrpur / Hamirpur	472	7000	210000 cum / 378000 MT	112000 cum / 201600 MT

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89.	Yamuna	Mandi Khurd Thok Darya / Hamirpur	11, 52/3	8,000	240000 cum / 432000 MT	126000 cum / 230400 MT
90.	Yamuna	Merapur / Hamirpur	42/1	33,000	990000 cum / 1782000 MT	528000 cum / 950400 MT
91.	Yamuna	Bhapura Darya / Hamirpur	73/16	27,500	825000 cum / 1485000 MT	440000 cum / 792000 MT
92.	Yamuna	Chandpur Darya /Hamirpur	61/1, 62/5a	24,240	727200 cum / 1308960 MT	387640 cum / 698112 MT
93.	Betwa	Bahdina Achhpura Darya (Old Name: Tikapur) / Maudaha	Khaird 19/3 (Gata No. 01, 12, 13, 29/1M)	11,562	346869 cum / 624348 MT	184969 cum / 332944 MT
94.	Betwa	Bahdina Achhpura Darya (Old Name: Tikapur) / Maudaha	Khaird 19/4 (Gata No. 01, 14, 15, 16, 17, 18, 19, 20, 21, 29/1M)	25,028	750840 cum / 1351512 MT	409398 cum / 720716 MT
95.	Betwa	Bahdina Achhpura Darya (Old Name: Tikapur) / Maudaha	Khaird 19/5 (Gata No. 01, 20, 21, 22, 23, 24, 24M, 25, 29/1M)	25,263	757890 cum / 1364302 MT	404158 cum / 727484 MT
96.	Betwa	Bahdina Achhpura Darya (Old Name: Tikapur) / Maudaha	Khaird 19/6 (Gata No. 03, 26, 26/18, 27, 28, 29/1M)	25,769	713070 cum / 1283526 MT	145572 cum / 261670 MT
97.	Betwa	Bahdina Achhpura Darya & Manrupur (Old Name: Tikapur) /Maudaha	Khaird 19/13 (Bahdina Achhpura Darya- Gata No. 01, 26, 29/1M; Manrupur- Gata No. 81, 26/18)	8,333	250590 cum / 451062 MT	133631 cum / 240536 MT
98.	Betwa	Bajehata Darya (Old Name: Tikapur) / Maudaha	Khaird 20/4 (Gata No. 33, 54, 45A, 45B, 01, 42)	33,198	995940 cum / 1792692 MT	177200 cum / 318960 MT
99.	Betwa	Bajehata Darya (Old Name: Tikapur) / Maudaha	Khaird 20/5 (Gata No. 01, 42, 45S)	31,240	937200 cum / 1686960 MT	499778 cum / 899600 MT
100.	Betwa	Bajehata Darya (Old Name: Tikapur) / Maudaha	Khaird 20/6 (Gata No. 01, 42)	18,000	540000 cum / 972000 MT	270000 cum / 486000 MT

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101.	Berwa	Bajehata Dariva (Old Name: Tikapur) / Maudaha	Khand 20/7 (Gata No. 01, 42)	16.650	499500 cum / 899100 MT	249750 cum / 449550 MT
102	Ken	Chihani (Old Name: Bhulsi Khadar) / Maudaha	Khand 30/1 (Gata No. 1389/4/309, 1384/5M6)	36.437	1093110 cum / 1967398 MT	546555 cum / 983799 MT
103	Ken	Bhulsi Khadar, Chihani / Maudaha	Khand 30/2 (Gata No. 244, 237, 238, 239/1, 240, 241, 242, 243/1, 243/2, 48/124, 1389/4/309)	36.437	1093110 cum / 1967398 MT	546555 cum / 983799 MT
104	Ken	Bhulsi Khadar / Maudaha	Khand 30/3 (Gata No. 40/50, 30, 51, 52, 53, 54M6, 55, 56, 57/1, 57/2, 58, 59M6, 60, 61, 63M6, 65/1, 244, 48/124)	36.437	1093110 cum / 1967398 MT	546555 cum / 983799 MT
105	Ken	Bhulsi Khadar / Maudaha	Khand 30/10 (Gata No. 40/50, 47)	20.242	607260 cum / 1093068 MT	121452 cum / 218614 MT
106.	Ken	Bakkcha Khadar & Bakkcha Bangar (Old Name: Bakkcha Khadar) / Maudaha	Khand 29/1 (Bakkcha Khadar- Gata No. 49/7, 94, 95/1, 87M6, 89, 90, 91, 92, 93, Bakkcha Bangar-Gata No. 803)	12.145	364350 cum / 655830 MT	194304 cum / 349747 MT
107.	Ken	Bakkcha Khadar / Maudaha	Khand 29/2 (Gata No. 49/7, 95/1, 38/1, 38/2, 39, 47, 48/1, 46/2, 50, 51)	12.145	364350 cum / 655830 MT	194304 cum / 349747 MT
108.	Ken	Bakkcha Khadar / Maudaha	Khand 29/3 (Gata No. 49/7, 95/1, 2, 3, 11, 8/1, 25, 26, 29/1Ka, 29Ka, 30, 34, 39/1, 12/1, 24/2, 24/3)	12.145	364350 cum / 655830 MT	194304 cum / 349747 MT
109.	Dhasan	Figri / Raith	1271, Gha - Khand No. 3	15.300	459000 cum / 826200 MT	244800 cum / 440640 MT
110.	Dhasan	Figri / Raith	780, 1271 Gha - Khand No. 2	20.000	600000 cum / 1090000 MT	320000 cum / 576000 MT
111.	Dhasan	Figru / Raith	1 - Khand No.-1	25.000	750000 cum / 1350000 MT	400000 cum / 720000 MT
112	Dhasan	Gadhar / Raith	01, 25/2 - Khand No. 2	26.000	780000 cum / 1404000 MT	416000 cum / 748800 MT

REPLENISHMENT OF RBM AT MINING LEASES OF DISTRICT HAMIRPUR
YEAR 2023

113.	Dhason	Gadhar / Rath	01 - Khand No. 1	12700	531000 cum / 955800 MT	265200 cum / 509760 MT
114.	Dhason	Lidhaura / Rath	01 Ka, 113 - Khand No. 2	16500	493000 cum / 891000 MT	264000 cum / 475200 MT
115.	Dhason	Lidhaura / Rath	1118 - Khand No. 1	18000	540000 cum / 972000 MT	288000 cum / 518400 MT
116.	Dhason	Tola Khangaron / Rath	01 - Khand No. 7	10000	340000 cum / 540000 MT	160000 cum / 288000 MT
117.	Dhason	Tola Khangaron / Rath	Gata No. 01, Khand No. 6	13000	390000 cum / 702000 MT	207974 cum / 374353 MT
118.	Dhason	Tola Khangaron / Rath	Gata No. 01, Khand No. 4	21000	630000 cum / 1134000 MT	335959 cum / 604726 MT
119.	Dhason	Tola Khangaron / Rath	Gata No. 01, Khand No. 5	13000	390000 cum / 702000 MT	207975 cum / 374355 MT

Drone Images of Some Leases surveyed in Pre and Post-monsoon 2023



Pre-monsoon



Post-monsoon

Ken/Bhulsi/Maudah/Hamirpur



Pre-monsoon



Post-monsoon

Betwa/Beri/Sarila/Hamirpur



Pre-monsoon



Post-monsoon

Yamuna/Patyora/Hamirpur



Pre-monsoon

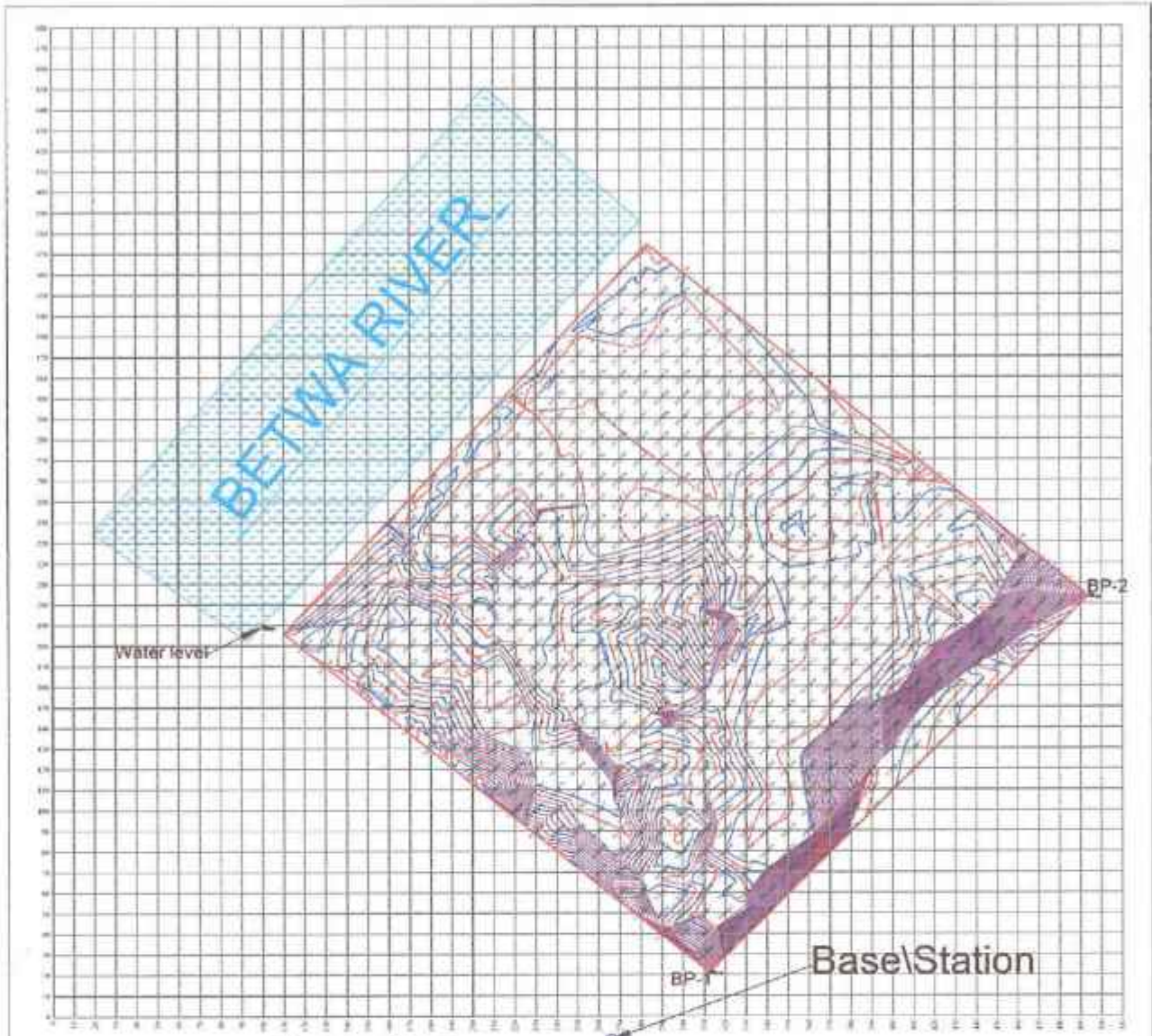


Post-monsoon

Dhasan/Tolakhangarany/Rath/Hamirpur

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POST-MONSOON CONTOURING MAP OF SOME OF THE REPRESENTATIVE MINING LEASES 2023



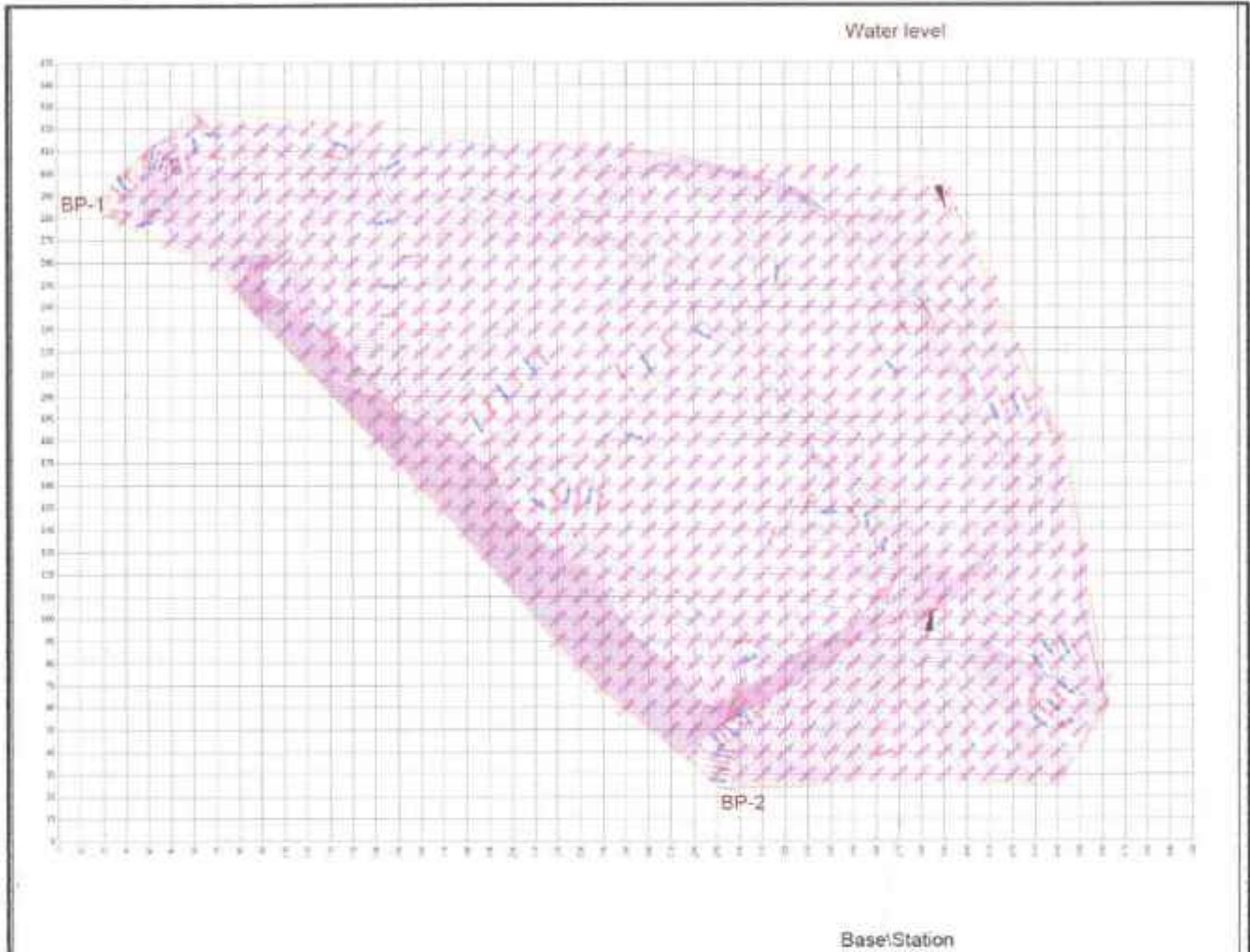
Map Datum : WGS-84
Date of Survey : 20 OCT. 2023

Water Level-108.967

Point ID	Easting	Northing	Elevation	TOPO SURVEY OF RIVER BED SAND MORRUM MINE BETWA RIVER, S.N.6-2 KHAND-24 D VILLAGE CHIKASI.	
Base Station	347344.487	2858487.419	112.857		
BP-1	347391.987	2858520.496	114.743	LEGEND RIVER: RIVER CHALK ROAD: CHALK ROAD AGRICULTURE LINE: AGRICULTURE LINE AREA BOUNDARY: AREA BOUNDARY CONTOUR: CONTOUR	NORTH SCALE-1:1000 DATE-20-10-2023
BP-2	347573.242	2858703.047	114.365		

Lease: Chikasi 24/13/Hamirpur

(Handwritten signatures and initials in blue ink)



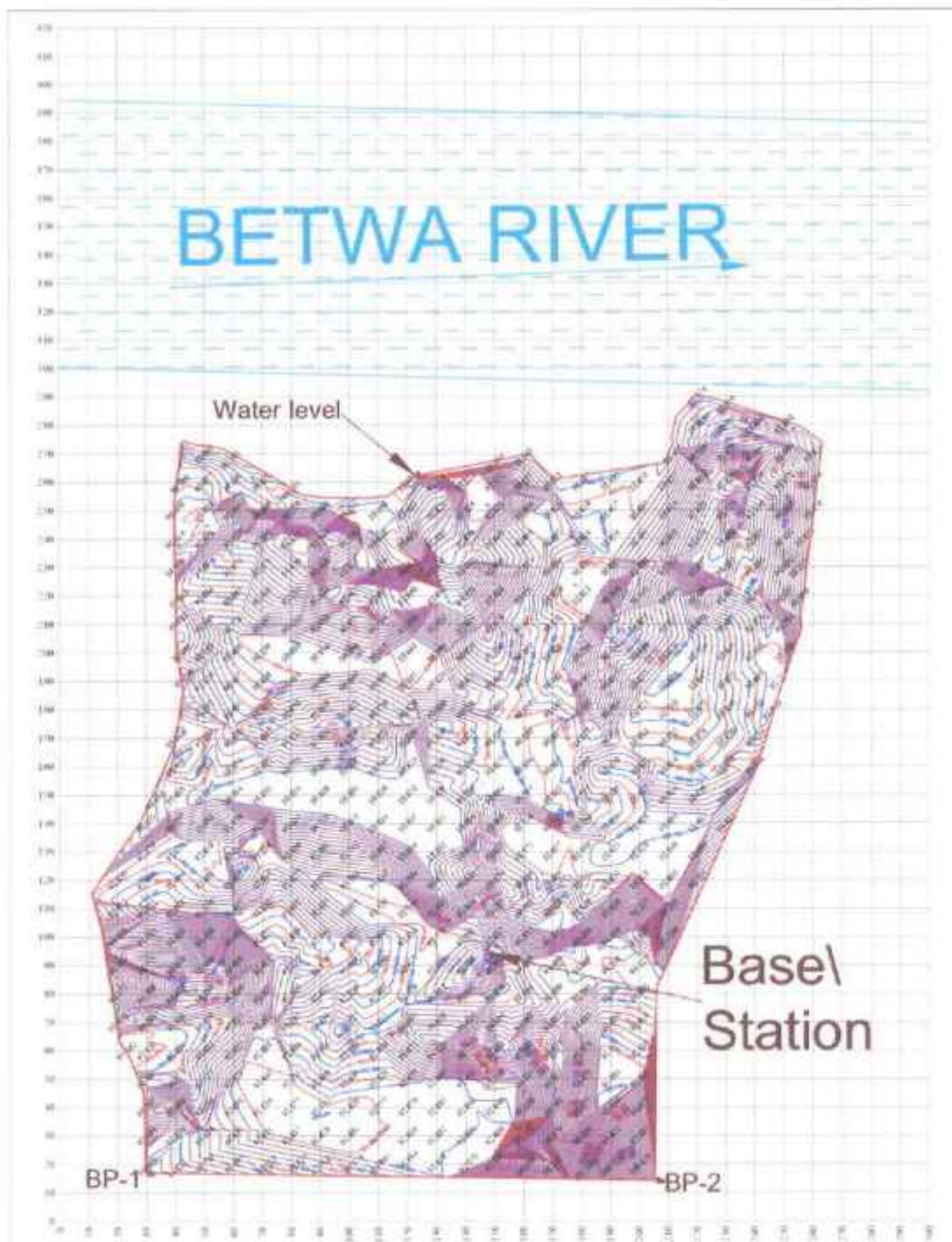
Map Datum : WGS-84
Date of Survey : 20 OCT. 2023

Water Level-105.035

Point ID	Easting	Northing	Elevation	TOPO SURVEY OF RIVER BED SAND MORRUM MINE BETWA RIVER, S N 03 KHAND-09 VILLAGE HADHERA KHALSA TEHSIL-SARILA, DIST HAMIRPUR, U.P.	
Base Station	351459.532	2859460.134	107.517		
BP-1	351094.995	2859638.243	109.552		
BP-2	351366.735	2859379.897	109.552		

Lease: Bareda Khalsa/Hamirpur

(Handwritten signatures and marks)



Map Datum: WGS-84
Date of Survey: 19 OCT. 2023

Water Level: 88.326

Point ID	Easting	Northing	Elevation
Base\Station	396860.204	2865374.547	93.920
BP-1	396741.101	2865297.648	94.879
BP-2	396816.942	2865294.078	103.681

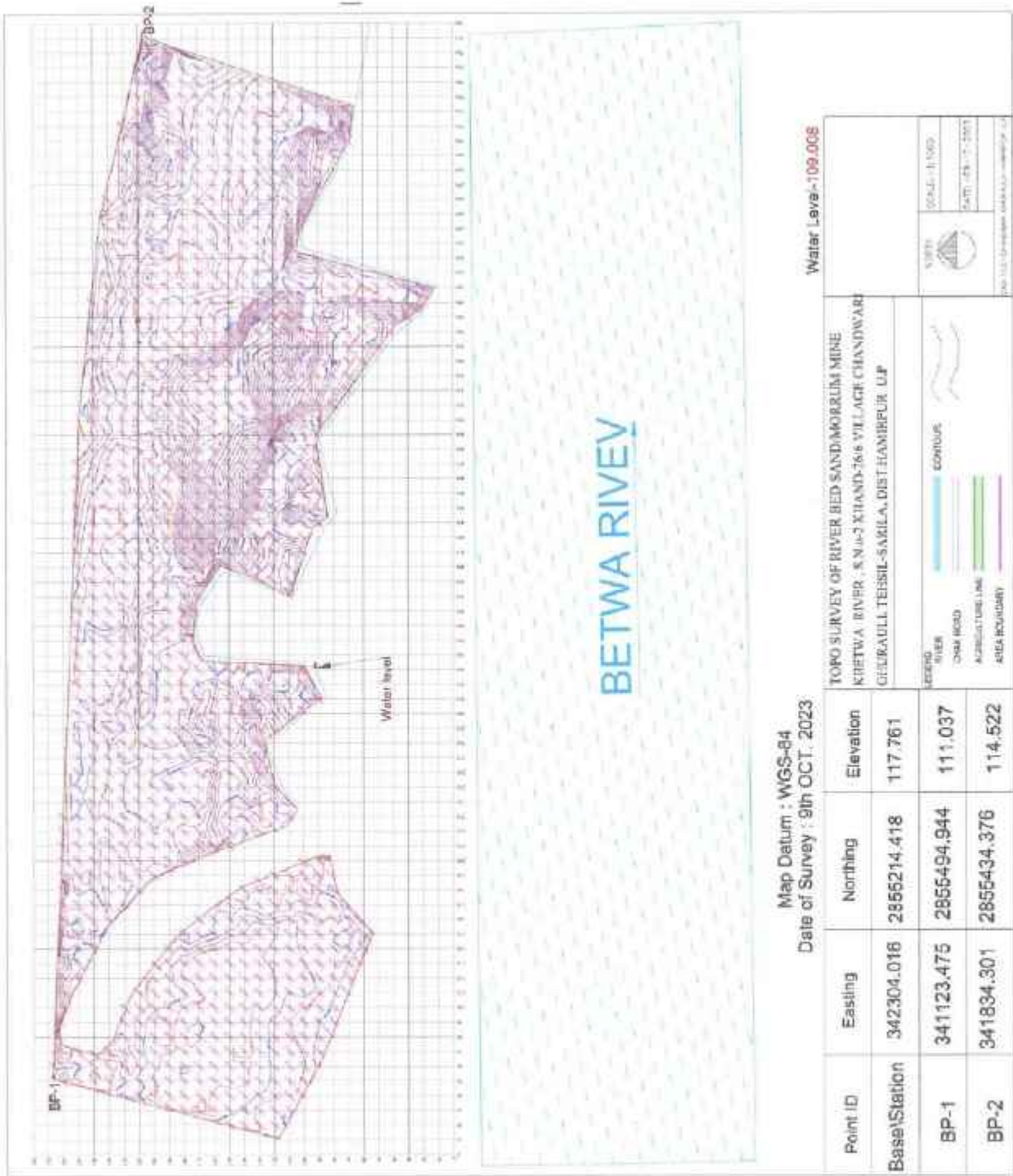
TOPO SURVEY OF RIVER BED SAND ALBERUM MINE
BETWA RIVER, S/N-2 KHAND-JI VILLAGE TIKAPUR,
TEHsil MAJUMARA, DISTT HAMIRPUR, U.P.

ROAD	UNRAIL
ROAD	
ROAD	
ROAD	

SCALE: 1:1000
DATE: 19-10-2023
DAD FILE: TIKAPUR - HAMIRPUR U.P.

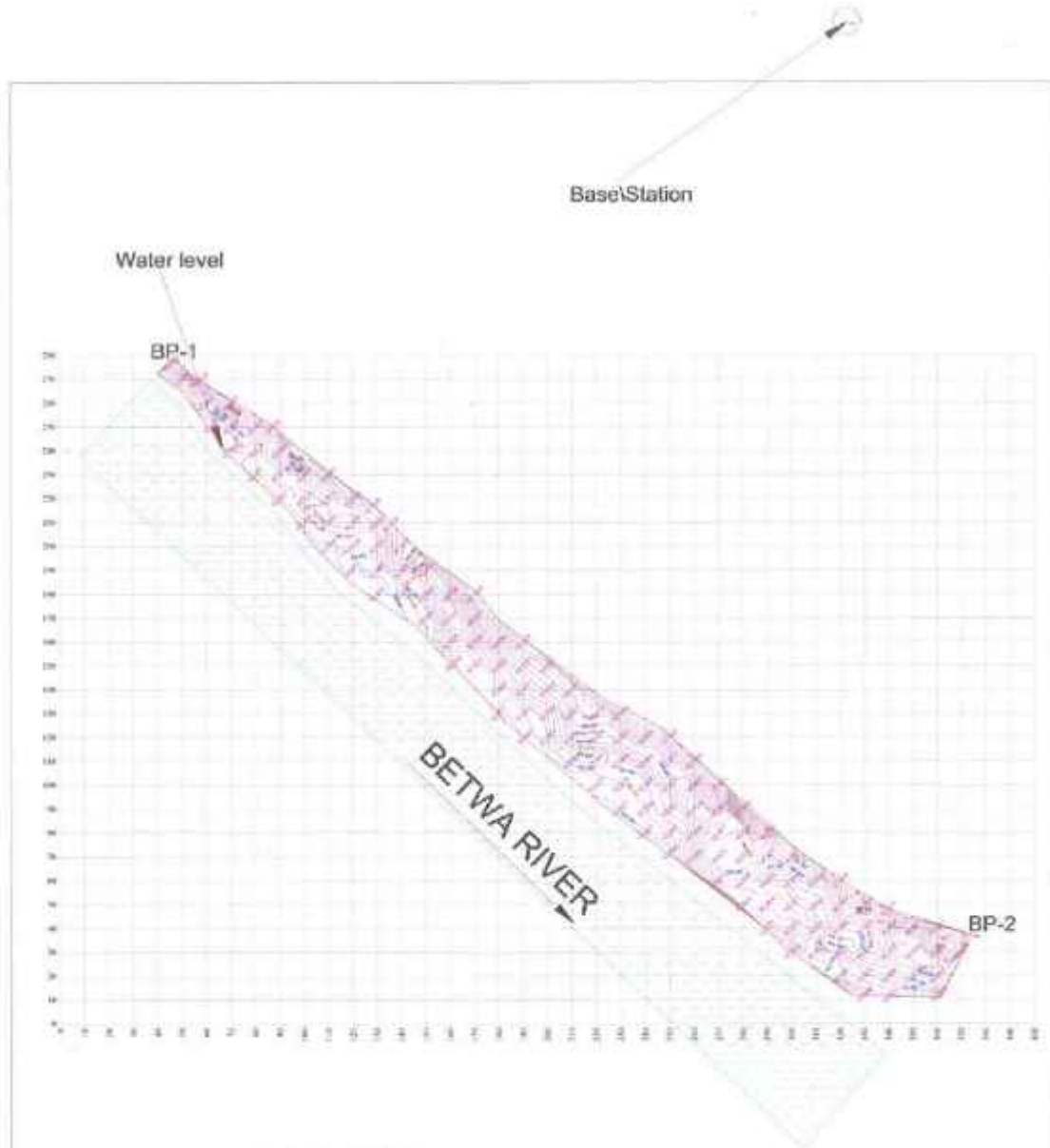
Lease: Tikapur/Hamirpur

Handwritten signatures and initials:
 - A circled 'D' at the top left.
 - 'Prakash' written diagonally at the bottom left.
 - Several other illegible signatures and initials scattered across the bottom of the page.



Lease: Chandwari Ghurauli/Hamirpur

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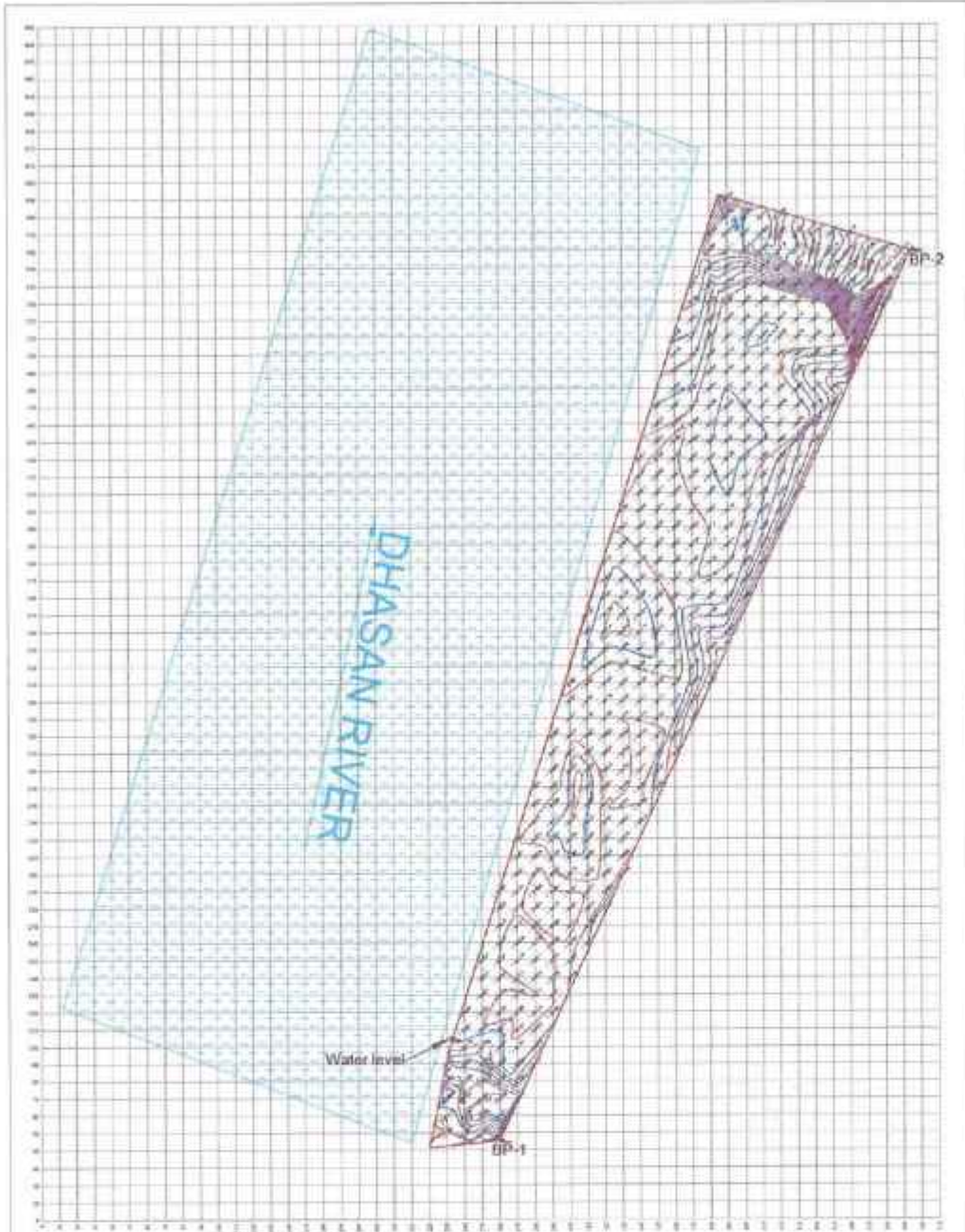
Map Datum : WGS-84
Date of Survey : 28 OCT. 2023

Water Level-91.772

Point ID	Easting	Northing	Elevation	TOPO SURVEY OF RIVER BED SAND MORRUM MINE BETWA RIVER, S.N. NEAR CHAND-BEDI VILLAGE BELT, TEHSIL SARILA DIST. HAMIRPUR, U.P.
Base Station	390634.523	2863230.653	110.319	
BP-1	390357.848	2863089.625	94.525	
BP-2	390686.040	2862848.585	97.525	

Lease: Beri/Hamirpur

(Handwritten signatures and initials)



Map Datum : WGS-84
Date of Survey : 10th OCT. 2023

Water Level-118.850

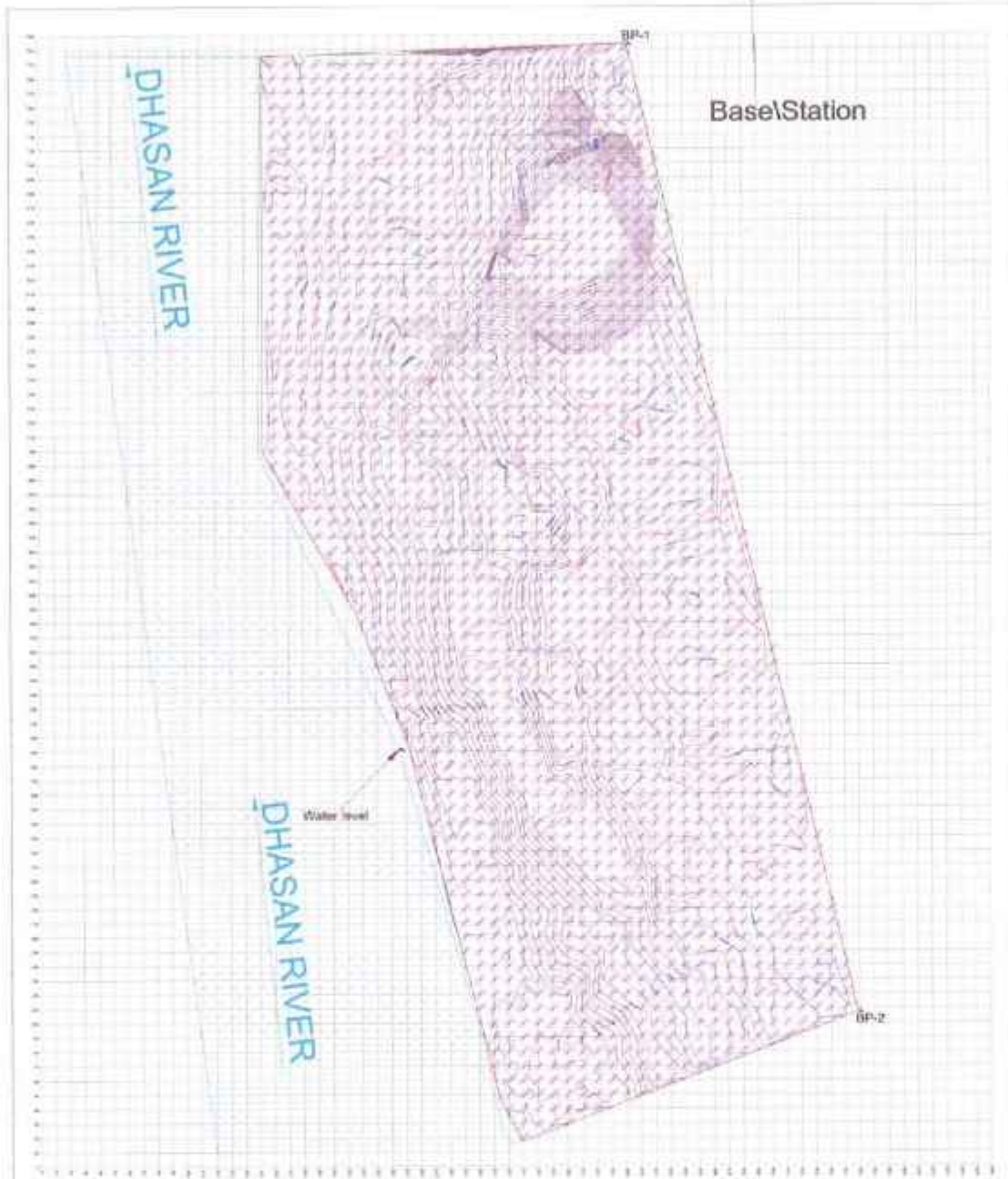
Point ID	Easting	Northing	Elevation
Base Station	336747.887	2843823.594	124.818
BP-1	336737.549	2844303.563	122.615
BP-2	336972.261	2844818.037	124.647

TOPIC SURVEY OF RIVER BED SANDS/SHORUM MINE DHASAN RIVER, 3.5% (KMS)-1 YEAR AGO TO LA E/W/T/AMBI TEHRI, TATH, DIST. HAMIRPUR, U.P.	<p>LEGEND</p> <ul style="list-style-type: none"> BOUNDARY ROAD WATER WATER LEVEL WATER BOUNDARY
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	<p>SCALE - 1:5000 DATE - 10-10-2023</p>
<p>CAD FILE - TOLA KHANGARAN-4/HAMIRPUR</p>	

Lease: Tolakhangan-4/Hamirpur

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Map Datum : WGS-84
Date of Survey : 10th OCT. 2023

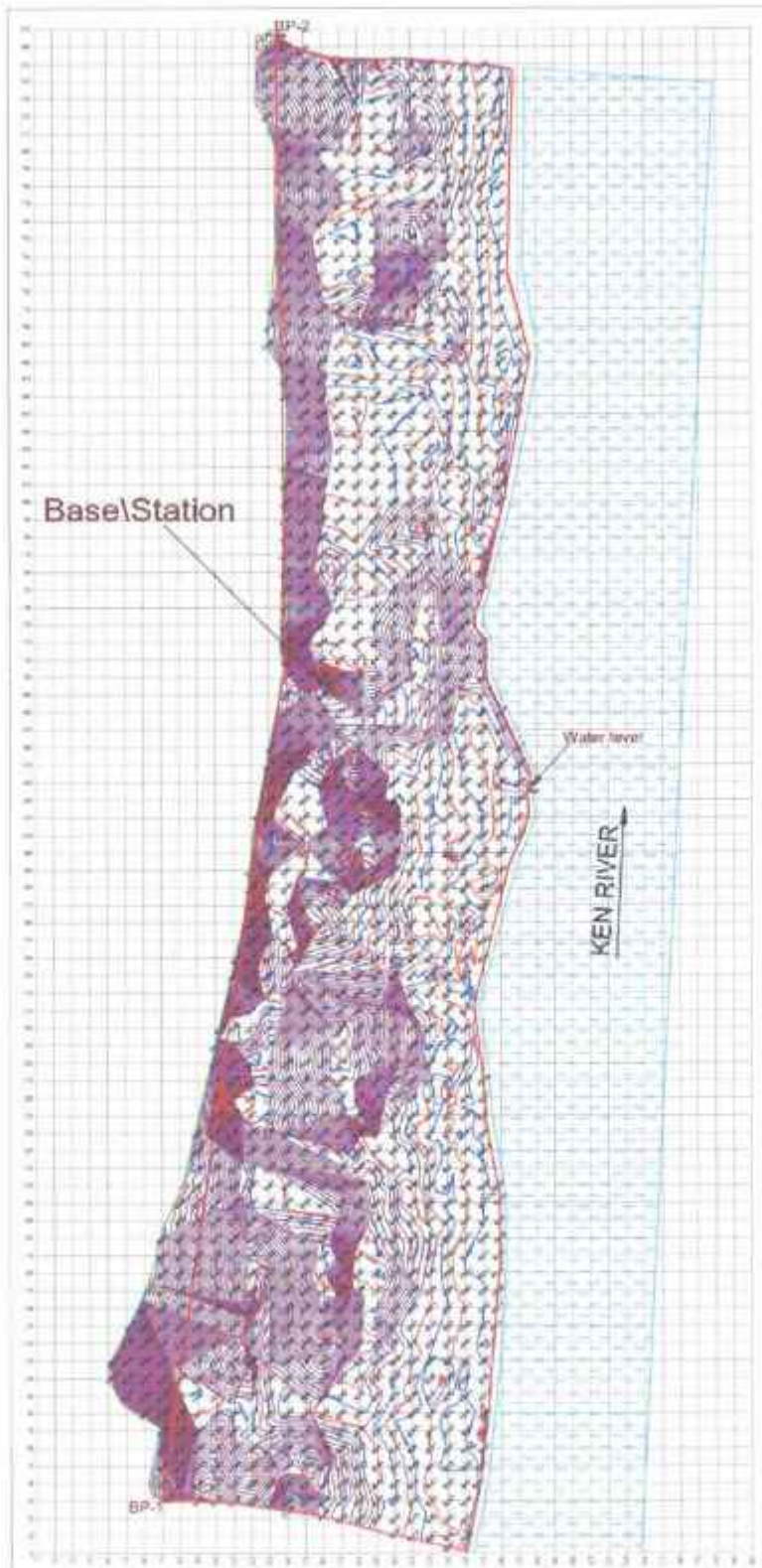
Water Level-119.596

Point ID	Easting	Northing	Elevation	TOPO SURVEY OF RIVER BED SAND/MORRUM MINE KHEWA RIVER, S.N-2 KHANDA VILLAGE TOLAKHANGARAN, TERSIK-RATH, DIST.HAMIRPUR U.P.	
Base\Station	338747.887	2843823.594	124.818	LEGEND: RIVER: RIVER DAM/WEIR: GEOTECILE TYPIC LINE: AREA BOUNDARY:	
BP-1	338663.165	2843758.986	124.863		
BP-2	338820.137	2843082.374	124.665		

Lease: Tolakhangan-6/Hamirpur

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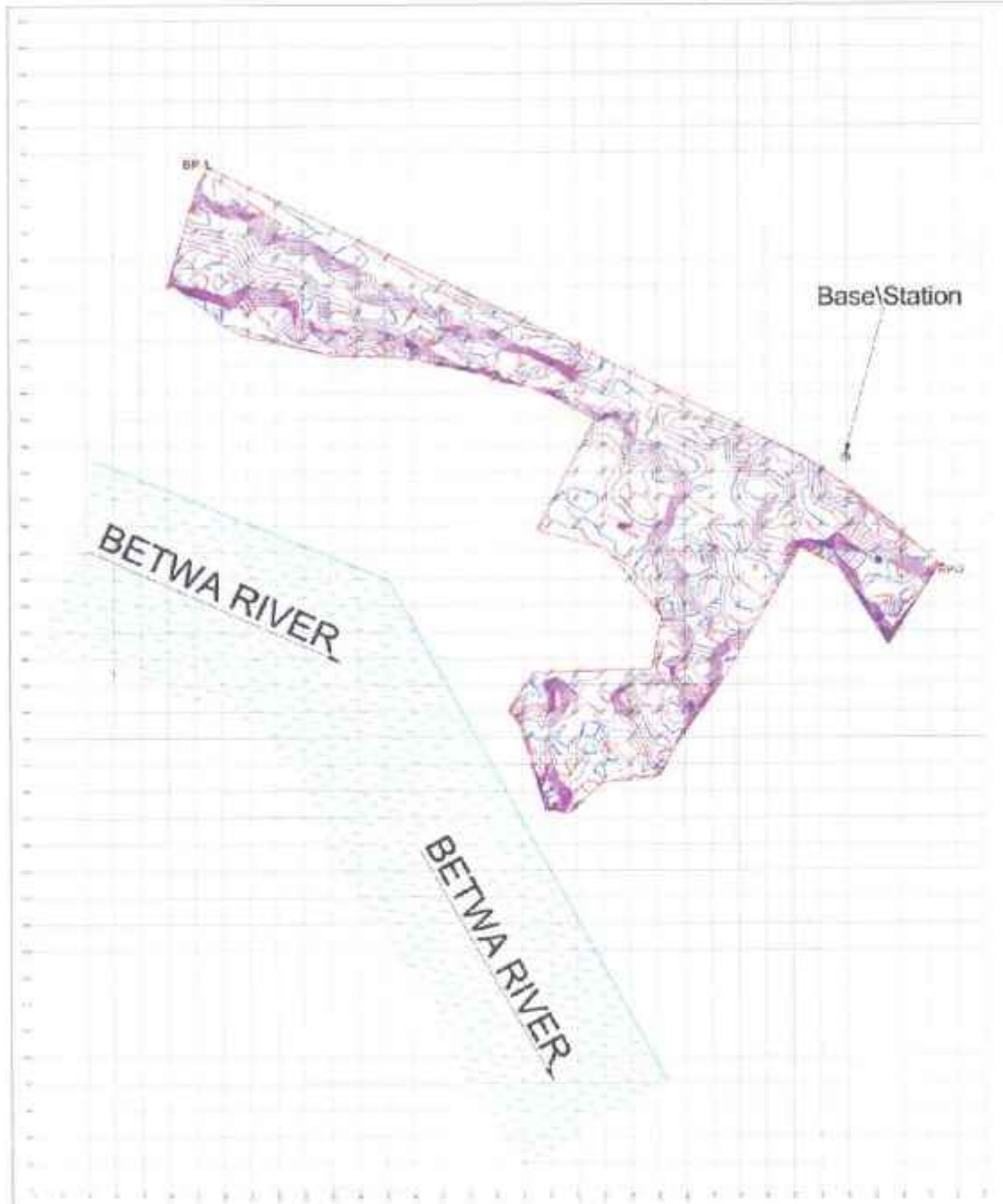


Lease: Bhulsi / Hamirpur

Map Datum: WGS 84
Date of Survey: 19 OCT 2023
Water Level: 88.67%

Point ID	Leaving	Turning	Revised	REMARKS: 1. DISTRICT SURVEY OFFICE 2. S.S. NEAR TO 1. RACED TO 1. ULLAH BHEL 3. STATE SURVEY DEPARTMENT
Base Station	380137 8541	3862812 0741	94 107	
BP-1	431250 818	3832212 721	90 881	
BP-2	431358 819	3860247 1078	93 875	

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Map Datum : WGS-84
Date of Survey : 07 OCT 2023

Water Level - 108.851

Point ID	Easting	Northing	Elevation	TCSN SURVEY OF RIVER BEDS AND MIDDLE REEF KIBITWA RIVER, S.No-1 KHARDA-SAS VILLAGE CHANDEL, GURGAULI TEHSIL, SOBI & DIST. HAMIRPUR HP.
Base Station	342304.010	2855214.418	117.761	
BP-1	341836.321	2855433.339	113.193	LEGEND RIVER (Blue line) CANAL (Green line) AGRICULTURE LAND (Green shaded) WATER BODY (Blue shaded)
BP-2	342374.110	2855133.652	114.565	

Lease: Bhulsi / Hamirpur

(Handwritten signatures and initials in blue ink)